

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 15, 1954

No. 241

1. President's Address—Laid on the Table

Secretary laid on the Table of the House a copy of the President's Address to both Houses of Parliament assembled together on the 15th February, 1954.

2. Obituary References

The Prime Minister and the Speaker made references to the tragedy that occurred in the Kumbh Mela at Allahabad on the 3rd February, 1954.

The Speaker also made reference to the passing away of Shri Atma Singh Namdhari, a sitting member of the House.

After the references, the House stood in silence for some time as a mark of respect.

3. Intimation re: Detention of Member of Parliament

The Speaker informed the House that he had received a letter from the Magistrate, 1st Class, Purulia, Manbhum (Bihar), intimating that Shri Bhajahari Mahata, M.P., had been taken into custody on the 22nd January, 1954, on his declining to furnish a surety in a case against him under section 9(5) of the Bihar Maintenance of Public Order Act, 1949.

4. Adjournment Motions

The Speaker withheld his consent to the moving of three adjournment motions regarding the tragedy in the Kumbh Mela at Allahabad on the 3rd February, 1954, tabled by Shrimati Renu Chakravarty, Shri Vishnu Ghanashyam Deshpande, Shri J. B. Kripalani, Shri M. S. Gurupadaswamy and Shri Kandala Subrahmanyam.

5. Papers laid on the Table

(1) Secretary laid on the Table a copy of the statement showing the Bills passed by the Houses of Parliament during the Fifth Session, 1953, and assented to by the President.

[P.T.O.]

(2) The following papers were also laid on the Table:—

(a) A copy of each of the following ordinances promulgated by the President after the termination of the Fifth Session of the Houses of Parliament under the provisions of Article 123(2)(a) of the Constitution:—

- (i) The Barsi Light Railway Company (Transferred Liabilities) Ordinance, 1953 (No. 7 of 1953);
- (ii) The Uttar Pradesh Terminal Tax on Railway Passengers Ordinance, 1954 (No. 1 of 1954);
- (iii) The Uttar Pradesh Terminal Tax on Railway Passengers (Amendment) Ordinance, 1954 (No. 2 of 1954);
- (iv) The Displaced Persons (Claims) Supplementary Ordinance, 1954 (No. 3 of 1954);
- (v) The Press (Objectionable Matter) Amendment Ordinance, 1954 (No. 4 of 1954);
- (vi) The Air Corporations (Amendment) Ordinance, 1954 (No. 5 of 1954); and
- (vii) The Transfer of Evacuee Deposits Ordinance, 1954 (No. 6 of 1954).

(b) A copy of each of the following Acts, under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953:—

- (i) The Patiala and East Punjab States Union Betterment Charges and Acreage Rates Act, 1953 (President's Act No. 1 of 1954);
- (ii) The Patiala and East Punjab States Union Legislative Assembly (Prevention of Disqualification) Amendment Act, 1954 (President's Act No. 2 of 1954);
- (iii) The Patiala and East Punjab States Union Townships Development Board Act, 1954 (President's Act No. 3 of 1954);
- (iv) The Patiala and East Punjab States Union Chaukidari Act, 1954 (President's Act No. 4 of 1954); and
- (v) The Patiala and East Punjab States Union Live-Stock Improvement Act, 1954 (President's Act No. 5 of 1954).

(The House adjourned till 2 P.M. on Tuesday, the 16th February 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

February 16, 1954

No. 242

1. Starred Questions

Thirty-three starred questions (Nos. 1 to 16, 18 to 26 and 28 to 35) were put down on the order paper. Starred questions Nos. 17 and 27 were transferred to the list of questions for the 22nd February, 1954. Original notice of starred question No. 18 was received in Hindi.

Twenty-nine starred questions (Nos. 1, 3, 4 to 6, 8 to 11, 13 to 16, 18 to 23, 25, 26 and 28 to 35) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to starred questions Nos. 2, 7, 12 and 24 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Four unstarred questions (Nos. 1 to 4) were put down on the Order Paper. Replies to the questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions, namely:—

- (1) Adjournment Motion by Shri R. N. Singh regarding the strike of the sugar-cane growers in U.P. for increase in the price of sugar-cane; and
- (2) Adjournment Motion by Shri Nand Lal Sharma regarding the tragedy in the Kumbh Mela at Allahabad on the 3rd February, 1954.

[P.T.O.]

4. Statement by Minister of Production

The Minister of Production made a statement regarding the site for the location of a new Steel Plant.

5. Papers laid on the Table

The following papers were laid on the table of the House:—

(1) A copy of the joint memorandum by Krupp—Demag on selection of site for the new Steel Plant in India.

(2) A copy each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (i) Report of the Tariff Commission on the continuance of protection to the Sericulture Industry;
- (ii) Ministry of Commerce and Industry Resolution No. 36(4)-T.B./53, dated the 31st December, 1953;
- (iii) Ministry of Commerce and Industry Notification No. 36(4)-T.B./53, dated the 31st December, 1953;
- (iv) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to in (i) to (iii) above could not be laid within the prescribed period;
- (v) Report of the Tariff Commission on the revision of prices of cement;
- (vi) Ministry of Commerce and Industry Resolution No. SC(B)-8(257)/54, dated the 1st February, 1954; and
- (vii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to in (v) and (vi) above could not be laid within the prescribed period.

(3) A copy of the Report on the working of the Central Silk Board for the period 1st April to 30th September, 1953

6. Government Bill under consideration

The Government of Part C States (Amendment) Bill, 1953.

On the motion for consideration of the Bill moved by Dr. Kailas Nath Katju, the following members took part in the debate:—

- (1) Shri Umashanker Muljibhai Trivedi
- (2) Pandit Chatur Narain Malviya
- (3) Shri M. L. Dwivedi
- (4) Shri Purushottamdas Tandon

- (5) Shri Sadhan Chandra Gupta
- (6) Pandit Thakur Das Bhargava.

Dr. Kailas Nath Katju replied to the debate.

The motion for consideration of the Bill was adopted.

7. Discussion on the issue of Ordinances

Dr. A. Krishnaswami raised a discussion on the issue of ordinances.

The following members took part in the debate:—

- (1) Dr. Lanka Sundaram
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri N. C. Chatterjee
- (4) Shri V. B. Gandhi
- (5) Dr. N. M. Jaisoorya
- (6) Pandit Thakur Das Bhargava
- (7) Dr. Kailas Nath Katju.

Shri C. D. Deshmukh replied to the debate.

(The House adjourned till 2 P.M. on Wednesday, the 17th February, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 17, 1954

No. 243

1. Starred Questions

Fifty-two starred questions (Nos. 36 to 87) were put on the Order Paper. Original Notices of starred questions Nos. 48, 61, 67, 75, 83 and 86 were received in Hindi.

Thirty starred questions (Nos. 36 to 38, 40, 41, 43 to 45 and 47 to 68) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 39, 42 and 46 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Five unstarred questions (Nos. 5 to 8 and 10) were put down on the Order Paper. Unstarred question No. 9 was transferred to the list of questions for the 24th February, 1954. Original notices of unstarred questions Nos. 5 and 6 were received in Hindi.

3. Short Notice Question

One Short Notice Question regarding closing down of sugar mills in U.P. addressed to the Minister of Food and Agriculture was asked and answered. Supplementary questions raised thereon were also answered.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri Hirendra Nath Mukerjee and Shrimati Renu Chakravartty regarding the situation arising out of the use of police and military force against the strike of the Secondary School teachers in Calcutta.

[P.T.O.]

5. Government Bill introduced

The Barsi Light Railway Company (Transferred Liabilities) Bill, 1954.

6. Motion in reply to the President's Address

Shri Govind Hari Deshpande moved that an address be presented to the President in the following terms:—

“That the Members of the House of the People assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 15th February, 1954.”

Shri Vishwambhar Dayal Tripathi seconded the motion.

Ten amendments were moved by—

- (1) Shri N. C. Chatterjee
- (2) Shri Shankar Shantaram More
- (3) Dr. Lanka Sundaram
- (4) Shri Sarangadhar Das
- (5) Shri Uma Charan Patnaik
- (6) Shri Choithram Partabrai Gidwani
- (7) Shri Jaswantraj Mehta
- (8) Shri M. S. Gurupadaswamy
- (9) Dr. N. M. Jaisoorya
- (10) Shri B. Poker

Two amendments were ruled out of order.

The following members took part in the debate—

- (1) Shri J. B. Kripalani
- (2) Shri Tek Chand
- (3) Shri N. C. Chatterjee
- (4) Shri Syamnandan Sahaya
- (5) Shri Hari Vinayak Pataskar
- (6) Shri Choithram Partabrai Gidwani
- (7) Shri Radhelal Vyas
- (8) Shri Diwan Chand Sharma
- (9) Shri Uma Charan Patnaik (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 2 P.M. on Thursday, the 18th February, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 18, 1954

No. 244

1. Starred Questions

Forty-five Starred Questions (Nos. 88—132) were put down on the order paper. Original notices of Starred Questions Nos. 93, 118 were received in Hindi. Thirty-one Starred Questions (Nos. 88—97, 99—104, 106—117, 119—121), were orally answered and supplementary questions were asked on twenty-eight of them. Replies to the remaining questions (including Starred Questions Nos. 98, 105 and 118, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Five Unstarred Questions (Nos. 11—15) were put down on the order paper. Original notice of Unstarred Question No. 12 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to an adjournment motion by Dr. Lanka Sundaram regarding the action of the Government in agreeing to a discussion in the Council of States on the situation arising out of the strike of the Secondary School teachers in Calcutta and in not arranging such a discussion in the House.

The adjournment motion was discussed for an hour from 4-30 P.M. to 5-30 P.M.

At the end of the discussion, the motion was put to vote and lost.

4. Messages from the Council of States

Secretary reported the following two messages from the Council of States:—

(1) That the Council had passed the Drugs and Magic Remedies (Objectionable Advertisements) Bill, 1953, at its sitting held on the 16th February, 1954; and

[P.T.O.]

(2) That the Council, at its sitting held on the 16th February, 1954, had passed a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Special Marriage Bill, 1952, upto Thursday, the 18th March, 1954.

5. Bill passed by the Council laid on the Table

Secretary laid on the Table the Drugs and Magic Remedies (Objectionable Advertisements) Bill, 1953, as passed by the Council of States.

6. Statement regarding the Commonwealth Finance Ministers' Conference held in Sydney in January, 1954.

Shri C. D. Deshmukh laid on the table a copy of the Press Communiqué issued at the conclusion of Commonwealth Finance Ministers' Conference held in Sydney in January, 1954 and made a statement.

7. Presentation of second Report of Committee on Private Members' Bills and Resolutions.

Shri M. Ananthasayanam Ayyangar presented the second Report of the Committee on Private Members' Bills and Resolutions.

8. Statement regarding Supplementary Demands for Grants (Railways) for 1953-54.

Shri Lal Bahadur presented a statement showing Supplementary Demands for Grants for expenditure of the Central Government on Railways for the year 1953-54.

9. Papers laid on the Table

The following papers were laid on the Table of the House:—

(1) A copy of each of the following Orders, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952:—

- (i) Delimitation Commission, India, Final Order No. 5, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 21st December, 1953;
- (ii) Delimitation Commission, India, Final Order No. 6, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 23rd December, 1953;
- (iii) Delimitation Commission, India, Final Order No. 7, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 29th December, 1953;
- (iv) Correction to Delimitation Commission, India, Final Order No. 7, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 18th January, 1954;

- (v) Delimitation Commission, India, Final Order No. 8, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 30th December, 1953; and
- (vi) Delimitation Commission, India, Final Order No. 9, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 31st December, 1953.

(2) A copy of each of the following statements showing the State-wise position in respect of the election petitions:—

Statement No. I	... Showing the number of election petitions filed before the Election Commission.
Statement No. II	Showing the number of election petitions either dismissed by the Commission or permitted by it to be withdrawn.
Statement No. III	Showing the number of petitions referred to Election Tribunals for trial, number of petitions disposed of by them and number of petitions pending with them and the Election Commission.
Statement No. IV	... Showing the number of election petitions disposed of by the Election Tribunals.
Statement No. V	Showing the number of petitions pending before the Election Tribunals in respect of General Elections.
Statement No. VI	... Showing the number of election petitions pending before the Election Tribunals and Election Commission in respect of bye-elections.
Statement No. VII	... Showing reasons for the delay in the disposal of 19 election petitions relating to general elections.

(3) A copy of each of the Principal and Supplemental Agreements executed between the Rajpramukh of Saurashtra and the Reserve Bank of India on the 23rd December, 1953, under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934.

(4) A copy of each of the following notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (i) Customs No. 91 dated the 26th November, 1953.
- (ii) Customs No. 92 dated the 26th November, 1953.

10. Extension of time for presentation of Report of Select Committee

The House adopted the motion for the further extension of time for the presentation of the Report of the Select Committee on the Muslim Wakfs Bill upto Saturday, the 6th March, 1954.

11. Motion in reply to the President's Address

Discussion on the motion in reply to the President's Address moved on the 17th February, 1954, continued:—

An amendment was moved by Shri Hirendra Nath Mukerjee.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Uma Charan Patnaik
- (2) Shri Hirendra Nath Mukerjee
- (3) Dr. Satyanarain Sinha
- (4) H. H. Maharaja Rajendra Narayan Singh Deo
- (5) Shrimati Ila Palchoudhuri
- (6) Shri B. Pocker

The discussion was not concluded.

(The House adjourned till 2 P.M. on Friday, the 19th February, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 19, 1954

No. 245

1. Starred Questions

Fifty-six Starred Questions (Nos. 133 to 159 and 161 to 189) were put down on the order paper. Original notices of Starred Questions Nos. 137, 151, 156, 161, 163 and 179 were received in Hindi. Thirty-one Starred Questions were orally answered and supplementary questions were asked on twenty-nine of them. Replies to the remaining questions (including Starred Question Nos. 133, 155, 156, and 161 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Six Unstarred Questions (Nos. 16—21) were put down on the order paper. Original notices of Unstarred Questions Nos. 16, 17 and 21 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary reference

The Speaker made reference to the passing away of Shri Paul Jujhar Soren, a sitting member of the House.

The Speaker thereafter announced that the House would adjourn for the day after the presentation of the Railway Budget to enable the members to attend the funeral.

4 Presentation of petitions

Secretary reported the receipt of two petitions relating to the following subjects and laid on the Table a statement in regard thereto:—

- (i) The Bill to provide for claims in respect of urban property left in Pakistan by the displaced persons which was introduced in the House on the 23rd December, 1953 by Shri Ajit Prasad Jain; and
- (ii) Fair distribution of agricultural evacuee property amongst displaced persons.

[P.T.O.]

5. Papers laid on the Table

The Minister of Parliamentary Affairs laid on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

- | | |
|-------------------------------------|---|
| (1) Supplementary Statement No. V. | Fourth Session, 1953 of the House of the People. |
| (2) Supplementary Statement No. X. | Third Session, 1953 of the House of the People. |
| (3) Supplementary Statement No. XI. | Second Session, 1952 of the House of the People. |
| (4) Supplementary Statement No. XI. | First Session, 1952 of the House of the People. |
| (5) Supplementary Statement No. IX. | Fourth Session, 1951 of the Provisional Parliament. |
| (6) Supplementary Statement No. IX. | Third Session (Part I), 1950 of the Provisional Parliament. |

6. Statement regarding Supplementary Demands for Grants for 1953-54 (Central Government)

Shri C. D. Deshmukh presented a statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1953-54.

7. Statement regarding Supplementary Demands for Grants for 1953-54 (P.E.P.S.U.)

Shri C. D. Deshmukh presented a statement showing Supplementary Demands for Grants for expenditure of the Patiala and East Punjab States Union for the year 1953-54.

8. The Budget (Railways), 1954-55

Shri Lal Bahadur Shastri presented a statement of the estimated receipts and expenditure of the Government of India for the year 1954-55 in respect of Railways.

(The House adjourned till 2 P.M. on Monday, the 22nd February, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 22, 1954

No. 246

1. Starred Questions

Sixty-four starred questions (190 to 216, 218 to 226, 228 to 248, 252 to 258) were put down on the order paper. Starred question No. 249 was transferred to the list of questions for 27th February, 1954. Original notices of starred questions Nos. 194, 200, 215, 221, 222, 230, 234, 239, 243, 249 and 258 were received in Hindi. Thirty-five starred questions (190 to 195, 197 to 204, 206 to 215, 218, 219, 220, 222 to 224, 226 and 228 to 231) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including starred questions Nos. 196, 205, 216, 221 and 225 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Six unstarred questions (Nos. 22 to 27) were put down on the order paper. Original notice of unstarred question No. 25 was received in Hindi. Replies to unstarred questions were laid on the Table.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council had passed the Abducted Persons (Recovery and Restoration) Amendment, Bill 1954, at its sitting held on the 19th February, 1954.

4. Bill passed by the Council—laid on the Table

Secretary laid on the Table the Abducted Persons (Recovery and Restoration) Amendment Bill, 1954, as passed by the Council of States.

[P.T.O.]

5. Intimation re: arrest of Member of Parliament

The Speaker informed the House that he had received a telegram from the Sub-Divisional Magistrate, Sadar Agartala, intimating that Shri Biren Dutt, M. P., had been arrested on the 21st February, 1954, under Sections 148, 149, 333, 341 etc. Indian Penal Code and detained at Central Jail Agartala.

6. Paper laid on the Table

The Minister of Home Affairs laid on the table a copy of the Ministry of Home Affairs Notification No. 18/12/53-Public, dated the 10th December, 1953, in accordance with sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952.

7. Motion in reply to the President's Address

Discussion on the motion in reply to the President's Address moved on the 17th February, 1954, and amendments moved thereto continued.

An amendment was moved by Shri Jaipal Singh.

The following members took part in the debate:—

- (1) Shri Bhagwat Jha 'Azad'
- (2) Shri Jaipal Singh
- (3) Shri Ravi Narayan Reddy
- (4) Dr. N. M. Jaisoorya
- (5) Shri Purushottamdas Tandon
- (6) Dr. A. Krishnaswami
- (7) Shri Jawaharlal Nehru
- (8) Shri V. Veeraswamy
- (9) Shri Nand Lal Sharma

Dr. Kailas Nath Katju replied to the debate.

The amendment moved by Shri M. S. Gurupadaswamy was put to vote and negatived.

The motion was adopted.

(The House adjourned till 2 P.M. on Tuesday, the 23rd February, 1954.)

M. N. KAUL,
Secretary

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 23, 1954

No. 247

1. Starred Questions

Forty-one starred questions (Nos. 259—282 and 284—300) were put down on the order paper. Starred Question No. 283 was transferred to the list of questions for the 5th March 1954. Original notices of starred questions Nos. 263, 269, 285, 286, 293, 297 and 300 were received in Hindi. Thirty questions (Nos. 259—282, 285—287 and 289—291) were orally answered and supplementary questions were asked on twenty-six of them. Replies to the remaining questions (including starred questions Nos. 284 and 288 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Three unstarred questions (Nos. 28—30) were put down on the order paper. Original notice of unstarred question No. 30 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding disturbances in Calcutta addressed to the Minister of Home Affairs was asked and answered. Supplementary questions raised thereon were also answered.

4. Adjournment Motion

The Speaker directed that the adjournment motion by Shri Shankar Shantaram More and Shri Hirendra Nath Mukerjee regarding the alleged use of physical force by the Government party during the General elections in the State of Travancore-Cochin should stand over to enable the Government to place the facts before the House.

[P.T.O.]

5. Messages from the Council of States

Secretary reported four messages from the Council of States that the Council had passed the following four Bills at its sitting held on the 22nd February, 1954:—

- (1) The Absorbed Areas (Laws) Bill, 1953.
- (2) The Indian Railways (Second Amendment) Bill, 1953.
- (3) The Lushai Hills District (Change of Name) Bill, 1954.
- (4) The Control of Shipping (Amendment) Bill, 1954.

6. Bills passed by the Council—laid on the Table

Secretary laid on the Table the following Bills as passed by the Council of States:—

- (1) The Absorbed Areas (Laws) Bill, 1953.
- (2) The Indian Railways (Second Amendment) Bill, 1953.
- (3) The Lushai Hills District (Change of Name) Bill, 1954.
- (4) The Control of Shipping (Amendment) Bill, 1954.

7. Government Bills passed

- (1) *The Government of Part C States (Amendment) Bill, 1953*

The clause by clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 8 was adopted as amended.

Clause 1, the Long Title and the Enacting Formula were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Kailas Nath Katju.

The motion was adopted and the Bill, as amended, was passed.

- (2) *The Displaced Persons (Claims) Supplementary Bill, 1953.*

The motion for consideration of the Bill was moved by Shri Ajit Prasad Jain and an amendment that the Bill be referred to a Select Committee was moved by Shri Choithram Partabrai Gidwani.

The following members took part in the debate:—

- (1) Shri Choithram Partabrai Gidwani
- (2) Pandit Thakur Das Bhargava
- (3) Lala Achint Ram
- (4) Sardar Hukam Singh
- (5) Shri Diwan Chand Sharma

Shri Ajit Prasad Jain replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Gidwani was negatived.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2, 3 and 7 to 12 and a new clause 13 were adopted.

Clauses 4 to 6 and the Long Title were adopted as amended.

Clause 1 and the Enacting Formula were also adopted.

On the motion moved by Shri Ajit Prasad Jain that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Vishnu Ghanashyam Deshpande
- (2) Shri Ajit Prasad Jain

The motion was adopted and the Bill, as amended, was passed.

(The House adjourned till 2 P.M. on Wednesday, the 24th February, 1954.)

Corrigendum

In Parliamentary Bulletin—Part I, dated the 22nd February, 1954, in para 7 under the heading 'Motion in reply to the President's Address', for the name of "Shri Bhagwat Jha 'Azad'" at serial No. (1), read "Shri U. R. Bogawat".

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

February 24, 1954

No. 248

1. Starred Questions

c Fifty starred questions (Nos. 302 to 351) were put down on the order paper. Original notices of starred questions Nos. 302, 318, 327, 329, 338, 343, 344 and 351 were received in Hindi.

Thirty starred questions (Nos. 303 to 309, 311, 312, 314, 315 and 318 to 336) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to the remaining questions (including starred questions Nos. 302, 310, 313, 316 and 317 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twelve unstarred questions (Nos. 31 to 42) were put down on the order paper. Original notices of unstarred questions Nos. 34 to 37 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Statement by Minister of Finance

The Minister of Finance made a statement regarding certain discussions for the setting up of a Corporation to assist in the development of industries operated by private enterprise.

4. Supplementary Demands for Grants for 1953-54

The following Supplementary Demands for Grants for 1953-54 were voted in full:—

Demand No.	Name of Demand	Amount of Demand
	A.—EXPENDITURE MET FROM REVENUE (Ministry of Communications)	Rs.
10	Miscellaneous Expenditure under the Ministry of Communications	40,000
	(Ministry of Defence)	
14	Defence Services, Effective—Air Force	2,87,66,000
	(Ministry of Finance)	
31	Stamps	5,30,000
34	Currency	12,06,000

Demand No.	Name of Demand	Amount of Demand
38	Miscellaneous Departments and Expenditure under the Ministry of Finance	Rs. 9,80,000
40	Miscellaneous Adjustments between the Union and State Governments (Ministry of Food and Agriculture)	1,92,000
45	Agriculture	1,000
47	Miscellaneous Departments and Expenditure under the Ministry of Food and Agriculture (Ministry of Health)	1,97,65,000
48	Ministry of Health (Ministry of Home Affairs)	21,000
55	Police (Ministry of Irrigation and Power)	22,50,000
61	Ministry of Irrigation and Power (Ministry of Law)	4,75,000
71	Administration of Justice (Ministry of States)	11,000
89	Privy purses and allowances of Indian Rulers (Ministry of Transport)	1,000
96	Ministry of Transport (Ministry of Works, Housing and Supply)	1,06,000
105	Stationery and Printing	65,57,000
	B.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES (Ministry of Communications)	
113	Other Capital Outlay of the Ministry of Communications (Ministry of Food and Agriculture)	1,84,90,000
125	Other Capital Outlay of the Ministry of Food and Agriculture (Ministry of Information and Broadcasting)	5,91,73,000
128	Capital Outlay on Broadcasting (Ministry of Irrigation and Power)	5,00,000
129	Capital Outlay on Multipurpose River Schemes (Ministry of Natural Resources and Scientific Research)	58,09,000
132	Capital Outlay of the Ministry of Natural Resources and Scientific Research	1,000

A cut motion was ruled out of order.

5. The Appropriation Bill—Government Bill introduced

The Appropriation Bill, 1954.

6. The Appropriation Bill—Government Bill passed

The Appropriation Bill, 1954.

, The motion for consideration of the Bill was moved by Shri C. D. Deshmukh.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri C. D. Deshmukh.

The motion was adopted and the Bill was passed.

7. Supplementary Demands for Grants in respect of P.E.P.S.U. for 1953-54.

The following Supplementary Demands for Grants in respect of the Patiala and East Punjab States Union for 1953-54 were voted in full:—

Demand No.	Name of Demand	Amount of Demand
<i>A—Expenditure met from Revenue</i>		
		Rs.
2	State Excise Duties	3,47,900
3	Stamps	10,000
8	Irrigation	3,62,000
13	Home Department	6,700
14	Finance Department	13,500
15	Revenue Department	6,000
21	Commissioner	3,500
36	Civil Works	42,00,000
37	Electricity Schemes—Working Expenses	16,66,400
39	Privy Purses and Allowances of Indian Rulers	94,200
42	Miscellaneous	2,37,400
43	Expenditure on Displaced Persons	1,10,000
<i>B—Expenditure met from Capital</i>		
46	Construction of Irrigation, Navigation, Embankment and Drainage Works	4,00,000
48	Capital Outlay on Multipurpose River Schemes—Bhakra Nangal Project	8,24,800

[P.T.O.]

8. The P.E.P.S.U. Appropriation Bill—Government Bill introduced

The Patiala and East Punjab States Union Appropriation Bill, 1954.

9. The P.E.P.S.U. Appropriation Bill—Government Bill passed

The Patiala and East Punjab States Union Appropriation Bill, 1954.

The motion for consideration of the Bill was moved by Shri C. D. Deshmukh.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri C. D. Deshmukh.

The motion was adopted and the Bill was passed.

10. Government Bill under consideration

The Abducted Persons (Recovery and Restoration) Amendment Bill, 1954.

On the motion for consideration of the Bill moved by Shri Anil Kumar Chanda, the following members took part in the debate:—

- (1) Shri Umashanker Muljibhai Trivedi
- (2) Shrimati Subhadra Joshi
- (3) Shri Bijoy Chandra Das
- (4) Shri Vishnu Ghanashyam Deshpande
- (5) Sardar Swaran Singh

The discussion was not concluded.

(The House adjourned till 2 P.M. on Thursday, the 25th February, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 25, 1954

No. 249

1. Starred Questions

Fifty-four starred questions (Nos. 352 to 405) were put down on the order paper. Original notices of starred questions Nos. 353, 356, 376, 383, 384, 389, 391, 398, 400 and 405 were received in Hindi.

Thirty-three starred questions (Nos. 352 to 357, 359 to 361, 364, 365, 367 to 377, 379 to 388 and 402) were orally answered and supplementary questions were asked on thirty-one of them. Replies to the remaining questions (including starred questions Nos. 358, 362, 363, 366 and 378 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Eleven unstarred questions (Nos. 43 to 53) were put down on the order paper. Original notices of unstarred questions Nos. 50 and 52 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Supplementary Demands for Grants (Railways) for 1953-54

The following Supplementary Demands for Grants in respect of Railways for 1953-54 were voted in full:—

Demand No.	Name of Demand	Amount of Demand
		Rs.
1	Railway Board	1,14,000
4	Ordinary Working Expenses - Administration	68,54,000
5	Ordinary Working Expenses—Repairs and Maintenance	2,31,30,000
6	Ordinary Working Expenses—Operating Staff	59,32,000
7	Ordinary Working Expenses—Operation (Fuel)	41,29,000
8	Ordinary Working Expenses—Operation other than Staff and Fuel	30,58,000
9	Ordinary Working Expenses—Miscellaneous Expenses	17,68,37,000
10	Payments to Indian States and Companies	3,30,000
16	Open Line Works—Additions	8,47,03,000
17	Open Line Works—Replacements	2,66,81,000

[P.T.O.]

Seven cut motions—of which four were moved on Demand No. 4, two on Demand No. 5 and one on Demand No. 6—were either negatived or not pressed. Six cut motions were ruled out of order.

4. Appropriation Bill—Government Bill introduced

The Appropriation (Railways) Bill, 1954.

5. Appropriation Bill—Government Bill passed

The Appropriation (Railways) Bill, 1954.

The motion for consideration of the Bill was moved by Shri O. V. Alagesan. Shri K. Ananda Nambiar spoke on the motion.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

6. Government Bill passed

The Abducted Persons (Recovery and Restoration) Amendment Bill, 1954 (As passed by the Council of States).

Further discussion on the motion for consideration of the Bill, moved on the 24th February, 1954, was resumed and the following members took part in the debate:—

- (1) Shri Jawaharlal Nehru
- (2) Shri Sinhasan Singh
- (3) Shri Rohini Kumar Chaudhuri
- (4) Shrimati Indira A. Maydeo
- (5) Shrimati Ila Palchoudhuri
- (6) Shri P. N. Rajabhoj
- (7) Shrimati Uma Nehru
- (8) Shri Narhar Vishnu Gadgil
- (9) Sardar Hukam Singh
- (10) Pandit Thakur Das Bhargava
- (11) Shrimati Renu Chakravartty
- (12) Shri Tek Chand
- (13) Shri Choithram Partabrai Gidwani

Sardar Swaran Singh replied to the debate.

Clauses 1 and 2, the Enacting Formula and the Long Title were adopted.

On the motion moved by Shri Anil Kumar Chanda that the Bill be passed, the following members took part in the debate:—

- (1) Shri Akbar Chavda
- (2) Shri M. S. Gurupadaswamy

The motion was adopted and the Bill was passed.

(The House adjourned till 2 P.M. on Friday, the 26th February, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 26, 1954

No. 250

1. Starred Questions

Fifty-one starred questions (Nos. 406—436, 438—446 and 448—458) were put down on the order paper. Starred questions Nos. 437 and 447 were transferred to the lists of questions for 9th March, 1954 and 8th March, 1954 respectively. Original notices of starred questions Nos. 410, 431, 435, 453 and 458 were received in Hindi. Thirty-one starred questions (Nos. 406, 407, 409—414, 417—422, 424—433, 435, 436, 438—442) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 408, 415, 416, 423, 434, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Two unstarred questions (Nos. 54 and 55) were put down on the order paper. Replies to unstarred questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri P. N. Rajabhoj regarding the air-crash in Delhi on the 25th February, 1954.

4. Statement by Parliamentary Secretary to the Minister of Education

The Parliamentary Secretary to the Minister of Education made a statement in regard to the reply given to a supplementary question arising out of Starred Question No. 633 on the 4th December, 1953.

5. Government Bill under consideration

The Barsi Light Railway Company (Transferred Liabilities) Bill, 1954.

On the motion for consideration of the Bill moved by Shri O. V. Alagesan, the following members took part in the debate:—

- (1) Shri Shankar Shantaram More
- (2) Shri Frank Anthony
- (3) Shri Narhar Vishnu Gadgil

[P.T.O.]

- (4) Shri T. B. Vittal Rao
- (5) Shri P. N. Rajabhoj
- (6) Shri Rohini Kumar Chaudhuri
- (7) Shri V. B. Gandhi
- (8) Shri K. Ananda Nambiar.

Shri O. V. Alagesan replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clause 2 was adopted.

Consideration of clause 3 was taken up and not concluded.

6. **Motion re: First Report of the Committee on Private Members' Bills**

Further discussion of the following motion and amendments thereto moved on the 11th December, 1953, was resumed:—

“That this House agrees with the First Report of the Committee on Private Members' Bills presented to the House on the 9th December, 1953.”

The following members took part in the debate.

- (1) Shrimati Renu Chakravartty
- (2) Shri M. S. Gurupadaswamy

Shri Ganesh Sadashiv Altekar replied to the debate.

The amendment moved by Shri S. V. Ramaswamy was negatived and the amendment moved by Shrimati Renu Chakravartty was ruled out of order.

The motion was adopted.

7. **Private Members' Bills introduced**

(1) The Indian Railways (Amendment) Bill (*Omission of sections 71A, 71B and amendment of sections 71C, 71D, etc.*) by Shri K. Ananda Nambiar.

(2) The Indian Trade Unions (Amendment) Bill (*Insertion of new section 15A*) by Shri K. Ananda Nambiar.

(3) The Women's and Children's Institutions Licensing Bill by Her Highness Rajmata Kamlendu Mati Shah.

(4) The Suppression of Immoral Traffic and Brothels Bill by Her Highness Rajmata Kamlendu Mati Shah.

(5) The Anti Cattle Slaughter Bill by Shri Umashanker Muljibhai Trivedi.

(6) The Indian Majority (Amendment) Bill (*Amendment of section 3*) by Shri Jhulan Sinha.

(7) The Caste Distinctions Removal Bill by Shri Fulsinhji B. Dabhi.

(8) The Indian Medical Council (Amendment) Bill (*Amendment of sections 3, 5 and 8 etc.*) by Sardar Amar Singh Saigal.

8. Private Member's Bill under consideration

The Indian Cattle Preservation Bill by Seth Govind Das

Further discussion on the motion for consideration of the Bill moved on the 27th November, 1953, and the amendment for reference of the Bill to a Select Committee moved on the 11th December, 1953, was resumed.

The following members took part in the debate:—

- (1) Dr. N. B. Khare
- (2) Her Highness Rajmata Kamlendu Mati Shah
- (3) Sardar Amar Singh Saigal
- (4) Shri Nand Lal Sharma

Seth Govind Das replied to the debate.

Shri M. V. Krishnappa spoke on behalf of the Government. (*Speech unfinished*).

(The House adjourned till 2 P.M. on Saturday, the 27th February, 1954.)

CORRIGENDUM

In Parliamentary Bulletin—Part I, dated the 25th February, 1954, in para 6 under the heading "Government Bill Passed", after the sentence "Sardar Swaran Singh replied to the debate", insert the following as a new sub-para:—

"The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up."

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

February 27, 1954

No. 251

1. Starred Questions

Thirty seven starred questions (Nos. 459—480 and 482—496) were put down on the order paper. Starred question No. 481 was transferred to the list of questions to 5th March, 1954. Original notices of starred questions Nos. 462, 480 and 482 were received in Hindi.

Thirty-one starred questions (Nos. 459, 461—467, 469, 472—483, 485—488 and 490—496) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 460, 468, 470, 471, 484 and 489 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eleven unstarred questions (Nos. 56—66) were put on the order paper. Replies to unstarred questions were laid on the Table.

3. Government Bill passed

The Barsi Light Railway Company (Transferred Liabilities) Bill, 1954.

The clause by clause consideration of the Bill continued.

Clauses 3 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

[P.T.O.]

4. Government Bill under consideration

The Control of Shipping (Amendment) Bill, 1954 (As passed by the Council of States).

On the motion for consideration of the Bill moved by Shri O. V. Alagesan, the following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Joachim Alva
- (3) Shri V. B. Gandhi
- (4) Shri Moreswar Dinkar Joshi (*Speech unfinished*).

The discussion was not concluded.

5. The Budget (General) 1954-55

Shri C. D. Deshmukh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1954-55.

6. Government Bill introduced

The Finance Bill, 1954.

(The House adjourned till 2 P.M. on Monday, the 1st March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 1, 1954.

No. 252

1. Starred Questions

Fifty-six starred questions (Nos. 497 to 552) were put down on the order paper. Original notices of starred questions Nos. 500, 517, 527, 541 and 548 were received in Hindi.

Thirty-six starred questions (Nos. 498 to 506, 508 to 512, 514 to 518, 521 to 526 and 528 to 538) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 497, 507, 513, 519, 520 and 527 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventeen unstarred questions (Nos. 67 to 83) were put down on the order paper. Original notices of unstarred questions Nos. 69, 73 and 81 were received in Hindi. Replies to unstarred questions were laid on the Table.

3. Short Notice Questions

A short notice question regarding Dakota Crash near Delhi addressed to the Minister of Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Statement by Prime Minister

The Prime Minister made a statement regarding Military aid by the United States to Pakistan.

[P.T.O.]

5. The Budget (Railways) 1954-55

General Discussion on the Budget (Railways), 1954-55, commenced.
The following members took part in the debate:—

- (1) Shri B. Ramachandra Reddi
- (2) Shri S. V. Ramaswamy
- (3) Shri P. Natesan
- (4) Shri T. B. Vittal Rao
- (5) Shri S. K. Babie Kandasamy
- (6) Shri N. D. Govindaswami Kachiroyar
- (7) Shrimati Tarkeshwari Sinha
- (8) Shri Bhagwat Jha 'Azad'
- (9) Shri K. S. Raghavachari
- (10) Shri Muhammed Khuda Bukhsh
- (11) Shri Radha Raman
- (12) Shri Rohini Kumar Chaudhuri
- (13) Kumari Annie Mascarene (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 2 P.M. on Tuesday, the 2nd March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 2, 1954.

No. 253

1. Starred Questions

Forty-eight starred questions (Nos. 553—578 and 580—601) were put down on the order paper. Original notices of starred questions Nos. 554, 557 and 597 were received in Hindi. Twenty-nine starred questions (Nos. 553—557, 559—561, 563—568, 571—578, 581—586 and 595) were orally answered and supplementary questions were asked on twenty-eight of them. Starred questions Nos. 575 and 595 were answered together as they related to the same subject. Replies to the remaining questions (including starred questions Nos. 558, 562, 569, 570 and 580 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eight unstarred questions (Nos. 84—91) were put down on the order paper. Original notices of unstarred questions Nos. 87 and 91 were received in Hindi. Replies to unstarred questions were laid on the Table.

3. Short Notice Question

A short notice question regarding salt manufacturers addressed to the Minister of Production was asked and answered. Supplementary questions raised thereon were also answered.

4. President's Message

The Speaker communicated to the House the following message from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the House of the People for the address I delivered to both the Houses of Parliament assembled together on the 15th February, 1954.”

[P.T.O.]

5. Messages from the Council of States

Secretary reported the following two messages from the Council of States:—

- (i) That the Council, at its sitting held on the 27th February, 1954, had agreed without any amendment to the Government of Part C States (Amendment) Bill, 1953, passed by the House on the 23rd February, 1954; and
- (ii) That the Council had no recommendations to make to the House of the People in regard to the following Bills passed by the House on the 24th February, 1954:—
 - (1) The Appropriation Bill, 1954.
 - (2) The Patiala and East Punjab States Union Appropriation Bill, 1954.

6. Presentation of report of Committee on Private Members' Bills and Resolutions.

Shri M. Ananthasayanam Ayyangar presented the Third Report of the Committee on Private Members' Bills and Resolutions.

7. The Budget (Railways) 1954-55

General Discussion on the Budget (Railways), 1954-55, was resumed.

The following members took part in the debate:—

- (1) Kumari Annie Mascarene
- (2) Shri Mukund Lal Agrawal
- (3) Shri Ghamandi Lal Bansal
- (4) Shri G. D. Somani
- (5) Dr. Ram Subhag Singh
- (6) Shri Khandubhai Kasanji Desai
- (7) Shri K. Ananda Nambiar
- (8) Shri R. Venkataraman
- (9) Shrimati Maniben Vallabhbai Patel
- (10) Shri S. Nijalingappa
- (11) Shri Sarangadhar Das
- (12) Shrimati Indira A. Maydeo
- (13) Dr. A. Krishnaswami

The discussion was not concluded.

(The House adjourned till 2 P.M. on Thursday, the 4th March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 4, 1954

No. 254

1. Starred Questions

Fifty-four starred questions (Nos. 602 to 655) were put down on the order paper. The original notices of starred questions Nos. 605, 613, 630 and 647 were received in Hindi.

Thirty-five starred questions (Nos. 602 to 609, 611, 612, 614 to 616, 618 to 624, 626, 628 to 633 and 636 to 643) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including starred questions Nos. 610, 613, 617, 625, 627, 634 and 635 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-six unstarred questions (Nos. 92 to 117) were put down on the order paper. Replies to the questions were laid on the Table.

3. Messages from the Council of States

Secretary reported the following two messages from the Council of States:—

- (i) That the Council, at its sitting held on the 1st March, 1954, had agreed without any amendment to the Displaced Persons (Claims) Supplementary Bill, 1953, passed by the House on the 23rd February, 1954; and
- (ii) That the Council had passed the Air Corporations (Amendment) Bill, 1954, at its sitting held on the 1st March, 1954.

4. Bill passed by the Council—laid on the Table

Secretary laid on the Table the Air Corporations (Amendment) Bill, 1954, as passed by the Council of States.

5. Paper laid on the Table

The Minister of Commerce and Industry laid on the Table a copy of the Ministry of Commerce and Industry Order No. S.R.O. 392, dated the 2nd February, 1954.

[P.T.O.]

6. Presentation of Report of Select Committee

Shri C. C. Biswas presented the Report of the Select Committee on the Muslim Wakfs Bill.

7. The Budget (Railways) 1954-55

General Discussion on the Budget (Railways) 1954-55, was resumed.

The following members took part in the debate:—

- (1) Shri Ganesh Sadashiv Altekar
- (2) Shri Frank Anthony
- (3) Shri Kotha Raghuramaiah
- (4) Sardar Amar Singh Saigal
- (5) Shri Lalit Narayan Mishra
- (6) Shri T. N. Viswanatha Reddy
- (7) Shri Debeswar Sarmah
- (8) Shri P. Subba Rao
- (9) Shri Radhelal Vyas
- (10) Shri R. P. Nevatia (*Speech unfinished*)

The discussion was not concluded.

8. Discussion on Report of Industrial Finance Corporation Enquiry Committee.

Dr. Lanka Sundaram raised a discussion on the Report of the Industrial Finance Corporation Enquiry Committee.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri V. B. Gandhi
- (3) Shri Tribhuan Narayan Singh
- (4) Shri Tulsidas Kilachand
- (5) Shri Kamal Kumar Basu
- (6) Pandit Thakur Das Bhargava
- (7) Shri Choithram Partabrai Gidawani
- (8) Dr. A. Krishnaswami
- (9) Dr. Ram Subhag Singh
- (10) Shri Tridib Kumar Chaudhuri
- (11) Shrimati Sucheta Kripalani.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Friday, the 5th March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 5, 1954

No. 255

1. Starred Questions

Fifty-three starred questions (Nos. 656 to 708) were put down on the order paper. Original notices of starred questions No. 656, 659, 681 and 682 were received in Hindi.

Forty starred questions (Nos. 656 to 662, 664 to 669, 671, 672, 674 to 677, 679 to 684, 686 to 691, 693 to 698 and 700 to 702) were orally answered and supplementaries were asked on thirty-eight of them. Replies to the remaining questions (including starred questions No. 663, 670, 673, 678, 685, 692 and 699 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Nine unstarred questions (Nos. 118 to 126) were put down on the order paper. Original notice of unstarred question No. 124 was received in Hindi. Replies to unstarred questions were laid on the Table.

3. Intimation re: Conviction of Member of Parliament

The Speaker informed the House that he had received a communication from the Magistrate, 1st Class, Purulia, intimating that Shri Bhajahari Mahata, M.P., had been convicted and sentenced to simple imprisonment and fine under section 9(5) of the Bihar Maintenance of Public Order Act, 1949.

4. Distribution of Budget papers in the Press Gallery

Dr. Lanka Sundaram raised the question relating to distribution before time of the Budget Papers containing taxation proposals in the Press Gallery on the 27th February, 1954.

[P.T.O.]

The Minister of Information and Broadcasting made a statement in reply thereto.

5. The Budget (Railways) 1954-55

General Discussion on the Budget (Railways), 1954-55, was resumed.

The following members took part in the debate:—

- (1) Shri R. P. Nevatia
- (2) Shri N. C. Chatterjee
- (3) Shri Hirendra Nath Mukerjee

Shri Lal Bahadur replied to the debate.

The discussion was concluded.

6. Motion re: Third Report of the Committee on Private Members' Bills.

Shri Ganesh Sadashiv Altekar moved the following motion:—

"That this House agrees with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1954."

The motion was adopted.

7. Private Members' Resolutions

(1) Shri B. Ramachandra Reddi concluded his speech on the following Resolution moved by him on the 18th December, 1953:—

"This House is of opinion that with a view to inculcate discipline, marksmanship, initiative and leadership in the youth of India, Government should provide facilities for promotion of rifle training, *inter alia* by—

- (a) subsidising the National Rifle Association and providing it with necessary aid, in the shape of arms and ammunition and otherwise;
- (b) co-ordinating the efforts of the Auxiliary Territorial Force with recognised local rifle clubs so as to provide for training programmes throughout the year;
- (c) relaxing import restrictions and minimising the duty for specialised weapons required by recognised clubs; and
- (d) relaxing the provisions of the Indian Arms Act of 1878 accordingly."

Amendments were moved by—

- (1) Shri Satis Chandra Samanta
- (2) Shri Shree Narayan Das

- (3) Shri Diwan Chand Sharma .
- (4) Shri Radha Raman

The following members took part in the debate:—

- (1) Shri Bhagwat Jha 'Azad'
- (2) Sardar Hukam Singh
- (3) Dr. N. B. Khare
- (4) Shri B. H. Khardekar
- (5) Shri Radha Raman
- (6) Shri M. S. Gurupadaswamy
- (7) Shri Satis Chandra Samanta
- (8) Dr. Kailas Nath Katju

Shri B. Ramachandra Reddi replied to the debate.

The following amendment moved by Shri Satis Chandra Samanta was adopted:—

“That for the original Resolution, the following be substituted, namely:—

“This House is of opinion that with a view to inculcate discipline, marksmanship, initiative and leadership in the youth of India, Government should immediately provide all proper and practicable facilities to rifle training institutions in India.”

(2) Sardar Hukam Singh moved the following Resolution:—

“This House is of opinion that a Committee consisting of five members of Parliament be appointed to examine the system of withdrawal of Cadets from the National Defence Academy and to suggest remedial measures where withdrawals during the last two years have been found to be unsatisfactory.”

The following members took part in the debate:—

- (1) Sardar Hukam Singh
- (2) Sardar Surjit Singh Majithia
- (3) Shri R. V. Dhulekar
- (4) Shri Mahavir Tyagi

The Resolution was withdrawn by leave of the House.

[The House adjourned till 2 P.M. on Saturday, the 6th March, 1954.]

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 6, 1954.

No. 256

1. Starred Questions

Thirty-five starred questions (Nos. 709—734 and 736—744) were put down on the order paper. Starred question No. 735 was transferred to the list of questions for 17th March, 1954. Original notices of starred questions Nos. 711, 726 and 728 were received in Hindi. Twenty-eight starred questions (Nos. 709—714, 716—720, 722—725, 727, 730—734, 736—740 and 743—744) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to starred questions Nos. 715, 721, 726, 728, 729, 741 and 742, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Eight unstarred questions (Nos. 127—134) were put down on the order paper. Replies to these questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri Hirendra Nath Mukerjee and Shri Shankar Shantaram More regarding the nomination by the Rajpramukh of Travancore-Cochin State of a member to represent the Anglo-Indian community, to the Legislative Assembly of the State.

4. Papers laid on the Table

The Minister for Parliamentary Affairs laid on the Table the following statements showing the action taken by the Government

[P.T.O.]

on various assurances, promises and undertakings given during the various sessions shown against each:—

- | | |
|-------------------------------------|---|
| (1) Supplementary Statement No. I | Fifth Session, 1953 of the House of the People. |
| (2) Supplementary Statement No. VI | Fourth Session, 1953 of the House of the People. |
| (3) Supplementary Statement No. XI | Third Session, 1953 of the House of the People. |
| (4) Supplementary Statement No. XII | Second Session, 1952 of the House of the People. |
| (5) Supplementary Statement No. XII | First Session, 1952 of the House of the People. |
| (6) Supplementary Statement No. VI | Fifth Session, 1952 of the Provisional Parliament. |
| (7) Supplementary Statement No. X | Fourth Session, 1951 of the Provisional Parliament. |

5. The Budget (Railways), 1954-55—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of Railways commenced.

Twelve cut motions on Demand No. 1 were moved.

The discussion was not concluded.

(The House adjourned till 2 p.m. on Monday, the 8th March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 8, 1954.

No. 257

1. Starred Questions.

Fifty-one starred questions (Nos. 745—779 and 781—796) were put down on the order paper. Starred question No. 780. was transferred to the list of questions for 17th March 1954. Original notices of starred questions Nos. 768, 774 and 792 were received in Hindi. Thirty-four starred questions (Nos. 745—754, 756—758, 760—763, 766, 767, 770—774 and 777—787) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including starred questions Nos. 755, 759, 764, 765, 768, 769, 775 and 776 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions.

Sixteen unstarred questions (Nos. 135—150) were put down on the order paper. Original notices of unstarred questions Nos. 136 and 139 were received in Hindi. Replies to unstarred questions were laid on the Table.

3. The Budget (Railways), 1954-55—Demands for Grants

Further discussion on the Demands for Grants in respect of Railways continued and the following Demands for Grants were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
1.	Railway Board	38,80,000
3.	Miscellaneous Expenditure	1,32,26,000
4.	Ordinary Working Expenses—Administration	28,21,34,000
5.	Ordinary Working Expenses—Repairs and Maintenance	68,02,98,000
6.	Ordinary Working Expenses—Operating Staff	44,02,01,000

[P.T.O.]

Twenty-nine cut motions—of which five were on Demand No. 3, ten on Demand No. 4, six on Demand No. 5 and eight on Demand No. 6—were moved.

All the cut motions moved on Demands Nos. 1, 3, 4, 5 and 6 were negatived.

4. Statement by the Deputy Minister of Food and Agriculture

Shri M. V. Krishnappa made a statement regarding the rice deal between the Government of India and the Government of Burma.

(The House adjourned till 2 P.M. on Tuesday, the 9th March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 9, 1954

No. 258

1. Starred questions

Fifty-six starred questions (Nos. 797 to 836, 838 to 850 and 852—854) were put down on the order paper. Starred question No. 837 was withdrawn by the Member. Original notices of starred questions Nos. 798, 799, 812, 819, 823, 833, 839 and 846 were received in Hindi. Thirty-eight starred questions (Nos. 797, 799 to 807, 810, 812 to 814, 816 to 823, 825 to 836, 838 and 840 to 842) were orally answered and supplementary questions were asked on thirty-three of them. Replies to the remaining questions (including starred questions Nos. 798, 808, 809, 811, 815, 824 and 839 of which the questioners were absent) were laid on the Table.

2. Unstarred questions

Seventeen unstarred questions (Nos. 151 to 167) were put down on the order paper. Original notices of unstarred questions Nos. 155, 157, 159, 160, 162 and 166 were received in Hindi. Replies to unstarred questions were laid on the Table.

3. The Budget (Railways), 1954-55—Demands for Grants

Further discussion on the Demands for Grants in respect of Railways continued and the following Demands for Grants were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
7	Ordinary Working Expenses—Operation (Fuel)	35,35,68,000
8	Ordinary Working Expenses—Operation other than Staff and Fuel	15,54,98,000
9	Ordinary Working Expenses—Miscellaneous Expenses	51,00,76,000
9A	Ordinary Working Expenses—Labour Welfare	4,50,11,000
10	Payments to Worked Lines and Others	32,49,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
		Rs.
11	Appropriation to Depreciation Reserve Fund	30,00,00,000
12A	Open Line Works—(Revenue)—Labour Welfare	1,24,56,000
12B	Open Line Works—(Revenue)—Other than Labour Welfare	5,38,03,000
13	Appropriation to Development Fund	5,14,04,000
15	Construction of New Lines—Capital and Depreciation Reserve Fund	2,44,60,000
16	Open Line Works—Additions	2,20,63,64,000
17	Open Line Works—Replacements	46,30,25,000
18	Open Line Works—Development Fund	10,59,37,000
19	Capital Outlay on Vizagapatam Port	77,84,000
20	Dividend payable to General Revenues	35,49,85,000

Thirty-six cut motions—of which eleven were on Demand No. 9A, two on Demand No. 12A, sixteen on Demand No. 15, two on Demand No. 16, four on Demand No. 18 and one on Demand No. 20—were moved and negatived. The House divided on cut motion No. 321 on Demand No. 9A moved by Shri B. S. Murthy, which was negatived the Ayes being 47 and Noes 168.

4. Government Bill introduced

The Appropriation (Railways) Bill, 1954.

5. Appropriation (Railways) Bill—Government Bill passed

Appropriation (Railways) Bill, 1954.

6. The Budget (General), 1954-55—Demands for Grants on Account

The following Demands for Grants on Account for 1954-55 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
	I. Expenditure met from Revenue.	
		Rs.
1	Ministry of Commerce and Industry	6,02,000
2	Industries	1,19,25,000

Number of Demand	Name of Demand	Amount of Demand
3	Commercial Intelligence and Statistics	Rs. 4,26,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry (Ministry of Communications)	3,65,000
5	Ministry of Communications	95,000
6	Indian Posts and Telegraphs Department (Including Working Expenses)	3,87,66,000
7	Meteorology	9,55,000
8	Overseas Communications Service	7,85,000
9	Aviation	21,10,000
10	Miscellaneous Departments and Expenditure under the Ministry of Communications (Ministry of Defence)	2,11,000
11	Ministry of Defence	2,28,000
12	Defence Services, Effective—Army	13,30,57,000
13	Defence Services, Effective—Navy	1,01,49,000
14	Defence Services, Effective—Air Force	2,99,20,000
15	Defence Services, Non-Effective Charges	1,30,98,000
16	Miscellaneous Expenditure under the Ministry of Defence (Ministry of Education)	47,000
17	Ministry of Education	3,42,000
18	Archæology	4,07,000
19	Other Scientific Departments	18,23,000
20	Education	1,01,21,000
21	Miscellaneous Departments and Expenditure under the Ministry of Education (Ministry of External Affairs)	2,74,000
22	Tribal Areas	36,41,000
23	External Affairs	48,81,000
24	Chandernagore	1,83,000
25	Miscellaneous Expenditure under the Ministry of External Affairs	23,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
	<i>(Ministry of Finance)</i>	Rs.
26	Ministry of Finance	13,02,000
27	Customs	34,92,000
28	Union Excise Duties	57,12,000
29	Taxes on Income including Corporation Tax and Estate Duty	31,07,000
30	Opium	1,60,94,000
31	Stamps	[10,68,000
32	Payments to other Governments, Departments, etc.	[93,000
33	Audit	[64,17,000
34	Currency	14,40,000
35	Mint	7,73,000
36	Territorial and Political Pensions	1,76,000
37	Superannuation Allowances and Pensions	56,16,000
38	Miscellaneous Departments and Expenditure under the Ministry of Finance	29,15,000
39	Grants-in-aid to States	4,67,23,000
40	Miscellaneous Adjustments between the Union and State Governments	23,000
41	Extraordinary Payments	1,92,43,000
42	Pre-partition Payments	11,31,000
	<i>(Ministry of Food and Agriculture)</i>	
43	Ministry of Food and Agriculture	4,02,000
44	Forest	3,61,000
45	Agriculture	74,75,000
46	Civil Veterinary Services	3,25,000
47	Miscellaneous Departments and Expenditure under the Ministry of Food and Agriculture	6,59,000
	<i>(Ministry of Health)</i>	
48	Ministry of Health	58,000
49	Medical Services	12,59,000
50	Public Health	56,45,000
51	Miscellaneous Expenditure under the Ministry of Health	6,45,000

Number of Demand	Name of Demand	Amount of Demand
	<i>(Ministry of Home Affairs)</i>	Rs.
52	Ministry of Home Affairs	13,03,000
53	Cabinet	2,16,000
54	Delhi	13,15,000
55	Police	8,60,000
56	Census	1,72,000
57	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	79,000
58	Andaman and Nicobar Islands	16,41,000
	<i>(Ministry of Information and Broadcasting)</i>	
59	Ministry of Information and Broadcasting	11,58,000
60	Broadcasting	19,35,000
	<i>(Ministry of Irrigation and Power)</i>	
61	Ministry of Irrigation and Power	88,000
62	Irrigation, etc.	3,000
63	Multi-purpose River Schemes	3,48,000
64	Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power	2,89,000
	<i>(Ministry of Labour)</i>	
65	Ministry of Labour	2,64,000
66	Chief Inspector of Mines	79,000
67	Miscellaneous Departments and Expenditure under the Ministry of Labour	27,08,000
68	Employment Exchanges and Resettlement	10,77,000
69	Civil Defence	10,000
	<i>(Ministry of Law)</i>	
70	Ministry of Law	11,25,000
71	Administration of Justice	16,000
	<i>(Ministry of Natural Resources and Scientific Research)</i>	
72	Ministry of Natural Resources and Scientific Research	67,000
73	Survey of India	11,98,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
		Rs.
74	Botanical Survey	58,000
75	Zoological Survey	37,000
76	Geological Survey	4,71,000
77	Mines	2,17,000
78	Scientific Research	26,83,000
79	Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research.	1,000
	<i>(Parliamentary Affairs)</i>	
80	Department of Parliamentary Affairs	11,000
	<i>(Ministry of Production)</i>	
81	Ministry of Production	70,000
82	Salt	10,99,000
83	Other Organisations under the Ministry of Production	10,83,000
84	Miscellaneous Departments and Expenditure under the Ministry of Production	16,92,000
	<i>(Ministry of Rehabilitation)</i>	
85	Ministry of Rehabilitation	1,68,000
86	Expenditure on Displaced Persons	85,29,000
87	Miscellaneous Expenditure under the Ministry of Rehabilitation.	3,000
	<i>(Ministry of States)</i>	
88	Ministry of States	98,000
89	Privy Purses and Allowances of Indian Rulers	65,000
90	Kutch	9,75,000
91	Bilaspur.	3,15,000
92	Manipur.	6,89,000
93	Tripura	10,96,000
94	Relations with States	4,85,000
95	Miscellaneous Expenditure under the Ministry of States.	8,62,000
	<i>(Ministry of Transport)</i>	
96	Ministry of Transport.	3,34,000
97	Ports and Pilotage.	5,20,000

Number of Demand	Name of Demand	Amount of Demand
		Rs.
98	Lighthouses and Lightships.	6,66,000
99	Central Road Fund.	38,54,000
100	Communications (including National Highways).	40,74,000
101	Miscellaneous Expenditure under the Ministry of Transport (<i>Ministry of Works, Housing and Supply</i>)	55,000
102	Ministry of Works, Housing and Supply.	1,45,000
103	Supplies.	24,75,000
104	Other Civil Works.	1,27,33,000
105	Stationery and Printing.	43,94,000
106	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply. (<i>Parliament</i>)	4,63,000
107	Parliament.	12,75,000
108	Miscellaneous Expenditure under the Parliament Secretariat. (<i>Secretariat of the Vice-President</i>)	3,000
109	Secretariat of the Vice-President. (<i>Ministry of Commerce and Industry</i>)	7,000
110	Capital Outlay of the Ministry of Commerce and Industry. (<i>Ministry of Communications</i>)	1,79,75,000
111	Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue).	1,36,14,000
112	Capital Outlay on Civil Aviation.	28,33,000
113	Other Capital Outlay of the Ministry of Communications. (<i>Ministry of Defence</i>)	61,64,000
114	Defence Capital Outlay. (<i>Ministry of Finance</i>)	1,67,08,000
115	Capital Outlay on the India Security Press.	43,000
116	Capital Outlay on Currency.	23,000
117	Capital Outlay on Mints.	5,98,000
118	Commuted Value of Pensions.	7,84,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
		Rs.
119	Payments to Retrenched Personnel	9,000
120	Other Capital Outlay of the Ministry of Finance.	1,85,02,000
121	Lons and Advances by the Gentral Government (Ministry of Food and Agriculture)	2,88,24,000
122	Capital Outlay on Forests.	3,59,000
123	Purchases of Foodgrains.	12,54,00,000
124	Other Capital Outlay of the Ministry of Food and Agriculture. (Ministry of Health)	6,74,17,000
125	Capital Outlay of the Ministry of Health (Ministry of Home Affairs)	53,15,000
126	Capital Outlay of the Ministry of Home Affairs. (Ministry of Information and Broadcasting)	1,91,000
127	Capital Outlay on Broad Casting. (Ministry of Irrigation and Power)	16,67,000
128	Capital Outlay on Multipurpose River Scheme.	33,24,000
129	Other Capital Outlay of the Ministry of Irrigation and Power (Ministry of Labour)	42,000
130	Capital Outlay of the Ministry of Labour (Ministry of Natural Resources and Scientific Research)	17,000
131	Other Capital Outlay of the Ministry of Natural Resources and Scientific Research. (Ministry of Production)	11,34,000
132	Capital Outlay of the Ministry of Production (Ministry of Rehabilitation)	1,20,84,000
133	Capital Outlay of the Ministry of Rehabilitation (Ministry of States)	33,96,000
134	Capital Outlay of the Ministry of States. (Ministry of Transport)	63,35,000
135	Capital Outlay on Ports.	40,00,000
136	Capital Outlay on Roads	1,14,23,000
137	Other Capital Outlay of the Ministry of Transport.	7,71,000

Number of Demand	Name of Demand	Amount of Demand
<i>(Ministry of Works, Housing and Supply)</i>		
138	New Delhi Capital Outlay.	55,18,000
139	Capital Outlay on Buildings.	97,89,000
140	Other Capital Outlay of the Ministry of Works, Housing and Supply.	50,65,000

7. The Appropriation (Vote on Account) Bill—Government Bill introduced

The Appropriation (Vote on Account) Bill, 1954.

8. The Appropriation (Vote on Account) Bill—Government Bill passed

The Appropriation (Vote on Account) Bill, 1954.

(The House adjourned till 2 P.M. on Wednesday, the 10th March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 10, 1954.

No. 259

1. Starred Questions

Thirty-five starred questions (Nos. 855, 857, 858, 860—889, 891 and 892) were put down on the order paper. Starred questions Nos. 856, 859 and 890 were transferred to the list of questions for the 15th March, 1954. Original notices of starred questions Nos. 857, 869, 881 and 886 were received in Hindi.

Thirty-two starred questions (Nos. 855, 857, 858, 860—867, 869, 870, 872—876, 878—889, 891 and 892) were orally answered and supplementary questions were asked on twenty-seven of them.

Replies to the remaining questions (including starred questions Nos. 868, 871 and 877 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Two unstarred questions (Nos. 168 and 169) were put down on the order paper. Replies to the unstarred questions were laid on the Table.

3. Government Bill introduced

The Transfer of Evacuee Deposits Bill, 1954.

4. Government Bill under consideration

The Press (Objectionable Matter) Amendment Bill, 1953.

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju and an amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Shri K. M. Vallatharas.

[P.T.O.]

The following members took part in the debate:—

- (1) Dr. Kailas Nath Katju
- (2) Shri K. M. Vallatharas
- (3) Shri N. C. Chatterjee
- (4) Dr. A. Krishnaswami
- (5) Shri R. Venkataraman
- (6) Shri Umashanker Muljibhai Trivedi
- (7) Shri Joachim Alva
- (8) Shri K. A. Damodara Menon
- (9) Shri Mathura Prasad Mishra (speech unfinished)

The discussion was not concluded.

(The House adjourned till 1 p.m. on Thursday, the 11th March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 11, 1954

No. 260

1. Starred Questions

Forty-seven starred questions (Nos. 893 to 921 and 923 to 940) were put down on the order paper. Starred Question No. 922 was transferred to the list of questions for the 17th March, 1954. The original notices of starred questions Nos. 894, 913, 916, 930, 936 and 939 were received in Hindi.

Thirty-six starred questions (Nos. 893 to 903, 906 to 910, 915, 916, 918 to 921, 926 and 928 to 940) were orally answered and supplementary questions were asked on thirty-three of them. Replies to starred questions Nos. 904, 905, 911 to 914, 917, 923 to 925 and 927 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Five unstarred questions (Nos. 170 to 174) were put down on the order paper. The original notice of unstarred question No. 174 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Short Notice Question

One Short Notice Question relating to an Indo-Pakistan border incident was asked and it was answered by the Deputy Minister of External Affairs. Supplementary questions were also asked and answered thereon.

4. Messages from the Council of States

Secretary reported the following messages from the Council of States:—

- ((i)) That the Council, at its sitting held on the 9th March, 1954, had agreed without any amendment to the Barsi Light Railway Company (Transferred Liabilities) Bill, 1954, passed by the House on the 27th February, 1954;
- ((ii)) that the Council had no recommendations to make to the House in regard to the Appropriation (Railways) Bill, 1954, passed by the House on the 25th February, 1954; and

[P.T.O.]

(iii) that the Council had passed the following Bills at its sitting held on the 9th March, 1954:—

- (1) The State Acquisition of Lands for Union Purposes (Validation) Bill, 1954.
- (2) The Factories (Amendment) Bill, 1953.

5. Bills passed by the Council—Laid on the Table

Secretary laid on the Table the following Bills as passed by the Council of States:—

- (1) The State Acquisition of Lands for Union Purposes (Validation) Bill, 1954.
- (2) The Factories (Amendment) Bill, 1953.

6. Government Bill under consideration

The Press (Objectionable Matter) Amendment Bill, 1953

Further discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 10th March, 1954, continued.

The following members took part in the debate:—

- (1) Shri Mathura Prasad Mishra
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Shriman Narayan Agarwal
- (4) Shrimati Sucheta Kripalani
- (5) Shri Frank Anthony
- (6) Shri Balwant Nagesh Datar
- (7) Shri M. S. Gurupadaswamy
- (8) Dr. N. B. Khare
- (9) Pandit Thakur Das Bhargava
- (10) Shri Sadhan Chandra Gupta
- (11) Pandit Krishna Chandra Sharma
- (12) Shri Govind Hari Deshpande

Dr. Kailas Nath Katju spoke in reply to the debate. The speech was not concluded.

[The House adjourned till 1 P.M. on Friday, the 12th March, 1954.]

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I
[Brief Record of Proceedings]

March 12, 1954

No. 261

1. Starred Questions

Fifty five starred questions (Nos. 941 to 973 and 975 to 996) were put down on the order paper. Starred question No. 974 was transferred to the list of questions for 22nd March, 1954. Original notices of starred questions Nos. 944, 945, 965, 975, 985 and 986 were received in Hindi.

Thirty-five starred questions (Nos. 941 to 943, 945, 947, 949 to 957, 962, 963, 965 to 973, 975, 976 and 978 to 985) were orally answered and supplementaries were asked on thirty four of them. Replies to the remaining starred questions (including questions Nos. 944, 946, 948, 958 to 961, 964 and 977 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twelve unstarred questions (Nos. 175 to 186) were put down on the order paper. Original notice of unstarred question No. 186 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Intimation re: conviction of Member of Parliament

The Speaker informed the House that he had received a further communication from the Magistrate, 1st Class, Purulia, intimating that Shri Bhajahari Mahata, M.P., had been convicted and sentenced to simple imprisonment and fine under section 9(5) of the Bihar Maintenance of Public Order Act, 1949.

4. Paper laid on the Table

The Deputy Minister of Labour laid on the Table a copy of the Revised Budget Estimates for the year 1953-54 and Budget Estimates for the year 1954-55 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.

[P.T.O.]

5. Government Bill under Consideration

The Press (Objectionable Matter) Amendment Bill, 1953.

Dr. Kailas Nath Katju concluded his speech in reply to the debate on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 10th March, 1954.

The amendment for circulation of the Bill moved by Shri K. M. Vallatharas was negatived.

On the motion for consideration of the Bill, the House divided, Ayes being 226 and Noes being 67.

The motion was adopted and the clause by clause consideration of the Bill was taken up.

Clause 2 was adopted.

Consideration of clause 3 was taken up and not concluded.

6. Private Members' Bills introduced

- (1) The Government of Part C States (Amendment) Bill (Amendment of sections 1, 3, etc. and omission of section 23, etc.) by Shri Biren Dutt.
- (2) The Unemployment Relief Bill by Shri A. K. Gopalan.
- (3) The Public Financed Industries Control Board Bill by Shri M. L. Dwivedi.
- (4) The Indian Penal Code Amendment Bill (Insertion of new sections 295B, 295C and 295D) by Shri Vishnu Ghanashyam Deshpande.

7. Private Member's Bill—further consideration postponed

The Indian Cattle Preservation Bill by Seth Govind Das.

After some discussion, Pandit Thakur Das Bhargava moved that the further consideration of the Bill be postponed.

The motion was adopted.

8. Private Member's Bill passed

The Muslim Wakfs Bill by Shri Syed Mohammad Ahmad Kazmi (as reported by the Select Committee).

The motion for consideration of the Bill was moved by Shri Syed Mohammad Ahmad Kazmi.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 2 to 69 were adopted.

On an amendment moved to clause 1 by Shri Amjad Ali, the House divided, Ayes being 23 and Noes 117.

The amendment was negatived and clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Syed Mohammad Ahmad Kazmi that the Bill, as reported by the Select Committee, be passed, the following members took part in the debate:—

- (1) Shri K. S. Raghavachari
- (2) Shri Mohanlal Saksena
- (3) Shri M. Hifzur Rahman
- (4) Shri Hari Vinayak Pataskar
- (5) Pandit Krishna Chandra Sharma
- (6) Shri Syed Mohammad Ahmad Kazmi

The motion was adopted and the Bill was passed.

9. Private Member's Bill—consideration postponed

The Code of Criminal Procedure (Amendment) Bill (Repeal of sections 266, 267 etc. and amendment of sections 272, 375, etc.) by Shri S. V. Ramaswamy.

The motion for reference of the Bill to a Select Committee was moved by Shri S. V. Ramaswamy.

Dr. Kailas Nath Katju moved that the consideration of the Bill be postponed. The motion was adopted.

10. Private Member's Bill—Motion for Circulation

The Indian Penal Code (Amendment) Bill (Amendment of section 302) by Shri Syed Mohammad Ahmad Kazmi.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Syed Mohammad Ahmad Kazmi.

Shri R. Venkataraman spoke on the motion. The speech was not concluded.

11. Discussion on Report of Industrial Finance Corporation Enquiry Committee

Further discussion on the Report of the Industrial Finance Corporation Enquiry Committee raised by Dr. Lanka Sundaram on the 4th March, 1954, was resumed.

The following members took part in the debate:—

- (1) Shri Ghamandi Lal Bansal
- (2) Shri Radheshyam Ramkumar Morarka
- (3) Shri Banarsi Prasad Jhunjunwala

Shri Arun Chandra Guha replied to the debate.

[The House adjourned till 1 P.M. on Saturday, the 13th March, 1954.]

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 13, 1954

No. 262

1. Government Bills passed

(1) *The Press (Objectionable Matter) Amendment Bill, 1954.*

The clause by clause consideration of the Bill continued.

Clauses 3, 5, 6 and a new clause 7 were adopted.

Clauses 4 and 1 were adopted as amended.

The Enacting Formula and the Long Title were also adopted.

On the motion moved by Dr. Kailas Nath Katju that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Dr. Lanka Sundaram
- (3) Dr. Kailas Nath Katju

The House divided on the motion, Ayes being 185 and Noes being 49.

The motion was adopted and the Bill, as amended, was passed.

(2) *The Transfer of Evacuee Deposits Bill, 1954.*

On the motion for consideration of the Bill moved by Shri Ajit Prasad Jain, the following members took part in the debate:—

- (1) Lala Achint Ram
- (2) Shri Choithram Partabrai Gidwani
- (3) Sardar Hukam Singh
- (4) Shri Vishnu Ghanashyam Deshpande
- (5) Shri U. M. Trivedi
- (6) Babu Ram Narayan Singh
- (7) Shri Satis Chandra Samanta

Shri Ajit Prasad Jain replied to the debate.

[P.T.O.]

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 to 14, the Enacting Formula and the Long Title were adopted.

On the motion moved by Shri Ajit Prasad Jain that the Bill be passed, the following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri Ajit Prasad Jain.

The motion was adopted and the Bill was passed.

(3) *The Air Corporations (Amendment) Bill, 1954 (as passed by the Council of States).*

On the motion for consideration of the Bill moved by Shri Jagjivan Ram, the following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri T. B. Vittal Rao
- (3) Shri N. Rachiah
- (4) Shri Rohini Kumar Chaudhuri

Shri Jagjivan Ram replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 to 5, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

(4) *The Control of Shipping (Amendment) Bill, 1954 (as passed by the Council of States).*

Shri Moreshwar Dinkar Joshi concluded his speech on the motion for consideration of the Bill moved on the 27th February, 1954.

Shri O. V. Alagesan replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 and 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

2. Government Bill under consideration

The Minimum Wages (Amendment) Bill, 1953.

The motion for consideration of the Bill moved on the 15th December, 1953, was adopted and the clause by clause consideration was taken up.

Clauses 2, 4 and 6 were adopted.

Clauses 3 and 5 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri V. V. Giri that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri L. Elayaperumal
- (3) Shri Khub Chand Sodhia
- (4) Shri Diwan Chand Sharma
- (5) Shri P. Kakkan

The discussion was not concluded.

[The House adjourned till 2 P.M. on Monday, the 15th March, 1954.]

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 15, 1954.

No. 263

1. Oath or Affirmation

A member took oath in English.

2. Starred Questions

Thirty-seven starred questions (Nos. 997—1027, 1029—1031, 856, 859 and 890) were put down on the order paper. Starred question No. 1028 was transferred to the list of questions for 22nd March, 1954. Original notices of starred questions Nos. 999, 1008, 1015 were received in Hindi. Thirty-two starred questions (Nos. 997—1014, 1016, 1018—1026, 1029—1031 and 856) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 1015, 1017 and 1027, of which the questioners were absent) were laid on the table.

3. Unstarred Questions

Three unstarred questions (Nos. 187—189) were put down on the order paper. Replies to these questions were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table of the House:—

(1) A copy of each of the following papers under Article 151(1) of the Constitution:—

(i) Appropriation Accounts of the Defence Services for the year 1951-52;

(ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1951-52 and the Audit Report, thereon; and

(iii) Audit Report, Defence Services. 1953.

(2) A copy of the Ministry of States Notification No. S.R.O. 812, dated the 7th March, 1954, publishing the Proclamation made by the President revoking the Proclamation made by him on the 4th March, 1953.

[P.T.O.]

(3) A copy of each of the following Rules, under sub-section (3) of section 85 of the Estate Duty Act, 1953:—

- (i) The Estate Duty Rules, 1953; and
- (ii) The Estate Duty (Controlled Companies) Rules, 1953.

5. Statement by Deputy Minister of Finance

Shri Arun Chandra Guha, Deputy Minister of Finance, made a statement regarding the revision in the rate of interest on the loans being advanced by the Rehabilitation Finance Administration.

6. Presentation of Petitions

Shri Resham Lal Jangde and Shri Kamal Kumar Basu presented petitions in respect of the Finance Bill, 1954.

7. Government Bill introduced

The Untouchability (Offences) Bill, 1954.

8. The Budget (General), 1954-55

General Discussion on the Budget (General), 1954-55, commenced.

The following members took part in the debate:—

- (1) Shri Tulsidas Kilachand
- (2) Shri T. S. Avinashilingam Chettiar
- (3) Shri Narhar Vishnu Gadgil
- (4) Shri Vishnu Ghanashyam Deshpande
- (5) Shri R. Velayudhan
- (6) Shri A. V. Thomas (*Speech unfinished*)

9. Discussion on Commonwealth Finance Ministers' Conference, Sydney

Dr. Lanka Sundaram raised a discussion on the Commonwealth Finance Ministers' Conference held in Sydney in January, 1954.

The following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri Ghamandi Lal Bansal
- (3) Shri Kamal Kumar Basu
- (4) Shri V. B. Gandhi
- (5) Shri Tulsidas Kilachand
- (6) Shri Joachim Alva
- (7) Shri Radheshyam Ramkumar Morarka

Shri C. D. Deshmukh replied to the debate.

(The House adjourned till 2 P.M. on Tuesday, the 16th March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

March 16, 1954.

No. 264

1. Starred Questions

Forty-four starred questions (Nos. 1032—1041, 1043—1063 and 1065 to 1077) were put down on the order paper. Starred question No. 1042 was withdrawn from the list of questions and starred question No. 1064 was transferred to the list of questions for the 23rd March, 1954. The original notices of starred questions Nos. 1034, 1048, 1059, 1065, 1067 and 1077 were received in Hindi.

Thirty-five starred questions (Nos. 1032, 1034—1038, 1041, 1044—1046, 1048, 1049, 1051—1058, 1060—1063, 1065—1072 and 1074—1076) were orally answered and supplementary questions were asked on all of them. Replies to starred question No. 1077 (including starred question Nos. 1033, 1039, 1040, 1043, 1047, 1050, 1059 and 1073 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eight unstarred questions (Nos. 190—197) were put down on the order paper. Unstarred question No. 198 was withdrawn by the Member. Replies to the unstarred questions were laid on the Table.

3. Short Notice Questions

Two short notice questions (Nos. SNQ. 6 and SNQ. 8) relating to 'UNO Observers in Kashmir' and 'Goa' were answered by the Prime Minister and the Deputy Minister of External Affairs respectively. Supplementary questions were also asked and answered thereon.

4. Statement on Korea

The Prime Minister laid on the table a statement on Korea.

5. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri M. Ananthasayanam Ayyanger presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

6. Papers laid on the Table

The Deputy Minister of Irrigation and Power laid on the Table the following papers:—

(1) A copy of Part I of the Report of the Damodar Valley Corporation for the year 1951-52, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948; and

(2) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1954-55, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

7. The Budget (General), 1954-55

General Discussion on the Budget (General), 1954-55, continued

The following members took part in the debate:—

- (1) Shri A. M. Thomas
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Nemi Chandra Kasliwal
- (4) Shrimati Anasuyabai Kale
- (5) Shri N. C. Chatterjee
- (6) Shri Satis Chandra Samanta
- (7) Shrimati Sucheta Kripalani
- (8) Shrimati B. Khongmen
- (9) Pandit Munishwar Dutt Upadhyay
- (10) Shri Shree Narayan Das
- (11) Shrimati Ammu Swaminadhan
- (12) Dr. N. B. Khare
- (13) Dr. Indubhai B. Amin
- (14) Shri Uma Charan Patnaik

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday, the 17th March, 1954.)

CORRIGENDUM

In Parliamentary Bulletin—Part I, dated the 15th March, 1954, in para. 8 under the heading "The Budget (General), 1954-55", for the name of "Shri A. V. Thomas" at serial No. (6), read "Shri A. M. Thomas".

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 17, 1954

No. 265

1. Starred Questions

Sixty-two starred questions (Nos. 1078 to 1117 and 1119 to 1140) were put down on the order paper. Starred question No. 1118 was transferred to the list of questions for the 24th March, 1954. The original notices of starred questions Nos. 1079, 1081, 1099, 1100, 1104, 1110, 1121, 1123, 1128, 1132 and 1138 were received in Hindi.

Forty-one starred questions (Nos. 1078 to 1084, 1086 to 1088, 1090 to 1091, 1094 to 1096, 1098 to 1102, 1104 to 1108, 1110 to 1113, 1116, 1119 to 1125 and 1127 to 1130) were orally answered and supplementary questions were asked on thirty-nine of them. Replies to remaining questions (including starred questions Nos. 1085, 1089, 1092, 1093, 1097, 1103, 1109, 1114, 1115, 1117 and 1126 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventeen unstarred questions (Nos. 199 to 215) were put down on the order paper. Original notice of unstarred question No. 209 was received in Hindi. Replies to these questions were laid on the Table.

3. Short Notice Question

One short notice question regarding payment at enhanced rates to cane-growers of western U.P. addressed to the Minister of Food and Agriculture was asked and answered. Supplementary questions were also asked and answered thereon.

Secretary reported two messages from the Council of States that the Council had no recommendations to make to the House in regard to the following Bills passed by the House on the 9th March, 1954:—

4. Messages from the Council of States

- (1) The Appropriation (Railways) No. 2 Bill, 1954.
- (2) The Appropriation (Vote on Account) Bill, 1954.

[P.T.O.]

5. Travelling Allowances of Members

Dr. Lanka Sundaram raised a point regarding the travelling allowances of the Members and the Minister of Parliamentary Affairs made a statement in reply thereto.

6. Presentation of Report of Committee on Subordinate Legislation

Shri Hari Vinayak Pataskar presented the First Report of the Committee on Subordinate Legislation.

7. The Budget (General), 1954-55

General Discussion on the Budget (General), 1954-55, continued.

The following members took part in the debate:—

- (1) Shrimati Jayashri Raiji
- (2) Dr. A. Krishnaswami
- (3) Shri C. D. Pande
- (4) Shri N. Somana
- (5) Shri Shankar Shantaram More
- (6) Shri Atulya Ghosh
- (7) Shri Ahmed Mohiuddin
- (8) Shri B. H. Khardekar
- (9) Pandit Algu Rai Shastri
- (10) Swami Ramananda Tirtha
- (11) Shrimati Maniben Vallabhbhai Patel
- (12) Shri K. Ananda Nambiar
- (13) Shri P. N. Rajabhoj
- (14) Shri M. S. Gurupadaswamy
- (15) Shri U. M. Trivedi
- (16) Shri Nageshwar Prasad Sinha
- (17) Shri Resham Lal Jangde (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 2 P.M. on Thursday, the 18th March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 18, 1954

No. 266

1. Starred Questions

Thirty-one starred questions (Nos. 1141—1171) were put down on the Order Paper. Original notices of starred questions Nos. 1143, 1153 and 1167 were received in Hindi. Twenty-seven starred questions (Nos. 1141, 1143—1153, 1155—1158, 1160, 1161, 1162 and 1164—1171) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 1142, 1154, 1159 and 1163 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Two unstarred questions Nos. 216 and 217 were put down on the Order Paper. Replies to the unstarred questions were laid on the Table.

3. Message from the Council of States

Secretary reported to the House the following message received from the Council of States regarding the Hindu Marriage and Divorce Bill, 1952, signed by the Secretary of the Council:—

“I am directed to inform the House of the People, that the Council of States, at its sitting held on the 16th March, 1954, has passed the enclosed motion referring the Hindu Marriage and Divorce Bill, 1952, to a Joint Committee of the Houses and to request that the concurrence of the House of the People in the said motion and the names of the Members of the House to be appointed to the said Joint Committee may be communicated to this Council.”

Motion

“That the Bill to amend and codify the law relating to marriage and divorce among Hindus be referred to a Joint Committee of the

[P.T.O.]

Houses, consisting of forty-five members, fifteen members from this Council, namely:—

1. Dr. P. V. Kane
2. Shrimati Rukmini Devi Arundale
3. Dr. Raghu Vira
4. Shri Indra Vidyavachaspati
5. Diwan Chaman Lall
6. Shrimati Maya Devi Chettry
7. Shrimati Chandravati Lakhanpal
8. Shri M. Govinda Reddy
9. Shri T. S. Pattabiraman
10. Shri Sham Sunder Narain Tankha
11. Shri Surendra Mahanty
12. Shri K. Suryanarayana
13. Shri B. M. Gupte
14. Shri S. N. Mazumdar
15. Shri C. C. Biswas

and thirty members from the House of the People;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this Council relating to Select Committees will apply with such variations and modifications as the Chairman may make;

that this Council recommends to the House of the People that the House do join in the said Joint Committee and communicate to this Council the names of members to be appointed by the House to the Joint Committee; and

that the Committee shall make a report to this Council on or before the last day of the second week of the next session."

4. Paper laid on the Table

The Minister of Home Affairs laid on the Table a copy of the Patiala and East Punjab States Union Rules of Executive Business (Validation) Act, 1954 (President's Act No. 6 of 1954), under subsection (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953.

5. Report of the Joint Committee

Shri C. C. Biswas laid on the Table a copy of the Report of the Joint Committee on the Special Marriage Bill, 1952.

6. The Budget (General), 1954-55

General Discussion on the Budget (General), 1954-55, continued.

The following members took part in the debate:—

- (1) Shri Resham Lal Jangde
- (2) Shri Akbar Chavda
- (3) Shri B. S. Murthy
- (4) Shri B. R. Bhagat
- (5) Shri Amarnath Vidyalkar
- (6) Shri G. D. Somani
- (7) Dr. Edward Paul Mathuram
- (8) Pandit Thakur Das Bhargava

The discussion was not concluded.

7. Motion re: Fourth Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1954.”

The motion was adopted.

8. Private Members' Resolutions

(1) Shri Choithram Partabrai Gidwani moved the following Resolution:—

“This House is of opinion that with a view to control the rapid increase in population as revealed in the Census Report, 1951, Government should adopt all effective measures to encourage family planning in accordance with the recommendations of the Planning Commission.”

Five amendments were moved by—

- (1) Shri Diwan Chand Sharma
- (2) Shri Nand Lal Joshi
- (3) Shri Fulsinhji B. Dabhi
- (4) Shri Sadhan Chandra Gupta
- (5) Shri Satis Chandra Samanta

Four amendments were ruled out of order.

The following members took part in the debate:—

- (1) Dr. Ch. V. Rama Rao
- (2) Shri R. Venkataraman
- (3) Shrimati Ila Palchoudhuri
- (4) Shrimati Uma Nehru
- (5) Shri Diwan Chand Sharma

[P.T.O.]

- (6) Shri C. P. Mathew
- (7) Shri K. S. Raghavachari
- (8) Pandit Krishna Chandra Sharma
- (9) Shri Kotha Raghuramaiah
- (10) Shri Tek Chand
- (11) Shrimati Anasuyabai Kale
- (12) Rajkumari Amrit Kaur

Shri Choithram Partabrai Gidwani replied to the debate.

The Resolution was by leave of the House withdrawn and the amendments were dropped.

(2) Shri M. S. Gurupadaswamy moved the following Resolution :—

“This House is of opinion that the existence of the Second Chamber at the Centre is quite unnecessary and steps may be taken to make the necessary amendments in the Constitution.”

Three amendments were moved by—

- (1) Shri Shree Narayan Das
- (2) Shri Satis Chandra Samanta
- (3) Shri Sadhan Chandra Gupta

Ten amendments were disallowed or ruled out of order.

Shri Sadhan Chandra Gupta commenced his speech which was not concluded.

(The House adjourned till 2 p.m. on Monday, the 22nd March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 22, 1954.

No. 267

1. Starred Questions

Forty-four starred questions (Nos. 1172 to 1215) were put down on the order paper. The original notices of starred questions Nos. 1183, 1197, 1200 and 1214 were received in Hindi.

Thirty-five starred questions (Nos. 1172 to 1176, 1180, 1182 to 1184, 1186 to 1196, 1198, 1200 to 1208 and 1211 to 1215) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 1177 to 1179, 1181, 1185, 1197, 1199, 1209 and 1210 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Thirteen unstarred questions (Nos. 218 to 223 and 225 to 231) were put down on the order paper. Unstarred question No. 224 was transferred to the list of questions for the 30th March, 1954. The original notice of unstarred question No. 221 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 18th March, 1954, had agreed without any amendment to the Press (Objectionable Matter) Amendment Bill, 1953, passed by the House on the 13th March, 1954.

4. Papers laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each were laid on the table of the House:—

- | | |
|--|--|
| (1) Supplementary Statement
No. II. | Fifth Session, 1953 of the
House of the People. |
|--|--|

[P.T.O.]

- | | |
|--|---|
| (2) Supplementary Statement
No. VII. | Fourth Session, 1953 of the
House of the People. |
| (3) Supplementary Statement
No. XII. | Third Session, 1953 of the
House of the People. |
| (4) Supplementary Statement
No. XIII. | Second Session, 1952 of the
House of the People. |
| (5) Supplementary Statement
No. XIII. | First Session, 1952 of the
House of the People. |

5. The Budget (General), 1954-55

General Discussion on the Budget (General), 1954-55, continued.

The following members took part in the debate:—

- (1) Shri Kamakhya Prasad Tripathi
- (2) Shri Banarsi Prasad Jhunjunwala
- (3) Dr. Lanka Sundaram
- (4) Shri Shriman Narayan Agarwal
- (5) Shri Purushottamdas Tandon
- (6) Dr. Panjabrao S. Deshmukh
- (7) Shri Jaipal Singh
- (8) Shri Kamal Kumar Basu
- (9) Shri Narayan Sadoba Kajrolkar
- (10) Shri Raghubar Dayal Misra
- (11) Thakur Jugal Kishore Sinha
- (12) Sardar Hukam Singh

Shri C. D. Deshmukh spoke in reply to the debate. The speech was not concluded.

(The House adjourned till 2 p.m. on Tuesday, the 23rd March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 23, 1954.

No. 268

1. Questions

The Question Hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

2. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 18th March, 1954, had agreed without any amendment to the Transfer of Evacuee Deposits Bill, 1954, passed by the House on the 13th March, 1954.

3. Papers laid on the Table

The following papers were laid on the Table of the House:—

- / (1) A copy of the Khadi and Other Handloom Industries Development Rules, framed under section 5 of the Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953.
- (2) A copy of the Report of the Delhi Road Transport Authority for the period April 1950 to March 1953, under subsection (2) of section 40 of the Delhi Road Transport Authority Act, 1950.
- (3) A copy of the Report of the Chandernagore Enquiry Commission, December, 1953.

4. The Budget (General), 1954-55—General Discussion

Shri C. D. Deshmukh concluded his speech in reply to the debate on the General Discussion on the Budget (General), 1954-55.

[P.T.O.]

5. The Budget (General), 1954-55—Demands for Grants

Discussion on Demands for Grants Nos. 22, 23, 24 and 25, for which the Ministry of External Affairs is responsible, commenced.

Seventeen cut motions, of which two were on Demand No. 22, thirteen on Demand No. 23 and two on Demand No. 24, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday, the 24th March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 24, 1954.

No. 269

1. Starred Questions

Thirty-four starred questions (Nos. 1254—1285, 1287-1288) were put down on the order paper. Starred question No. 1286 was transferred to the list of questions for 2nd April, 1954. Original notices of starred questions Nos. 1269 and 1271, were received in Hindi. Twenty-five starred questions (Nos. 1254, 1256, 1257, 1259—1264, 1271—1283, 1285, 1287, 1288) were orally answered and supplementary questions were asked on twenty-four of them. Replies to the remaining questions (including starred questions Nos. 1255, 1258, 1265—1270, 1284, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eight unstarred questions (Nos. 252—259) were put down on the order paper. Replies to these questions were laid on the Table.

3. The Budget (General), 1954-55—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of External Affairs is responsible, concluded and the Demands were voted in full:—

Ministry of External Affairs

Number of Demand	Name of Demand	Amount of Demand
22	Tribal Areas	4,00,54,000
23	External Affairs	5,36,94,000
24	Chandernagore	20,17,000
25	Miscellaneous Expenditure under the Ministry of External Affairs.	2,51,000

[P.T.O.]

Seventeen cut motions moved on the 23rd March, 1954, of which two were on Demand No. 22, thirteen on Demand No. 23 and two on Demand No. 24, were negatived by the House.

(The House adjourned till 2 P.M. on Thursday, the 25th March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

March 25, 1954.

No. 270

1. Starred Questions

Twenty-five starred questions (Nos. 1289—1308 and 1310—1314) were put down on the order paper. Starred question No. 1309 was transferred to the list of questions for 6th April, 1954. Original notices of starred questions Nos. 1290, 1294, 1302, 1306, 1307 and 1312 were received in Hindi.

Twenty-two starred questions (Nos. 1289—1297, 1299—1301, 1304—1308 and 1310—1314) were orally answered and supplementary questions were asked on twenty-one of them. Replies to starred questions Nos 1298, 1302 and 1303 of which the questioners were absent, were laid on the Table.

2. Calling Attention to Matter of Urgent Public Importance

Shri K. M. Vallatharas called the attention of the Prime Minister to the situation prevailing in the Indian territory adjoining the French settlements of Pondicherry and Karaikal.

The Prime Minister made a statement in regard thereto.

3. Presentation of Report of Committee on Absence of Members from Sittings of the House

Shri Ganesh Sadashiv Altekar presented the First Report of the Committee on Absence of Members from the Sittings of the House.

4. Paper laid on the Table

The Deputy Minister of External Affairs laid on the Table a copy of the note by the Prime Minister on his tour of the North-Eastern Frontier Areas in October 1952.

5. The Budget (General), 1954-55—Demands for Grants

Discussion on Demands for Grants Nos. 11, 12, 13, 14, 15, 16 and 114, for which the Ministry of Defence is responsible, commenced.

Thirty-six cut motions, of which twenty were on Demand No. 11, twelve on Demand No. 12, two on Demand No. 13 and one each on Demands Nos. 14 and 15, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Friday, the 26th March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 26, 1954

No. 271

1. Starred Questions

Forty starred questions (Nos. 1315—1354) were put down on the order paper. Original notices of starred questions Nos. 1316, 1329, 1344 and 1353 were received in Hindi.

Twenty-seven starred questions (Nos. 1315 to 1323, 1325, 1328 to 1337 and 1339 to 1345) were orally answered and supplementary questions were asked on twenty-six of them. Replies to the remaining questions (including starred questions Nos. 1324, 1326, 1327 and 1338 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifteen unstarred questions (Nos. 260 to 274) were put down on the order paper. Original notices of unstarred questions Nos. 262, 270, 271 and 274 were received in Hindi. Replies to these questions were laid on the Table.

3. The Budget (General), 1954-55—Demands for Grants

Further discussion on Demands for Grants Nos. 11, 12, 13, 14, 15, 16 and 114, for which the Ministry of Defence is responsible, and the cut motions moved thereunder on the 25th March, 1954, continued.

The discussion was not concluded.

4. Private Member's Bill introduced

The Unemployment Relief Bill by Shri A. K. Gopalan.

5. Private Member's Bill withdrawn

The Indian Penal Code (Amendment) Bill (Amendment of section 302) by Shri Syed Mohammad Ahmad Kazmi.

Further discussion on the motion for the circulation of the Bill for the purpose of eliciting opinion thereon moved on the 12th March, 1954, was resumed.

[P.T.O.]

The following members took part in the debate:—

(1) Shri R. Venkataraman

(2) Dr. Kailas Nath Katju

Shri Syed Mohammad Ahmad Kazmi replied to the debate.

The Bill was, by leave of the House, withdrawn.

6. Private Member's Bill negatived

The Indian Registration (Amendment) Bill (Amendment of section 21) by Shri S. V. Ramaswamy.

The motion for the circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri S. V. Ramaswamy.

The following members took part in the debate:—

(1) Shri Ganesh Sadashiv Altekar

(2) Shri Kotha Raghuramaiah

(3) Shri A. M. Thomas

(4) Shri Tek Chand

(5) Shri K. S. Raghavachari

(6) Shri C. C. Biswas

Shri S. V. Ramaswamy replied to the debate.

The motion was negatived.

7. Private Member's Bill—Debate adjourned

The Code of Criminal Procedure (Amendment) Bill (Omission of sections 268, 284 and 309 and amendment of section 286 etc.) by Shri Khub Chand Sodhia.

The motion for consideration of the Bill was moved by Shri Khub Chand Sodhia.

Shri Balwant Nagesh Datar spoke on the motion.

Thereafter, a motion that the debate on the Bill be adjourned was moved and adopted.

8. Private Member's Bill under consideration

The Indian Arms (Amendment) Bill (Amendment of sections 1 and 26 and insertion of new sections 17A and 34) by Shri Uma Charan Patnaik.

The motion for consideration of the Bill was moved by Shri Uma Charan Patnaik and his speech was not concluded.

(The House adjourned till 1 p.m. on Saturday, the 27th March, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 27, 1954

No. 272

1. The Budget (General), 1954-55—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Defence is responsible, concluded and the Demands were voted in full:—

Ministry of Defence

Number of Demand	Name of Demand	Amount of Demand
		Rs.
11	Ministry of Defence	25,11,000
12	Defence Services, Effective—Army	1,46,36,32,000
13	Defence Services, Effective—Navy	11,16,39,000
14	Defence Services, Effective—Air Force	32,91,25,000
15	Defence Services, Non-Effective Charges	14,40,83,000
16	Miscellaneous Expenditure under the Ministry of Defence	5,17,000
114	Defence Capital Outlay	18,37,92,000

Thirty-six cut motions moved on the 25th March, 1954, of which twenty were on Demand No. 11, twelve on Demand No. 12, two on Demand No. 13 and one each on Demands Nos. 14 and 15, were negatived.

(2) Discussion on Demands for Grants Nos. 17, 18, 19, 20 and 21, for which the Ministry of Education is responsible, commenced.

Twelve cut motions, of which nine were on Demand No. 17 and three on Demand No. 20, were moved.

The discussion was not concluded.

[P.T.O.]

2. Government Resolution Re: Recommendations of the Joint Committee on Payment of Salary and Allowances to Members

Shri Satya Narayan Sinha moved the following Resolution:—

“That this House approves and accepts all the recommendations of the Joint Committee of the Houses of Parliament on the payment of salary and allowances to, and abbreviations for Members of Parliament, and in particular the recommendation that the rate of daily allowance should with effect from the commencement of this Session of Parliament be reduced from Rs. 40 to Rs. 35 by a voluntary cut.”

On an amendment moved by Shri R. Venkataraman, the following members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri Sarangadhar Das
- (3) Dr. Ch. V. Rama Rao
- (4) Dr. Lanka Sundaram
- (5) Pandit Suresh Chandra Mishra
- (6) Shri Vishnu Ghanashyam Deshpande

Shri Satya Narayan Sinha replied to the debate.

The following amendment moved by Shri R. Venkataraman was adopted:—

“That for the original resolution, the following be substituted, namely:—

“That the Report of the Joint Committee of the Houses of Parliament on payment of salary and allowances to and abbreviations for Members of Parliament be referred back together with the amendments on the order paper to the Committee with instructions—

- (i) that in view of the abolition of the First Class on Railways, the question of T.A. admissible to members or grant of free passes should be examined and recommendation made as to the conditions under which T.A. or free passes should be regulated; and
- (ii) that in view of the further experience gained since the report was presented, the question of salary or allowances or salary-cum-allowances for members should be re-examined.”

(The House adjourned till 2 P.M. on Monday, the 29th March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

March 29, 1954

No. 273

1. Starred Questions

Thirty-three starred questions (Nos. 1355—1383, 1385—1388) were put down on the order paper. Starred question No. 1384 was transferred to the list of questions for the 8th April 1954. Original notices of starred questions Nos. 1356, 1368, 1380, 1385 and 1387 were received in Hindi.

Twenty-two starred questions (1355—1362, 1364—1368, 1370, 1371, 1373—1375 and 1377—1380) were orally answered and supplementary questions were raised on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 1363, 1369, 1372 and 1376 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seven unstarred questions (Nos. 275—281) were put down on the order paper. Original notice of unstarred question No. 280 was received in Hindi. Replies to the Unstarred questions were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri A. K. Gopalan called the attention of the Minister of Defence to the inadequate traffic and other arrangements made in connection with the Indian Air Force display at the Tilpat Range on the 28th March, 1954.

The Prime Minister made a statement in regard thereto and promised to place further facts before the House later.

4. Leave of Absence

The following members were granted leave of absence from the meetings of the House for the periods mentioned against them:—

- | | |
|-------------------------------|---|
| (1) Shri Biren Dutt | From the 15th February to the 8th March, 1954. |
| (2) Dr. M. V. Gangadhara Siva | From the 15th February to the 20th March, 1954. |
| (3) Shri Sadath Ali Khan. | Whole of Sixth Session, 1954. |
| (4) Shri A. V. Thomas | From the 15th February to the 4th April, 1954. |

5. The Budget (General), 1954-55—Demands for Grants

(1) Maulana Abul Kalam Azad concluded his reply to the discussion on Demands for Grants relating to the Ministry of Education

[P.T.O.]

and the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Education is responsible, were voted in full:—

Ministry of Education

Number of Demand	Name of Demand	Amount of Demand
		Rs.
17	Ministry of Education	37,56,000
18	Archaeology	44,72,000
19	Other Scientific Departments	2,00,53,000
20	Education	11,13,30,000
21	Miscellaneous Departments and Expenditure under the Ministry of Education	30,17,000

Twelve cut motions moved on the 27th March, 1954, of which nine were on Demand No. 17 and three on Demand No. 20, were negatived.

(2) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Food and Agriculture is responsible, were also voted in full:—

Ministry of Food and Agriculture

Number of Demand	Name of Demand	Amount of Demand
		Rs.
43	Ministry of Food and Agriculture	44,21,000
44	Forest	39,67,000
45	Agriculture	8,22,19,000
46	Civil Veterinary Services	35,78,000
47	Miscellaneous Departments and Expenditure under the Ministry of Food and Agriculture	72,54,000
122	Capital Outlay on Forests	39,48,000
123	Purchases of Food grains	52,60,00,000
124	Other Capital Outlay of the [Ministry of Food and Agriculture	43,40,47,000

Thirty-one cut motions, of which seventeen were moved on Demand No. 43, two on Demand No. 44, five on Demand No. 45, two on Demand No. 46 and five on Demand No. 47, were negatived.

(The House adjourned till 2 P.M. on Tuesday, the 30th March, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE
PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 30, 1954.

No. 274

1. Starred Questions

Forty-three starred questions (Nos. 1389 to 1431) were put down on the order paper. The original notices of starred questions Nos. 1402, 1410, 1411, 1422, 1425 and 1430 were received in Hindi.

Twenty-five starred questions (Nos. 1389 to 1391, 1393 to 1395, 1397 to 1399, 1402, 1404 to 1415 and 1417 to 1419) were orally answered and supplementary questions were asked on twenty-three of them. Replies to the remaining questions (including starred questions Nos. 1392, 1396, 1400, 1401, 1403 and 1416 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirteen unstarred questions (Nos. 282, 283 and 285 to 295) were put down on the order paper. Unstarred question No. 284 was transferred to the list of questions for the 11th May, 1954. The original notice of unstarred question No. 292 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. The Budget (General), 1954-55—Demands for Grants

Discussion on Demands for Grants Nos. 85, 86, 87 and 133, for which the Ministry of Rehabilitation is responsible, commenced.

Twenty-two cut motions, of which eight were on Demand No. 85 and fourteen on Demand No. 86, were moved.

Shri Ajit Prasad Jain spoke in reply to the discussion. The speech was not concluded.

(The House adjourned till 2 p.m. on Wednesday, the 31st March, 1954).

M. N. KAUL.

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

March 31, 1954.

No. 275

1. Starred Questions

Fifty-five starred questions (Nos. 1432 to 1486) were put down on the order paper. Original notices of starred questions Nos. 1434, 1458, 1460, 1466, 1469, 1471, 1478 and 1483 were received in Hindi.

Twenty-two starred questions (Nos. 1432 to 1436, 1438 to 1443, 1445, 1446, 1448 to 1455 and 1472) were orally answered and supplementaries were asked on all of them. Starred Questions Nos. 1440 and 1472 were answered together as relating to the same subject. Replies to the remaining questions (including starred questions Nos. 1437, 1444 and 1447 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eleven unstarred questions (Nos. 296 to 306) were put down on the order paper. Original notices of unstarred questions Nos. 300, 303 and 304 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Calling attention to matters of urgent Public Importance

(1) Shri A. K. Gopalan called attention to the test explosions of the Hydrogen Bomb being conducted by the U.S. Government.

The Minister of Education made a preliminary statement and the Deputy Speaker directed that the matter should be postponed to a later date in case the Prime Minister desired to make a statement.

(2) Shri V. P. Nayar called the attention of the Minister of Defence Organisation to the drowning tragedy near Jammu resulting in the death of a number of army personnel.

The Minister of Defence Organisation made a statement in regard thereto.

4. Presentation of report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar presented the Fifth Report of the Committee on Private Members' Bill and Resolutions.

5. The Budget (General), 1954-55—Demands for Grants

(1) Shri Ajit Prasad Jain concluded his reply to the discussion on Demands for Grants relating to the Ministry of Rehabilitation

[P.T.O.]

and the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Rehabilitation is responsible, were voted in full:—

Ministry of Rehabilitation

Number of Demand	Name of Demand	Amount of Demand
85	Ministry of Rehabilitation	Rs. 18,42,000
86	Expenditure on Displaced Persons	9,38,22,000
87	Miscellaneous Expenditure under the Ministry of Rehabilitation	27,000
133	Capital Outlay of the Ministry of Rehabilitation	3,73,54,000

Twenty-two cut motions moved on the 30th March, 1954, of which eight were on Demand No. 85 and fourteen on Demand No. 86, were negatived.

(2) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Labour is responsible, were also voted in full:—

Ministry of Labour

Number of Demand	Name of Demand	Amount of Demand
65	Ministry of Labour	Rs. 28,99,000
66	Chief Inspector of Mines	8,73,000
67	Miscellaneous Departments and Expenditure under the Ministry of Labour	2,97,87,000
68	Employment Exchanges and Resettlement	1,18,48,000
69	Civil Defence	1,10,000
130	Capital outlay of the Ministry of Labour	1,83,000

Thirty-one cut motions, of which twenty-five were moved on Demand No. 65, one on Demand No. 66, four on Demand No. 67 and one on Demand No. 68, were negatived.

(The House adjourned till 2 P.M. on Thursday, the 1st April, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART 1

[Brief Record of Proceedings]

April 1, 1954

No. 276

1. Starred Questions

Twenty-seven starred questions (Nos. 1487—1494, 1496—1503 and 1505—1515) were put down on the order paper. Starred question No. 1495 was withdrawn by the Member and starred question No. 1504 was transferred to the list of questions for 7th April, 1954. Original notices of starred questions Nos. 1489, 1502, 1508 and 1515 were received in Hindi. Twenty-six starred questions (Nos. 1487—1493, 1496—1503, 1505—1515) were orally answered and supplementary questions were asked on twenty-four of them. Reply to starred question No. 1494, of which the questioner was absent, was laid on the Table.

2. Unstarred Questions

Six unstarred questions (Nos. 307—312) were put down on the order paper. Original notice of unstarred question No. 310 was received in Hindi. Replies to these questions were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(1) Shri Kotha Raghuramaiah called the attention of the Prime Minister to the situation prevailing in the French settlements in India.

The Prime Minister made a preliminary statement in regard thereto and promised to make a fuller statement later.

(2) Shri Nemi Chandra Kasliwal called the attention of the Minister of Railways to the explosion in a passenger train near Gorakhpur on the night of the 31st March, 1954, resulting in a number of casualties.

The Minister of Railways made a statement in regard thereto.

[P.T.O.]

4. The Budget (General), 1954-55—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Communications is responsible, were voted in full:—

Ministry of Communications

Number of Demand	Name of Demand	Amount of Demand
		Rs.
5	Ministry of Communications	10,43,000
6	Indian Posts and Telegraphs Department (Including Working Expenses)	42,64,26,000
7	Meteorology	1,05,01,000
8	Overseas Communications Service	86,37,000
9	Aviation	2,32,04,000
10	Miscellaneous Departments and Expenditure under the Ministry of Communications	23,23,000
111	Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue).	14,97,59,000
112	Capital Outlay on Civil Aviation	3,11,67,000
113	Other Capital Outlay of the Ministry of Communications	6,77,96,000

Thirty-five cut motions, of which eight were moved on Demand No. 5, eighteen on Demand No. 6, one on Demand No. 7 and eight on Demand No. 9, were negatived.

(The House adjourned till 2 P.M. on Friday, the 2nd April, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 2, 1954

No. 277

1. Starred Questions

Thirty-three starred questions (Nos. 1516—1548) were put down on the order paper. The original notices of starred questions Nos. 1535 and 1547 were received in Hindi.

Twenty-six starred questions (Nos. 1516, 1518, 1520—1523, 1525—1528, 1531—1534, 1537 to 1548) were orally answered and supplementary questions were asked on twenty-five of them. Replies to starred questions Nos. 1517, 1518, 1524, 1529, 1530, 1535 and 1536 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Eight unstarred questions (Nos. 313 to 319 and 321) were put down on the order paper. Unstarred question No. 320 was transferred to the list of questions for 6th April, 1954. Original notices of unstarred questions Nos. 317 and 321 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Calling attention to Matters of Urgent Public Importance

(1) Further to the preliminary statement made on the 31st March, 1954, the Prime Minister made a statement regarding the position of the Government on the Hydrogen Bomb.

(2) Shri Kotha Raghuramaiah and Shri M. S. Gurupadaswamy called the attention of the Prime Minister to the situation prevailing in the Portuguese settlement of Goa.

The Prime Minister stated that he might make a statement at a later stage, if he found it necessary to do so.

4. Papers laid on the Table

The following papers were laid on the Table of the House:—

(1) A copy of each of the following papers under Article 323(1) of the Constitution:—

(i) Report of the Union Public Service Commission for the year 1951-52;

(ii) Report of the Union Public Service Commission for the year 1952-53; and

[P.T.O.]

- (iii) Memoranda explaining the reasons for non-acceptance of the Commission's advice in certain cases during 1951-52 and 1952-53.

(2) The following statement showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by members during the various sessions shown against each:—

- | | |
|--|---|
| (i) Supplementary Statement No. III | Fifth Session, 1953 of the House of the People. |
| (ii) Supplementary Statement No. VIII. | Fourth Session, 1953 of the House of the People. |
| (iii) Supplementary Statement No. XIII. | Third Session, 1953 of the House of the People. |
| (iv) Supplementary Statement No. XIV. | Second Session, 1952 of the House of the People. |
| (v) Supplementary Statement No. XIV. | First Session, 1952 of the House of the People. |
| (vi) Supplementary Statement No. XI. | Third Session (Second Part), 1951 the Provisional Parliament. |
| (vii) Supplementary Statement No. I (Suggestions). | Fourth Session, 1953 of the House of the People. |

5. The Budget (General), 1954-55—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Works, Housing and Supply is responsible, were voted in full:—

Ministry of Works, Housing and Supply

Number of Demand	Name of Demand	Amount of Demand
		Rs.
102	Ministry of Works, Housing and Supply	15,97,000
103	Supplies	2,72,28,000
104	Other Civil Works	14,00,61,000
105	Stationery and Printing	4,83,33,000
106	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	50,93,000
138	New Delhi Capital Outlay	6,06,98,000
139	Capital Outlay on Buildings	10,76,75,000
140	Other Capital Outlay of the Ministry of Works, Housing and Supply	5,57,16,000

Seventeen cut motions, of which five were moved on Demand No. 102, one on Demand No. 103, nine on Demand No. 104 and two on Demand No. 106, were negatived.

6. Motion re: Fifth Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st March, 1954.”

The motion was adopted.

7. Private Members' Resolutions

(1) Further discussion of the following Resolution by Shri M. S. Gurupadaswamy and the amendments thereto moved on the 18th March, 1954, was resumed:—

“This House is of opinion that the existence of the Second Chamber at the Centre is quite unnecessary and steps may be taken to make the necessary amendments in the Constitution.”

Three amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta.
- (2) Shri Ganesh Sadashiv Altekar
- (3) Shri Narhar Vishnu Gadgil
- (4) Shri Shankar Shantaram More
- (5) Dr. Ram Subhag Singh
- (6) Dr. Lanka Sundaram
- (7) Shri Chimanlal Chakubhai Shah
- (8) Shri Satis Chandra Samanta
- (9) Dr. Kailas Nath Katju

Shri M. S. Gurupadaswamy replied to the debate.

The three amendments moved on the 18th March, 1954, were negatived.

The Resolution was also negatived.

(2) Shri Shree Narayan Das moved the following Resolution:—

“This House is of opinion that a Commission be soon appointed to inquire into the working of the existing administrative

[P.T.O.]

machinery and methods at the Centre, covering particularly the following aspects with a view to suggesting comprehensive measures for reforming and reorganising the administrative set-up, namely:—

- (a) adequacy or otherwise of the existing enactments, rules and regulations regarding recruitment, training and conditions of services;
- (b) adequacy or otherwise of the existing All India Services including the necessity and desirability of establishing an All India Economic Service and Social Service;
- (c) adequacy or otherwise of the existing rules, regulations and procedure regarding disciplinary action against Government employees;
- (d) the existing trends of deterioration in the administration, the causes underlying them and possible short term remedies to arrest further deterioration and long term and urgent measures to stop the rot; and
- (e) necessity and desirability of suitably changing the existing constitutional provisions with regard to the various safeguards provided for the existing services.”

Shri Das's speech was not concluded.

(The House adjourned till 2 P.M. on Monday, the 5th April, 1954.)

M. N. KAUL.

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 5, 1954.

No. 278

1. Starred Questions

Forty-four starred questions (Nos. 1549 to 1592) were put down on the order paper. Original notice of starred question No. 1592 was received in Hindi.

Thirty-six starred questions (Nos. 1549 to 1553, 1555 to 1570, 1572, 1575 to 1578, 1580, 1582 to 1586 and 1589 to 1592) were orally answered and supplementary questions were asked on thirty three of them. Replies to starred questions Nos. 1554, 1571, 1573, 1574, 1579, 1581, 1587 and 1588, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Fourteen unstarred questions (Nos. 322 to 335) were put down on the order paper. Replies to the unstarred questions were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Further to the preliminary statement made on the 29th March, 1954, the Prime Minister made a statement regarding the traffic and other arrangements made in connection with the Indian Air Force display at the Tilpat Range on the 28th March, 1954.

4. The Budget (General), 1954-55—Demands for Grants

Discussion on Demands for Grants Nos. 52, 53, 54, 55, 56, 57, 58 and 126, for which the Ministry of Home Affairs is responsible, and Demands for Grants Nos. 88, 89, 90, 91, 92, 93, 94, 95 and 134, for which the Ministry of States is responsible, commenced.

Forty-four cut motions, of which twenty-seven were on Demand No. 52, one each on Demand Nos. 55 and 56, six on Demand No. 88, two on Demand No. 91 and seven on Demand No. 93, were moved.

The discussion was not concluded.

(The House adjourned till 2 p.m. on Tuesday, the 6th April, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 6, 1954.

No. 279

1. Starred Questions

Thirty-two starred questions (Nos. 1593—1624) were put down on the order paper. Original notice of starred question No. 1594 was received in Hindi. Twenty-five starred questions (Nos. 1593—1597, 1599, 1601—1604, 1607, 1609—1611, 1613—1616, 1618—1624) were orally answered and supplementary questions were asked on twenty-three of them. Replies to starred questions Nos. 1598, 1600, 1605, 1606, 1608, 1612, 1617, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Four unstarred questions (Nos. 336—339) were put down on the order paper. Replies to these questions were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Further to the preliminary statement made on the 1st April, 1954, the Prime Minister made a statement regarding recent developments in the French settlements in India and also laid a copy of the fuller statement on the Table of the House.

4. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) Report of the Second Reviewing Committee of the Council of Scientific and Industrial Research.
- (2) A copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report of the Tariff Commission on the Fair Retention Prices of Steel produced by the Indian Iron and Steel Co., Ltd., and

[P.T.O.]

(ii) Ministry of Commerce and Industry Resolution No. SC(A)-2(89)/52, dated the 25th March, 1954.

5. Nomination of Members to the Joint Committee on payment of salary and allowances to Members etc.

The Speaker informed the House that he had nominated Shri N. C. Chatterjee and Diwan Chaman Lall to serve on the Joint Committee on payment of salary and allowances to and abbreviations for Members of Parliament, in the two vacancies caused by the death of Dr. Syama Prasad Mookerjee and the retirement of Shri Amolakh Chand, of the House of the People and the Council of States respectively.

The Chairman of the Council of States had agreed to the nomination of Diwan Chaman Lall to the Joint Committee.

6. The Budget (General), 1954-55—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them for which the Ministry of Home Affairs and the Ministry of States are responsible, concluded and the Demands were voted in full:—

Ministry of Home Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
52	Ministry of Home Affairs	1,43,36,000
53	Cabinet	23,78,000
54	Delhi	1,44,60,000
55	Police	94,64,000
56	Census	18,86,000
57	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs.	8,71,000
58	Andaman and Nicobar Islands	1,80,54,000
126	Capital Outlay of the Ministry of Home Affairs	21,06,000

Ministry of States

Number of Demand	Name of Demand	Amount of Demand
		Rs.
88	Ministry of States	10,74,000
89	Privy Purses and Allowances of Indian Rulers .	1,96,000
90	Kutch	1,07,22,000
91	Bilaspur	34,65,000
92	Manipur	75,82,000
93	Tripura	1,20,61,000
94	Relations with States	53,35,000
95	Miscellaneous Expenditure under the Ministry of States.	94,86,000
134	Capital Outlay of the Ministry of States	6,96,83,000

Forty-four cut motions moved on the 5th April, 1954, of which twenty-seven were on Demand No. 52, one each on Demand Nos. 55 and 56, six on Demand No. 88, two on Demand No. 91 and seven on Demand No. 93, were negatived.

(2) Discussion on Demands for Grants Nos. 61, 62, 63, 64, 128 and 129, for which the Ministry of Irrigation and Power is responsible, commenced.

Sixteen cut motions, of which ten were on Demand No. 61, one on Demand No. 62, three on Demand No. 63 and two on Demand No. 128, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday, the 7th April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

April 7, 1954

No. 280

1. Starred Questions

Thirty-five starred questions (Nos. 1625 to 1659) were put down on the order paper. The original notices of starred questions Nos. 1635 and 1653 were received in Hindi.

Thirty-four starred questions (Nos. 1625 to 1645 and 1647 to 1659) were orally answered and supplementary questions were asked on twenty-nine of them.

Reply to starred question No. 1646 of which the questioner was absent was laid on the Table.

2. Unstarred Questions

Eleven unstarred questions (Nos. 340 to 350) were put down on the order paper. Replies to the questions were laid on the Table.

3. The Budget (General), 1954-55—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Irrigation and Power is responsible, concluded and the Demands were voted in full:—

Ministry of Irrigation and Power

Number of Demand	Name of Demand	Amount of Demand
		Rs.
61	Ministry of Irrigation and Power	9,70,000
62	Irrigation (including Working Expenses), Navigation, Embankment and Drainage Works (mct from Revenue)	27,000
63	Multipurpose River Schemes	38,23,000
64	Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power	31,75,000
128	Capital Outlay on Multipurpose River Schemes .	3,65,61,000
129	Other Capital Outlay of the Ministry of Irrigation and Power	4,63,000

[P.T.O.]

Sixteen cut motions moved on the 6th April, 1954, of which ten were on Demand No. 61, one on Demand No. 62, three on Demand No. 63 and two on Demand No. 128, were negatived.

(2) Discussion on Demands for Grants Nos. 59, 60 and 127, for which the Ministry of Information and Broadcasting is responsible, commenced.

Twenty-three cut motions, of which fifteen were on Demand No. 59 and eight on Demand No. 60, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Thursday, the 8th April, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 8, 1954

No. 281

1. Starred Questions

Thirty-four starred questions (Nos. 1660 to 1693) were put down on the order paper. Original notices of starred questions Nos. 1667, 1687, and 1693 were received in Hindi.

Twenty-five starred questions (Nos. 1660 to 1670, 1672 to 1675, 1680, 1681, 1683 to 1689 and 1693) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 1671, 1676 to 1679, 1682 and 1690 to 1692 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Eleven unstarred questions (Nos. 351 to 361) were put down on the order paper. Original notices of unstarred questions Nos. 355 and 361 were received in Hindi. Replies to unstarred questions were laid on the Table.

3. Presentation of Petitions

Secretary reported the receipt of two petitions relating to the Bill further to amend the Government of Part C States Act, 1951, introduced by Shri Dasaratha Deb on the 11th December, 1953 and by Shri Biren Dutt on the 12th March, 1954.

4. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the letters exchanged between the Finance Minister and the Ambassador of the Union of Burma regarding the final settlement of outstanding liabilities of the Government of the Union of Burma to the Government of India arising out of the separation of Burma from India.

[P.T.O.]

(2) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report of the Tariff Commission on the Review of Retention Prices for 1952 of Tinplate produced by the Tinplate Company of India Ltd.;

(ii) Letter No. SC(A)-2(110)/53, dated the 18th March, 1954, from the Deputy Secretary to the Government of India, Ministry of Commerce and Industry, New Delhi, to the Iron and Steel Controller, Calcutta; and

(iii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the prescribed period.

5. Motion for Election to Committee and Programme of dates for Election thereto.

Motion for election of two members to the Indian Central Sugar-cane Committee was moved and adopted.

The Speaker announced the following programme of dates for election thereto:—

Date for nomination	Date for withdrawal	Date for election
12-4-1954 (up to 4 P. M.)	14-4-1954 (up to 4 P. M.)	17-4-1954 (between 3 and 5-30 P.M.)

6. The Budget (General), 1954-55—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Information and Broadcasting is responsible, concluded and the Demands for Grants were voted in full:—

Ministry of Information and Broadcasting

Number of Demand	Name of Demand	Amount of Demand
		Rs.
59	Ministry of Information and Broadcasting.	1,27,34,000
60	Broadcasting	2,12,82,000
127	Capital Outlay on Broadcasting	1,83,33,000

Twenty-three cut motions moved on the 7th April, 1954, of which fifteen were on Demand No. 59 and eight on Demand No. 60, were negatived.

(2) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Transport is responsible, were also voted in full:—

Ministry of Transport

Number of Demand	Name of Demand	Amount of Demand
		Rs.
96	Ministry of Transport	36,71,000
97	Ports and Pilotage	57,19,000
98	Lighthouses and Lightships	73,23,000
99	Central Road Fund	4,23,98,000
100	Communications (including National Highways)	4,48,11,000
101	Miscellaneous Expenditure under the Ministry of Transport	6,02,000
135	Capital Outlay on Ports	4,40,02,000
136	Capital Outlay on Roads	12,56,57,000
137	Other Capital Outlay of the the Ministry of Transport	94,79,000

Fourteen cut motions, of which eight were moved on Demand No. 96, four on Demand No. 97 and one each on Demand Nos. 98 and 100, were negatived.

(The House adjourned till 2 P.M. on Friday, the 9th April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

April 9, 1954.

No. 282

1. Starred Questions

Twenty-nine starred questions (Nos. 1694—1722) were put down on the order paper. Original notice of starred question No. 1713 was received in Hindi. Twenty-three starred questions (Nos. 1694—1697, 1699—1706, 1708, 1709, 1712, 1714—1719, 1721, 1722) were orally answered and supplementary questions were asked on twenty two of them. Replies to starred questions Nos. 1698, 1707, 1710, 1711, 1713, 1720, of which the questioners were absent were laid on the Table.

2. Unstarred questions

Five unstarred questions (Nos. 352—366) were put down on the order paper. Replies to these questions were laid on the Table.

3. Short Notice question

One short notice question, regarding present system of budgeting and exercise of financial control, addressed to the Prime Minister, was asked and answered. Supplementary questions were also asked and answered thereon.

4. The Budget (General), 1954-55—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Production is responsible, were voted in full:—

Ministry of Production

Number of Demand	Name of Demand	Amount of Demand
		Rs.
81	Ministry of Production	7,71,000
82	Salt	1,20,93,000
83	Other Organisations under the Ministry of Production	1,19,07,000
84	Miscellaneous Departments and Expenditure under the Ministry of Production	1,86,07,000
132	Capital Outlay of the Ministry of Production	13,29,23,000

[P.T.O.]

Ten cut motions, of which six were moved on Demand No. 81 and two each on Demand Nos. 82 and 83, were negatived.

5. Private Members' Bills introduced

- (1) The Advanced Age Marriage Restraint Bill by Shri Diwan Chand Sharma.
- (2) The Prevention of Free, Forced or Compulsory Labour Bill by Shri Diwan Chand Sharma.

6. Private Member's Bill circulated

The Indian Arms (Amendment) Bill (Amendment of sections 1 and 26 and insertion of new sections 17A and 34) by Shri Uma Charan Patnaik.

Shri Uma Charan Patnaik concluded his speech on the motion for consideration of the Bill moved by him on the 26th March, 1954.

An amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Shri K. M. Vallatharas and another amendment that the Bill be referred to a Select Committee was moved by Sardar Amar Singh Saigal.

The following members took part in the debate:—

- (1) Shri K. M. Vallatharas
- (2) Sardar Amar Singh Saigal
- (3) Shri Tek Chand
- (4) Shri Vishnu Ghanashyam Deshpande
- (5) Shri Kotha Raghuramaiah
- (6) Shri N. Keshavaiengar
- (7) Shri Sadhan Chandra Gupta
- (8) Dr. Kailas Nath Katju

Shri Uma Charan Patnaik replied to the debate.

The amendment that the Bill be circulated for the purpose of eliciting opinion thereon by the 31st August, 1954, was adopted.

(The House adjourned till 2 P.M. on Monday, the 12th April, 1954.)

Corrigendum

In Parliamentary Bulletin—Part I. dated the 8th April, 1954, in para. 6 under the heading "The Budget (General), 1954-55—Demands for Grants", in part (2) relating to the Ministry of Transport, in third column against Demand No. 137, for the figure "94,79,000", read "84,79,000".

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 12, 1954.

No. 283

1. Starred Questions

Thirty-one starred Questions (Nos. 1723, 1724, 1726—1734, 1736, 1738—1742 and 1744—1757) were put down on the order paper. Starred Questions Nos. 1725 and 1743 were postponed to the list of question for 21st April, 1954 and Starred Question Nos. 1735 and 1737 were postponed to the list of question for 17th April, 1954. Original Notices of Starred Question Nos. 1731 and 1745 were received in Hindi.

Twenty-seven starred questions (Nos. 1723, 1724, 1726—1732, 1734, 1736, 1738, 1739, 1741, 1744—1753, and 1755 to 1757) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 1733, 1740, 1742 and 1754, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Three unstarred questions (Nos. 367—369) were put down on the order paper. Original notices of unstarred questions Nos. 367 and 369 were received in Hindi. Replies to Unstarred questions were laid on the Table.

3. Evidence relating to Report of Public Accounts Committee

Shri B. Das presented VOLUME II—EVIDENCE relating to the Seventh Report of the Public Accounts Committee (1952-53) on the Appropriation Accounts (Civil), 1949-50 and unfinished Accounts (Civil), 1948-49.

4. Papers laid on the Table

The Deputy Minister of Finance laid on the table a copy of each of the following Notifications in accordance with section 38 of the Central Excises and Salt Act, 1944:—

- (i) Central Excise Notification No. 1, dated the 8th January, 1954.

[P.T.O.]

- (ii) Central Excise Notification No. 3, dated the 11th February, 1954.
- (iii) Central Excise Notification No. 6, dated the 28th February, 1954.
- (iv) Central Excise Notification No. 7, dated the 19th February, 1954.

5. The Budget (General), 1954-55—Demands for Grants

(1) The following Demands for Grants in respect of the reads mentioned against them, for which the Ministry of Health is responsible, were voted in full:—

Ministry of Health.

Number of Demand	Name of Demand	Amount of Demand
		Rs.
48	Ministry of Health	6,38,000
49	Medical Services	1,38,53,000
50	Public Health	5,77,56,000
51	Miscellaneous Expenditure under the Ministry of Health	70,92,000
125	Capital Outlay of the Ministry of Health	5,84,58,000

Sixteen cut motions, of which eleven were moved on Demand No. 48, two each on Demand Nos. 49 and 50 and one on Demand No. 125, were negatived.

(2) Discussion on Demands for Grants Nos. 1, 2, 3, 4 and 110, for which the Ministry of Commerce and Industry is responsible, commenced.

Sixty-two cut motions, of which thirty-two were on Demand No. 1, seventeen on Demand No. 2, eight on Demand No. 3, four on Demand No. 4 and one on Demand No. 110, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday, the 14th April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 14, 1954.

No. 284

1. Starred Questions

Forty-five starred questions (Nos. 1758 to 1802) were put down on the order paper. The original notices of starred questions Nos. 1764, 1779, 1786, 1798, 1799, 1800 and 1802 were received in Hindi.

Forty starred questions (Nos. 1758 to 1764, 1766 to 1768, 1770 to 1779, 1781 to 1783, 1785 to 1797 and 1799 to 1802) were orally answered and supplementary questions were asked on thirty-three of them. Replies to starred questions Nos. 1765, 1769, 1780, 1784, and 1798, of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Ten unstarred questions (Nos. 370 to 376 and 378 to 380) were put down on the order paper. Original notices of unstarred questions Nos. 375 and 378 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Result of Election to Committee

The Speaker declared that the following members had been elected to the Indian Central Sugarcane Committee:—

- (1) Sardar Jogendra Singh
- (2) Shri P. R. Kanavade Patil

4. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri M. Ananthasayanam Ayyangar presented the Sixth Report of the Committee on Private Members' Bills and Resolutions.

5. The Budget (General), 1954-55—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of

[P.T.O.]

Commerce and Industry is responsible, concluded and the Demands for Grants were voted in full:—

Ministry of Commerce and Industry

Number of Demand	Name of Demand	Amount of Demand
		Rs.
1	Ministry of Commerce and Industry	66,19,000
2	Industries	13,11,80,000
3	Commercial Intelligence and Statistics	46,88,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	40,15,000
110	Capital Outlay of the Ministry of Commerce and Industry	19,77,28,000

Sixty-two cut motions moved on the 12th April, 1954, of which thirty-two were on Demand No. 1, seventeen on Demand No. 2, eight on Demand No. 3, four on Demand No. 4 and one on Demand No. 110, were negatived.

(The House adjourned till 2 P.M. on Thursday, the 15th April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 15, 1954.

No. 285

1. Starred Questions

Twenty-nine questions (Nos. 1803—1808 and 1810—1832) were put down on the order paper. Starred question No. 1809 was postponed to the list of questions for the 20th April, 1954. Original notices of starred questions Nos. 1816, 1821 and 1825 were received in Hindi.

Twenty-five starred questions (Nos. 1803—1808, 1810, 1812, 1813, 1815—1824, 1826—1829, 1831 and 1832) were orally answered and supplementary questions were asked on twenty three of them. Replies to starred questions Nos. 1811, 1814, 1825 and 1830 the questioners of which were absent were laid on the Table.

2. Unstarred Questions

Twelve unstarred questions (Nos. 381—392) were put down on the order paper. Original notice of unstarred question No. 391 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Short Notice Question

A short notice question regarding London Gold Market addressed to the Minister of Finance was asked and answered. Supplementary questions raised thereon were also answered.

4. Statement by Parliamentary Secretary to Minister of Education.

The Parliamentary Secretary to the Minister of Education made a statement correcting reply given to a supplementary on Starred Question No. 267 answered on the 23rd February, 1954.

5. Calling attention to Matter of Urgent Public Importance.

Shri Kotha Raghuramaiah called the attention of the Prime Minister to the statement made by the Prime Minister of Portugal on the applicability of the North Atlantic and the Anglo-Portuguese treaties to Goa.

[P.T.O.]

The Prime Minister made a statement in regard thereto.

6. The Budget (General), 1954-55—Demands for Grants.

Discussion on Demands for Grants Nos. 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 115, 116, 117, 118, 119, 120 and 121, for which the Ministry of Finance is responsible, commenced.

Thirty-nine cut motions, of which twenty-one were on Demand No. 26, one on Demand No. 27, five on Demand No. 28, three on Demand No. 29, two each on Demand Nos. 30 and 38, four on Demand No. 39 and one on Demand No. 40, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Saturday, the 17th April, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I.

[Brief Record of Proceedings]

April 17, 1954

No. 286

1. Starred Questions

Thirty starred questions (Nos. 1833 to 1860 and 1735 and 1737 which were postponed from the 12th April, 1954) were put down on the order paper. Starred question No. 1833 was postponed to a later date. The original notice of starred question No. 1840 was received in Hindi.

Twenty-six starred questions (Nos. 1834 to 1842, 1844, 1845, 1847 to 1855, 1857 to 1860, 1735 and 1737) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 1843, 1846 and 1856 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Seven unstarred questions (Nos. 393 to 399) were put down on the order paper. The replies to the questions were laid on the Table.

3. Paper laid on the Table

The Minister of Parliamentary Affairs laid on the Table a copy of the Reports and Selected Documents of the Neutral Nations Repatriation Commission, Korea, in pursuance of an assurance given by the Prime Minister in paragraph 17 of the statement on Korea laid on the Table on the 16th March 1954.

4. Calling attention to matter of urgent public importance

Shri Sadhan Chandra Gupta called the attention of the Prime Minister to the joint communique issued in London and Washington regarding the plans of the U.K. and the U.S.A. for the collective defence arrangements for the South-East Asia and the Western Pacific.

On behalf of the Prime Minister the Deputy Minister of External Affairs read out a statement in regard thereto.

[P.T.O.]

5. The Budget (General) 1954-55—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Finance is responsible, concluded and the Demands were voted in full:—

Ministry of Finance

No. of Demand	Name of Demand	Amount of Demand
		Rs.
26	Ministry of Finance	1,43,19,000
27	Customs	3,84,11,000
28	Union Excise Duties	6,28,30,000
29	Taxes on Income including Corporation Tax and Estate Duty	3,41,76,000
30	Opium	34,13,000
31	Stamps	1,17,43,000
32	Payments to other Governments, Departments, etc. on account of the Administration of Agency Subjects and Management of Treasuries	10,20,000
33	Audit	7,05,82,000
34	Currency	1,58,39,000
35	Mint	85,02,000
36	Territorial and Political Pensions	19,40,000
37	Superannuation Allowances and Pensions	2,80,80,000
38	Miscellaneous Departments and Expenditure under the Ministry of Finance	3,20,64,000
39	Grants-in-aid to States	14,01,67,000
40	Miscellaneous Adjustments between the Union and State Governments	2,53,000
41	Extraordinary Payments	21,16,78,000
42	Pre-partition Payments	1,24,42,000
115	Capital Outlay on the India Security Press	4,78,000
116	Capital Outlay on Currency	2,48,000
117	Capital Outlay on Mints	65,75,000
118	Commutated Value of Pensions	86,21,000
119	Payments to Retrenched Personnel	99,000
120	Other Capital Outlay of the Ministry of Finance	20,35,21,000
121	Loans and Advances by the Central Government	31,70,68,000

Thirty-nine cut motions moved on the 15th April, 1954, of which twenty-one were on Demand No. 26, one on Demand No. 27, five on Demand No. 28, three on Demand No. 29, two each on Demand Nos. 30 and 38, four on Demand No. 39 and one on Demand No. 40, were negatived.

(2) The following remaining Demands for Grants were then submitted to the vote of the House and granted in full:—

No. of De- mand	Name of Demand	Amount of Demand
<i>Ministry of Law</i>		
		Rs.
70	Ministry of Law	1,23,79,000
71	Administration of Justice	1,73,000
<i>Ministry of Natural Resources and Scientific Research</i>		
72	Ministry of Natural Resources and Scientific Research	7,31,000
73	Survey of India	1,31,81,000
74	Botanical Survey	6,35,000
75	Zoological Survey	4,12,000
76	Geological Survey	51,86,000
77	Mines	23,84,000
78	Scientific Research	2,95,08,000
79	Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research	14,000
<i>Parliamentary Affairs</i>		
80	Department of Parliamentary Affairs	1,23,000
<i>Parliament,</i>		
107	Parliament	89,27,000
108	Miscellaneous Expenditure under the Parliament Secretariat	27,000
<i>Secretariat of the Vice-President</i>		
109	Secretariat of the Vice-President	76,000
<i>Ministry of Natural Resources and Scientific Research.</i>		
131	Other Capital Outlay of the Ministry of Natural Resources and Scientific Research	1,24,79,000

[P.T.O.]

6. Appropriation Bill—Government Bill introduced

The Appropriation (No. 2) Bill, 1954.

7. Appropriation Bill—Government Bill passed

The Appropriation (No. 2) Bill, 1954.

The motion for consideration of the Bill was moved by Shri C. D. Deshmukh.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri C. D. Deshmukh.

The motion was adopted and the Bill was passed.

8. Motion re: Sixth Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th April, 1954.”

The motion was adopted.

9. Private Member's Resolution

Shri Shree Narayan Das concluded his speech on the following Resolution moved by him on the 2nd April, 1954:—

“This House is of opinion that a Commission be soon appointed to inquire into the working of the existing administrative machinery and methods at the Centre, covering particularly the following aspects with a view to suggesting comprehensive measures for reforming and reorganising the administrative set-up, namely:—

- (a) adequacy or otherwise of the existing enactments, rules and regulations regarding recruitment, training and conditions of services;
- (b) adequacy or otherwise of the existing All India Services including the necessity and desirability of establishing an All India Economic Service and Social Service;
- (c) adequacy or otherwise of the existing rules, regulations and procedure regarding disciplinary action against Government employees;
- (d) the existing trends of deterioration in the administration, the causes underlying them and possible short term remedies to arrest further deterioration and long term and urgent measures to stop the rot; and

(e) necessity and desirability of suitably changing the existing constitutional provisions with regard to the various safeguards provided for the existing services."

Six amendments were moved by—

- (1) Shri Satis Chandra Samanta
- (2) Shri Ganeshi Lal Chaudhary
- (3) Shri Sinhasan Singh
- (4) Shri Nageshwar Prasad Sinha
- (5) Shri Raghubir Sahai
- (6) Shri Basanta Kumar Das

The amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri Narhar Vishnu Gadgil
- (2) Shri Raghubir Sahai
- (3) Shri M. S. Gurupadaswamy
- (4) Shri Satis Chandra Samanta
- (5) Shri Sinhasan Singh
- (6) Shri Tek Chand
- (7) Shri V. P. Nayar
- (8) Shrimati Uma Nehru (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 2 p.m. on Monday, the 19th April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 19, 1954.

No. 287

1. Starred Questions

Forty-eight starred questions (Nos. 1861 to 1908) were put down on the order paper. Original notices of starred questions Nos. 1870, 1871, 1888, 1897, 1899 and 1902 were received in Hindi.

Thirty five starred questions (Nos. 1862 to 1865, 1869 to 1880, 1884, 1885, 1888 to 1891, 1893 to 1897, 1899 to 1901, 1903, 1904 and 1906 to 1908) were orally answered and supplementary questions were asked on thirty-two of them. Replies to starred questions Nos. 1861, 1866 to 1868, 1881 to 1883, 1886, 1887, 1892, 1898, 1902 and 1905 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Twelve unstarred questions (Nos. 400 to 411) were put down on the order paper. Original notices of unstarred question No. 408 was received in Hindi. Replies to unstarred questions were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Shri V. P. Nayar called attention to the incidents at the Ordnance Depot, Shakurbasti and 505 Command E.M.E. Workshop, Delhi Cantonment, on the 8th and 9th April, 1954, in connection with the observance of the Army Ordnance Corps Day.

The Deputy Minister of Defence made a statement in regard thereto.

4. Presentation of report of Committee on Absence of Members from Sittings of the House

Shri Ganesh Sadashiv Altekar presented the Second Report of the Committee on Absence of Members from the Sittings of the House.

[P.T.O.]

5. Government Bill under consideration

The Finance Bill, 1954.

On the motion for consideration of the Bill moved by Shri C. D. Deshmukh, the following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Ghamandi Lal Bansal
- (3) Kumari Annie Mascarene
- (4) Shri N. M. Lingam
- (5) Shri P. T. Thanu Pillai
- (6) Shri M. R. Krishna
- (7) Shri Fulsinhji Dabhi
- (8) Shri Kailash Pati Sinha
- (9) Shri M. K. Shivananjappa
- (10) Shri Vijneshwar Missir
- (11) Shri Nandlal Joshi
- (12) Shri Beli Ram Das
- (13) Shri Jhulan Sinha.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 20th April, 1954.)

Corrigendum

In Parliamentary Bulletin—Part I, dated the 17th April, 1954, in para 9 under the heading “private Member’s Resolution”, on page 675, in line 11, for “The amendments were ruled out of order”, read “Two amendments were ruled out of order”.

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 20, 1954.

No. 288

1. Starred Questions

Thirty-one starred questions (Nos. 1909—1938 and 1809) were put down on the order paper. Original notice of starred question No. 1935 was received in Hindi. Twenty-four starred questions (Nos. 1909—1913, 1915, 1916, 1918, 1920, 1923, 1924, 1926—1933, 1935—1938 and 1809) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 1914, 1917, 1919, 1921, 1922, 1925 and 1934, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Five unstarred questions (Nos. 412—416) were put down on the order paper. Replies to these questions were laid on the Table.

3. Papers laid on the Table

The Minister of Parliamentary Affairs laid on the table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (1) Supplementary Statement No. IV Fifth Session, 1953, of the House of the People.
- (2) Supplementary Statement No. IX. Fourth Session, 1953, of the House of the People.
- (3) Supplementary Statement No. Third Session, 1953, of the House of the People.
XIV.

[P.T.O.]

(4) Supplementary Statement No. XV. First Session, 1952,
of the House of the
People.

4. Presentation of Second Report of Joint Committee on payment of Salary and Allowances to Members of Parliament

Shri M. Ananthasayanam Ayyangar presented the Second Report of the Joint Committee on payment of salary and allowances to Members of Parliament.

5. Government Bill under consideration

The Finance Bill, 1954

Further discussion on the motion for consideration of the Bill moved on the 19th April, 1954, continued.

The following members took part in the debate:—

- (1) Shri Meghnad Saha
- (2) Shri S. C. Deb
- (3) Dr. Lanka Sundaram
- (4) Shri Tribhuan Narayan Singh
- (5) Shri Ramraj Jajware
- (6) Shri Sarangadhar Das
- (7) Dr. Devrao Namdevrao Pathrikar Kamble
- (8) Shri Balwant Sinha Mehta
- (9) Shri V. Veeraswamy
- (10) Shri Basanta Kumar Das
- (11) Shri Nemi Saran Jain
- (12) Dr. A. Krishnaswami
- (13) Shri K. Periaswami Gounder
- (14) Shri B. H. Khardekar
- (15) Shri Jethalal Harikrishna Joshi (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A. M. on Wednesday, the 21st April, 1954).

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 21, 1954

No. 289

1. Starred Questions

Thirty-four starred questions (Nos. 1939 to 1970 and 1725 and 1743 which were postponed from the 12th April, 1954) were put down on the order paper. The original notices of starred questions Nos. 1956 and 1969 were received in Hindi.

Twenty-eight starred questions (Nos. 1939—1944, 1946—1948, 1950—1952, 1954—1959, 1962—1968, 1970, 1725 and 1743) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 1945, 1949, 1953, 1960, 1961 and 1969, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Seven unstarred questions (Nos. 417 to 423) were put down on the order paper. The replies to the questions were laid on the Table.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 19th April, 1954, had passed the following Bills:—

- (1) The Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954.
- (2) The Himachal Pradesh and Bilaspur (New State) Bill, 1954.

4. Bills passed by the Council—laid on the table

Secretary laid on the table the following Bills as passed by the Council of States:—

- (1) The Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954.

[P.T.O.]

(2) The Himachal Pradesh and Bilaspur (New State) Bill, 1954.

5. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the period ending the 31st December, 1953.
- (2) A copy of the document entitled 'The French Settlements in India', containing texts of important notes exchanged between the Governments of India and France.

6. Government Bill under consideration

The Finance Bill, 1954

Further discussion on the motion for consideration of the Bill moved on the 19th April, 1954, continued.

The following members took part in the debate:—

- (1) Shri Jethalal Harikrishna Joshi
- (2) Shri M. Ananthasayanam Ayyangar
- (3) Shrimati Renu Chakravartty
- (4) Shri P. Kakkan
- (5) Shri Tekur Subrahmanyam
- (6) Shri Tulsidas Kilachand
- (7) Shri Khandubhai Kasanji Desai
- (8) Shri Upendranath Barman
- (9) Shri Nalla Reddi Naidu
- (10) Shri Purushottamdas Tandon
- (11) Shri N. D. Govindaswami Kachiroyar.

Shri C. D. Deshmukh replied to the debate.

The motion for consideration of the Bill was adopted.

(The House adjourned till 8-15 a.m. on Thursday, the 22nd April, 1954.)

M. N. KAUL.

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

April 22, 1954

No. 290

1. Starred Questions

Thirty-four starred questions (Nos. 1971 to 2004) were put down on the order paper. The original notices of starred questions Nos. 1979 and 1997 were received in Hindi.

Twenty-nine starred questions (Nos. 1971 to 1976, 1978 to 1980, 1983, 1985, 1986, 1988 to 2004) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to starred questions Nos. 1977, 1981, 1982, 1984 and 1987, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Thirteen unstarred questions (Nos. 424 to 436) were put down on the order paper. The original notice of unstarred question No. 436 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Presentation of Report of Committee on Petitions

Shri Kotha Raghuramaiah presented the First Report of the Committee on Petitions.

4. Leave of absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against them:—

- (1) Shri A. V. Thomas—From the 5th April to the 14th May, 1954.
- (2) H. H. Maharaja Sri Karni Singhji Bahadur of Bikaner—From the 15th February to the 14th April, 1954.
- (3) Shri Devi Datt Pant—From the 15th February to the 14th April, 1954.
- (4) Dr. Manik Chand Jatav-vir—From the 24th November to the 24th December, 1953 and the 15th February to the 6th March, 1954.

~ [P.T.O.]

5. Government Bill passed

The Financial Bill, 1954

The clause by clause consideration of the Bill was taken up.

Clauses 2, 3, 5, 6, 7, 9, 10, 11 and 12, the Second Schedule and the Third Schedule were adopted.

Clauses 4 and 8 and the First Schedule were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri C. D. Deshmukh that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Narhar Vishnu Gadgil
- (2) Shri Kamal Kumar Basu
- (3) Shrimati Indira A. Maydeo
- (4) Her Highness Rajmata Kamlendu Mati Shah
- (5) Shri Choithram Partabrai Gidwani
- (6) Shri C. D. Deshmukh

The motion was adopted and the Bill, as amended, was passed.

(The House adjourned till 8-15 A.M. on Friday, the 23rd April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 23, 1954.

No. 291

1. Starred Questions

Seventeen starred questions (Nos. 2005—2021) were put down on the order paper. Original notices of starred questions Nos. 2010, 2015 and 2019 were received in Hindi.

Twelve starred questions (Nos. 2005—2008, 2011—2013, 2015—2017, 2020 and 2021) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 2009, 2010, 2014, 2018 and 2019, the questioners of which were absent, were laid on the Table.

2. Unstarred Questions

One unstarred question No. 437 was put down on the order paper. Original notice of this question was received in Hindi. Reply to this question was laid on the Table.

3. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the order of the Government Legislative Business for the remainder of current session.

4. Government Bills passed

(1) *The Minimum Wages (Amendment) Bill, 1953*

Further discussion on the motion that the Bill, as amended, be passed, moved on the 13th March, 1954, was resumed.

The following members took part in the debate:—

- (1) Shri Tushar Chatterjea
- (2) Shri B. Ramachandra Reddi
- (3) Shri V. V. Giri.

[P.T.O.]

The motion was adopted and the Bill, as amended, was passed.

(2) *The Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1953*

On the motion for consideration of the Bill moved by Shri Arun Chandra Guha, the following members took part in the debate:—

- (1) Shri K. Ananda Nambiar
- (2) Shri Kamal Kumar Basu
- (3) Pandit Krishna Chandra Sharma
- (4) Pandit Thakur Das Bhargava
- (5) Shri Tek Chand
- (6) Shri K. T. Achuthan
- (7) Shri Sadhan Chandra Gupta
- (8) Shri J. B. Kripalani

Shri Arun Chandra Guha replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 and 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed, was moved by Shri Arun Chandra Guha.

The motion was adopted and the Bill was passed.

5. Private Member's Bill introduced

The Benares Hindu University (Amendment) Bill, 1954.

(Amendment of section 17) by Shri Raghunath Singh

6. Private Members' Bills—debate adjourned

- (1) *The Suppression of Immoral Traffic and Brothels Bill by Shrimati Maniben Vallabhbbhai Patel*

The motion for consideration of the Bill was moved by Shrimati Maniben Vallabhbbhai Patel. Two amendments that the Bill be circulated for the purpose of eliciting opinion thereon were moved by Shri K. M. Vallatharas and Shri Diwan Chand Sharma.

The following members took part in the debate:—

- (1) Shrimati Jayashri Raiji
- (2) Shri Balwant Nagesh Datar

Thereafter, Dr. Kailas Nath Katju moved that the debate on the Bill be adjourned to a non-official day during the next Session. The motion was adopted.

(2) *The Punishment for Adulteration of Foodstuffs Bill* by
Shri Banarsi Prasad Jhunjunwala

The motion for consideration of the Bill was moved by Shri Banarsi Prasad Jhunjunwala.

Rajkumari Amrit Kaur spoke on the motion.

Thereafter, Sardar Amar Singh Saigal moved that the debate on the Bill be adjourned to the next Session. The motion was adopted.

7. Private Member's Bill under consideration

The Women's and Children's Institutions Licensing Bill by
Shrimati Maniben Vallabhbai Patel

On the motion for consideration of the Bill moved by Shrimati Maniben Vallabhbai Patel, the following members took part in the debate:—

- (1) Pandit Chatur Narain Malviya
- (2) Shri Tek Chand
- (3) Shrimati Uma Nehru
- (4) Shri Kotha Raghuramaiah
- (5) Shri Diwan Chand Sharma
- (6) Shrimati Indira A. Maydeo
- (7) Dr. Suresh Chandra

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Saturday, the 24th April, 1954.)

Corrigendum

In Parliamentary Bulletin—Part I, dated the 22nd April, 1954, in para 5 under the heading "Government Bill Passed" in line 1, for "*The Financial Bill, 1954*", read "*The Finance Bill, 1954*".

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE
PARLIAMENTARY BULLETIN—PART I
[Brief Record of Proceedings]

April 24, 1954.

No. 292

1. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 23rd April, 1954, had agreed without any amendment to the Muslim Wakfs Bill, 1952, passed by the House on the 12th March, 1954.

2. Statement by Prime Minister

The Prime Minister made a statement on Indo-China.

3. Government Bills passed

(1) *The Delivery of Books (Public Libraries) Bill, 1953*

On the motion for consideration of the Bill moved by Dr. Mono Mohon Das, the following members took part in the debate:—

- (1) Shri Shankar Shantaram More
- (2) Shri Jawaharlal Nehru
- (3) Shri B. Ramachandra Reddi
- (4) Shri Radhelal Vyas
- (5) Shri Ghamandi Lal Bansal
- (6) Dr. Lanka Sundaram
- (7) Shri K. S. Raghavachari

Dr. Mono Mohon Das replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 6, a new clause 6A and clause 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Dr. Mono Mohon Das that the Bill be passed, the following members took part in the debate:—

- (1) Shri Nikunja Behari Chowdhury
- (2) Shri Joachim Alva
- (3) Dr. Mono Mohon Das

The motion was adopted and the Bill was passed.

[P.T.O.]

(2) *The High Court Judges (Conditions of Service) Bill, 1952*

On the motion for consideration of the Bill moved by Dr. Kailas Nath Katju, the following members took part in the debate:—

- (1) Shri Satyendra Narayan Sinha
- (2) Shri Frank Anthony
- (3) Shri Nemi Chandra Kasliwal
- (4) Shri Shankar Shantaram More
- (5) Shri Kotha Raghuramaiah
- (6) Shri Kamal Kumar Basu
- (7) Shri A. M. Thomas

Dr. Kailas Nath Katju replied to the debate.

Clause 2 and the First Schedule were adopted as amended.

Clauses 3 to 25 and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Dr. Kailas Nath Katju, that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Joachim Alva
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Sinhasan Singh
- (4) Dr. Suresh Chandra
- (5) Dr. Kailas Nath Katju.

The motion was adopted and the Bill, as amended, was passed.

(3) *The Lushai Hills District (Change of Name) Bill, 1954. (As passed by the Council of States)*

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

Shri Nikunja Behari Chowdhury spoke on the motion.

The motion was adopted and the clause by clause consideration of the Bill was taken up.

Clauses 1 to 4, the Enacting Formula and the Long Title were adopted.

On the motion moved by Dr. Kailas Nath Katju that the Bill be passed, the following members took part in the debate:—

(1) Shri Sadhan Chandra Gupta

(2) Dr. Kailas Nath Katju.

The motion was adopted and the Bill was passed.

4. Government Bill under consideration

The Absorbed Areas (Laws) Bill, 1953. (As passed by the Council of States)

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

Shri Ramraj Jajware commenced his speech which was not concluded.

5. Message from the Council of States

Secretary reported a message from the Council of States that the Council had no recommendations to make to the House in regard to the Appropriation (No. 2) Bill, 1954, passed by the House on the 17th April, 1954.

(The House adjourned till 8-15 A.M. on Monday, the 26th April, 1954.)

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 26, 1954

No. 293

1. Starred Questions

Thirty-seven starred questions (Nos. 2022—2058) were put on the order paper. The original notices of starred questions Nos. 2029, 2038 and 2053 were received in Hindi.

Twenty-eight starred questions (Nos. 2022 to 2030, 2032 to 2035, 2038, 2040, 2042, 2043, 2046 to 2049, 2051 to 2053 and 2055 to 2058) were answered orally and supplementary questions were asked on twenty-seven of them. Replies to starred questions Nos. 2031, 2036, 2037, 2039, 2041, 2044, 2045, 2050 and 2054 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Eight unstarred questions (Nos. 438 to 445) were put down on the order paper. Replies to these questions were laid on the Table.

3. Papers laid on the Table

The Deputy Minister of Railways and Transport laid on the Table a copy of each of the following papers, in pursuance of an undertaking given by the then Minister of Transport during the discussion of the Bombay, Calcutta and Madras Port Trusts (Constitution) (Amendment) Bill on the 17th August, 1948:—

- (i) Ministry of Transport Notification No. 9-PI(250)/53, dated the 15th February, 1954;
- (ii) Statement showing the redistribution of seats of elected commissioners on the Calcutta Port Commission;
- (iii) Ministry of Transport Notification No. 13-PI(124)/53, dated the 15th February, 1954; and

[P.T.O.]

- (iv) Statement showing the redistribution of seats of elected trustees on the Madras Port Trust.

4. Calling attention to matter of urgent public importance

Shri Joachim Alva called the attention of the Prime Minister to the incident relating to the search of the office of the Indian Commissioner in Nairobi during the round-up of Mau Mau suspects.

The Prime Minister made a statement in regard thereto.

5. Government Bills passed

- (1) *The Absorbed Areas (Laws) Bill, 1953 (As passed by the Council of States).*

Further discussion on the motion for consideration of the Bill moved on the 24th April, 1954, continued and the following members took part in the debate:—

- (1) Shri Ramraj Jajware
- (2) Shri Bhakt Darshan
- (3) Shri Sadhan Chandra Gupta
- (4) Shri Shankar Shantaram More
- (5) Shri Lal Hembrom
- (6) Shri Bhagwat Jha 'Azad'.

Dr. Kailas Nath Katju replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 and 3 and Schedules I to V were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Dr. Kailas Nath Katju that the Bill be passed, the following members took part in the debate:—

- (1) Shri Nikunja Behari Chowdhury
- (2) Dr. Kailas Nath Katju.

The motion was adopted and the Bill was passed.

- (2) *The Drugs and Magic Remedies (Objectionable Advertisements) Bill, 1953 (As passed by the Council of States).*

On the motion for consideration of the Bill moved by Rajkumari Amrit Kaur, the following members took part in the debate:—

- (1) Shrimati Jayashri Raiji
- (2) Dr. Ch. V. Rama Rao
- (3) Shri Fulsinhji B. Dabhi
- (4) Shri C. R. Narasimhan

- (5) Shri B. H. Khardekar
- (6) Shri Rohini Kumar Chaudhuri
- (7) Shri Shankar Shantaram More
- (8) Shri M. S. Gurupadaswamy
- (9) Shri Raghunath Singh.

Rajkumari Amrit Kaur replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Rajkumari Amrit Kaur.

Shri Nand Lal Sharma spoke on the motion.

The motion was adopted and the Bill was passed.

(3) *The State Acquisition of Lands for Union Purposes (Validation) Bill, 1954 (As passed by the Council of States).*

The motion for consideration of the Bill was moved by Shri M. V. Krishnappa.

Shri Nikunja Behari Chowdhury spoke on the motion.

Shri M. V. Krishnappa replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 and 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed, was moved by Shri M. V. Krishnappa.

The motion was adopted and the Bill was passed.

(4) *The Indian Railways (Second Amendment) Bill, 1953 (As passed by the Council of States).*

On the motion for consideration of the Bill moved by Shri O. V. Alagesan, the following members took part in the debate:—

- (1) Shri K. Ananda Nambiar
- (2) Sardar Amar Singh Saigal
- (3) Shri B. Ramachandra Reddi.

Shri O. V. Alagesan replied to the debate.

[P.T.O.]

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 and 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed, was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

(The House adjourned till 8-15 A.M. on Tuesday, the 27th April, 1954).

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 27, 1954

No. 294

1. Starred Questions

Thirty-one starred questions (Nos. 2059 to 2089) were put down on the order paper. Original Notices of starred questions Nos 2060, 2068, 2079, 2080 and 2087 were received in Hindi.

Twenty-eight starred questions (Nos. 2059 to 2071, 2073, 2075 to 2080 and 2082 to 2089) were orally answered and supplementary questions were asked on twenty-six of them. Replies to starred questions Nos. 2072, 2074 and 2081 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Four unstarred questions (Nos. 446 to 449) were put down on the order paper. Replies to unstarred questions were laid on the Table.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council had no recommendations to make to the House in regard to the Finance Bill, 1954, passed by the House on the 22nd April, 1954.

4. Presentation of Second Report of Committee on Petitions

Shri Kotha Raghuramaiah presented the Second Report of the Committee on Petitions.

5. Presentation of Petition

Secretary reported the receipt of a petition relating to the prevailing food situation in the country.

6. Calling attention to matter of urgent public importance

Shri Awadheshwar Prasad Sinha, Shri Lalit Narayan Mishra and Shri Bhagwat Jha 'Azad' called attention to the inadequate transport facilities for lifting coal and cement to North Bihar.

The Deputy Minister of Railways made a statement in regard thereto.

7. Government Bill introduced

The Code of Criminal Procedure (Amendment) Bill, 1954.

8. Government Bill under consideration

The Factories (Amendment) Bill, 1953 (As passed by the Council of States)

The motion for consideration of the Bill was moved by Shri V. V. Giri. An amendment that the Bill be referred to a Select Committee was moved by Shri M. S. Gurupadaswamy.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri P. T. Punnoose
- (2) Shri M. S. Gurupadaswamy
- (3) Shri R. Venkataraman
- (4) Shri T. S. Avinashilingam Chettiar
- (5) Shri Tridib Kumar Chaudhuri
- (6) Shri Shankar Shantaram More
- (7) Her Highness Rajmata Kamlendu Mati Shah
- (8) Shri Ganesh Sadashiv Altekar
- (9) Shri K. Ananda Nambiar

Shri V. V. Giri replied to the debate.

The amendment for reference of the Bill to a Select Committee was **negatived**.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri V. V. Giri that the Bill be passed; the following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Hirendra Nath Mukerjee

The discussion was not concluded.

9. Message from the Council of States

Secretary reported a message from the Council of States that the Council had passed the Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill, 1954, at its sitting held on the 27th April, 1954.

10. Bill passed by the Council—laid on the Table

Secretary laid on the Table the Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill, 1954, as passed by the Council of States.

(The House adjourned till 8-15 A.M. on Wednesday, the 28th April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings.]

April 28, 1954.

No. 295

1. Starred Questions

Twenty-seven starred questions (Nos. 2090 to 2102 and 2104 to 2117) were put down on the order paper. Original notices of starred questions Nos. 2097, 2099 and 2112 were received in Hindi.

Twenty-two starred questions (Nos. 2090—2094, 2097—2102, 2104, 2107—2110, 2112—2117) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 2095, 2096, 2105, 2106 and 2111, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Two unstarred questions (Nos. 450 and 451) were put down on the order paper. Replies to these questions were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

In regard to notices received from Shri Kotha Raghuramaiah and Shri Nettur P. Damodaran calling attention to the incident relating to the firing by the French Indian police on the 27th April, 1954, on a party of Indians at Chiru Kalia near Mahe, the Deputy Minister of External Affairs promised to make a Statement of the incident as early as possible.

4. Adjournment Motion

The Speaker postponed his decision on the admissibility of the Adjournment motion by Shri P. T. Punnoose and Shri V. P. Nayar regarding the situation created by the firing by the French Indian police on the 27th April, 1954, on a party of Indians at Chiru Kalia near Mahe to enable the Government to ascertain the facts and make a statement.

The motion was adopted and the Bill was passed.

5. Government Bills passed

(1) *The Factories (Amendment) Bill, 1953 (As passed by the Council of States).*

Shri V. V. Giri spoke in reply to the debate on the motion that the Bill be passed as moved by him on the 27th April, 1954.

The motion was adopted and the Bill was passed.

[P.T.O.]

(2) *The Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill, 1954 (As passed by the Council of States).*

On the motion for consideration of the Bill moved by Shri C. C. Biswas, the following members took part in the debate:—

- (1) Shri B. Ramachandra Reddi
- (2) Shri Shankar Shantaram More
- (3) Shri Kotha Raghuramaiah
- (4) Shri N. C. Chatterjee
- (5) Shri Ghamandi Lal Bansal
- (6) Dr. N. B. Khare
- (7) Shri N. M. Lingam
- (8) Shri Nikunja Behari Chowdhury
- (9) Shri Chimanlal Chakubhai Shah
- (10) Shri Mulchand Dube
- (11) Shri S. V. Ramaswamy
- (12) Shri R. Velayudhan
- (13) Shri Narhar Vishnu Gadgil

Shri C. C. Biswas replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 and 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri C. C. Biswas.

The motion was adopted and the Bill was passed.

6. Government Bill—Motion for reference to Joint Committee

The Companies Bill, 1953

The motion for reference of the Bill to a Joint Committee of the Houses was moved by Shri C. D. Deshmukh. An amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Shri K. M. Vallatharas.

The following members took part in the debate:—

- (1) Shri K. M. Vallatharas
- (2) Shri H. C. Heda
- (3) Shri Upendranath Barman
- (4) Shri Raghunath Singh
- (5) Shri Tribhuan Narayan Singh (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 29th April, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 29, 1954

No. 296

1. Starred Questions

Twenty-eight starred questions (Nos. 2118 to 2138 and 2140 to 2146) were put down on the order paper. Starred question No. 2139 was transferred to the list of questions for the 6th May, 1954. Original notice of starred question No. 2134 was received in Hindi.

Twenty-two starred questions Nos. 2118—2128, 2130, 2132, 2134, 2135, 2138, 2140—2143, 2145 and 2146, were orally answered and supplementary questions were asked on twenty-one of them. Replies to starred questions Nos. 2129, 2131, 2133, 2136, 2137 and 2144 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Four unstarred questions (Nos. 452 to 455) were put down on the order paper. Replies to these questions were laid on the Table.

3. Presentation of Seventh Report of Committee on Private Members' Bills and Resolutions.

Shri Nemi Chandra Kasliwal presented the Seventh Report of the Committee on Private Members' Bills and Resolutions.

4. Government Bill—Motion for Reference to Joint Committee

The Companies Bill, 1953

Further discussion on the motion for reference of the Bill to a Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 28th April, 1954, continued.

The following members took part in the debate:—

- (1) Shri Tribhuan Narayan Singh
- (2) Shri N. C. Chatterjee
- (3) Shri Amarnath Vidyalankar

[P.T.O.]

- (4) Shri Ganesh Sadashiv Altekar
- (5) Shri V. P. Nayar
- (6) Shri A. M. Thomas
- (7) Shri C. D. Pande (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Friday, the 30th April, 1954.)

Corrigenda

In Parliamentary Bulletin—Part I, dated the 28th April, 1954,—

- (i) in para. 3, under the heading “Calling Attention to Matter of Urgent Public Importance”, in line 5, for “of”, read “on”;
- (ii) in para. 4, under the heading “Adjournment Motion”, delete the last line, namely “The motion was adopted and the Bill was passed.”; and
- (iii) in para. 5, under the heading “Government Bills Passed”, in part (1) relating to the Factories (Amendment) Bill, 1953, in line 4, delete “as”.

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

April 30, 1954

No. 297

1. Starred Questions

Thirty-two starred questions (Nos. 2147 to 2178) were put down on the order paper. Starred question No. 2179 was transferred to the list of questions for the 11th May, 1954. Original notices of starred questions Nos. 2165 and 2170 were received in Hindi.

Thirty-one starred questions (Nos. 2147 to 2156 and 2158 to 2178) were orally answered and supplementary questions were asked on thirty of them. Reply to starred question No. 2157, of which the questioner was absent, was laid on the Table.

In reply to starred question No. 2165, the Minister of Labour promised to make a statement later.

2. Unstarred Questions

Ten unstarred questions (Nos. 456 to 465) were put down on the order paper. Original notices of unstarred questions Nos. 459, 462 and 465 were received in Hindi. Replies to these questions were laid on the Table.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council had no recommendations to make to the House in regard to the Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1954, passed by the House on the 23rd April, 1954.

4. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of an Agreement between the Government of India and Government of Nepal on the Kosi Project signed on the 25th April, 1954.

[P.T.O.]

- (2) A copy of the Report of the Indian Council of Agricultural Research for the year 1951-52.
- (3) A copy of certain amendments to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.

5. Statement by Deputy Minister of Natural Resources and Scientific Research

The Deputy Minister of Natural Resources and Scientific Research made a statement correcting the reply given to starred question No. 120 on the 18th February, 1954.

6. Calling attention to matter of urgent public importance

The Deputy Minister of External Affairs made a statement on the incident relating to the firing by the French Indian police on the 27th April, 1954, on a party of Indians at Chiru Kalia near Mahe, attention to which was called by Shri Kotha Raghuramaiah and Shri Nettur P. Damodaran on the 28th April, 1954.

7. Adjournment Motion

In view of the statement made by the Deputy Minister of External Affairs, the Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri P. T. Punnoose and Shri V. P. Nayar on the 28th April, 1954, regarding the situation created by the firing by the French Indian police on the 27th April, 1954, on a party of Indians at Chiru Kalia near Mahe.

8. Government Bill—Motion for reference to Joint Committee

The Companies Bill, 1953

Further discussion on the motion for reference of the Bill to a Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 28th April, 1954, continued.

The following members took part in the debate:—

- (1) Shri C. D. Pande.
- (2) Shri B. Ramachandra Reddi
- (3) Shri S. V. Ramaswamy
- (4) Shri Tek Chand (*Speech unfinished*)

The discussion was not concluded.

9. Motion re. Seventh Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Seventh Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 29th April, 1954.”

The motion was adopted.

10. Private Members’ Resolutions

(1) Further discussion of the following Resolution moved by Shri Shree Narayan Das on the 2nd April, 1954, and amendments thereto moved on the 17th April, 1954, was resumed.

“This House is of opinion that a Commission be soon appointed to inquire into the working of the existing administrative machinery and methods at the Centre, covering particularly the following aspects with a view to suggesting comprehensive measures for reforming and reorganising the administrative set-up, namely:—

- (a) adequacy or otherwise of the existing enactments, rules and regulations regarding recruitment, training and conditions of services;
- (b) adequacy or otherwise of the existing All India Services including the necessity and desirability of establishing an All India Economic Service and Social Service;
- (c) adequacy or otherwise of the existing rules, regulations and procedure regarding disciplinary action against Government employees;
- (d) the existing trends of deterioration in the administration, the causes underlying them and possible short term remedies to arrest further deterioration and long term and urgent measures to stop the rot; and
- (e) necessity and desirability of suitably changing the existing constitutional provisions with regard to the various safeguards provided for the existing services.”

The following members took part in the debate:—

- (1) Shrimati Uma Nehru
- (2) Shri Balwant Nagesh Datar
- (3) Shri Lalit Narayan Mishra
- (4) Kumari Annie Mascarene
- (5) Shri Rohini Kumar Chaudhuri

Shri Shree Narayan Das replied to the debate.

[P.T.O.]

Of the six amendments moved on the 17th April, 1954, four were withdrawn by leave of the House and two were negatived.

On the Resolution, the House divided; Ayes 34; Noes 117. The Resolution was accordingly negatived.

(2) Shri Sivamurthi Swami moved the following Resolution:—

“This House is of opinion that with a view to giving a fillip to the Handloom industry, the production of all *Sarees* and *Dhoties* should be reserved for that Industry.”

An amendment was moved by Shri Raghunath Singh.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Saturday, the 1st May, 1954.)

M. N. KAUL.
Secretary

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 1, 1954

No. 298

1. Paper laid on the Table

The Minister of Commerce and Industry laid on the table a copy of Bulletin No. 19 of March, 1954, issued by the Central Silk Board.

2. Statement by Attorney General

The Attorney General made a statement on the Indian Cattle Preservation Bill by Seth Govind Das.

3. Government Bill—motion for reference to Joint Committee

The Companies Bill, 1953

Further discussion on the motion for reference of the Bill to a Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 28th April, 1954, continued.

The following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta
- (2) Shri T. T. Krishnamachari
- (3) Shri C. P. Matthen
- (4) Shri Krishna Chandra
- (5) Shri K. S. Raghavachari
- (6) Shri Sinhasan Singh

The discussion was not concluded. •

(The House adjourned till 8-15 A.M. on Monday, the 3rd May, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

May 3, 1954

No. 299

1. Starred Questions

Twenty-two starred questions (Nos. 2180—2201) were put down on the order paper. Original notice of starred question No. 2193 was received in Hindi.

Twenty starred questions (Nos. 2180—2186, 2188—2196 and 2198—2201) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 2187 and 2197 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Five unstarred questions (Nos. 466—470) were put down on the order paper. Original notice of unstarred question No. 470 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Paper laid on the Table

The Minister of Finance laid on the Table of the House a copy of the Appropriation Accounts (Posts and Telegraphs), 1951-52 and the Audit Report, 1953, under Article 151(1) of the Constitution.

4. Government Bill—Motion for reference to Joint Committee adopted

The Companies Bill, 1953

(i) Further discussion on the motion for reference of the Bill to a Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 28th April, 1954, continued. *

[P.T.O.]

(ii) The following members took part in the debate:—

- (1) **Shri Hirendra Nath Mukerjee**
- (2) **Shri Moreshwar Dinkar Joshi**
- (3) **Shri Khub Chand Sodhia**
- (4) **Shri U. M. Trivedi**
- (5) **Shri Debeswar Sarmah**
- (6) **Shri Nemi Chandra Kasliwal**
- (7) **Shri Satis Chandra Samanta**

Shri C. D. Deshmukh replied to the debate.

(iii) The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri K. M. Vallatharas on the 28th April, 1954, was negatived.

(iv) The motion for reference of the Bill to Joint Committee was adopted as follows:—

“that the Bill to consolidate and amend the law relating to companies and certain other associations, be referred to a Joint Committee of the Houses consisting of 49 members, 33 members from this House, namely:—

1. **Shri Hari Vinayak Pataskar**
2. **Shri Chimanlal Chakubhai Shah**
3. **Shri Awadeshwar Prasad Sinha**
4. **Shri V. B. Gandhi**
5. **Shri Khandubhai Kasanji Desai**
6. **Shri Dev Kanta Borooah**
7. **Shri Shriman Narayan Agarwal**
8. **Shri R. Venkataraman**
9. **Shri Ghamandi Lal Bansal**
10. **Shri Radheshyam Ramkumar Morarka**
11. **Shri B. R. Bhagat**
12. **Shri Nityanand Kanungo**
13. **Shri Purnendu Sekhar Naskar**
14. **Shri T. S. Avinashilingam Chettiar**
15. **Shri K. T. Achuthan**
16. **Shri Kotha Raghuramaiah**
17. **Pandit Chatur Narain Malviya**
18. **Dr. Shaukatullah Shah Ansari**
19. **Shri Tekur Subrahmanyam**

20. Col. B. H. Zaidi
21. Shri Mulchand Dube
22. Pandit Munishwar Dutt Upadhyay
23. Shri Radhelal Vyas
24. Shri Ajit Singh
25. Shri Kamal Kumar Basu
26. Shri C. R. Chowdary
27. Shri M. S. Gurupadaswamy
28. Shri Amjad Ali
29. Shri N. C. Chatterjee
30. Shri Tulsidas Kilachand
31. Shri G. D. Somani
32. Shri Tridib Kumar Chaudhuri and
33. Shri C. D. Deshmukh

and 16 members from the Council;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Council that the Council do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee."

5. Government Bill—Motion for reference to Joint Committee

The Code of Criminal Procedure (Amendment) Bill, 1954

The motion for reference of the Bill to a Joint Committee of the Houses was moved by Dr. Kailas Nath Katju and his speech was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 4th May, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 4, 1954

No. 300

1. Starred Questions

Thirty-six starred questions (Nos. 2202 to 2237) were put down on the order paper. Original notices of starred questions Nos. 2215, 2218, 2221 and 2223 were received in Hindi.

Thirty-one starred questions (Nos. 2202 to 2208, 2210 to 2216 and 2218 to 2234) were orally answered and supplementary questions were asked on thirty of them. Replies to the remaining questions (including starred questions Nos. 2209 and 2217 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Six unstarred questions (Nos. 471 to 476) were put down on the order paper. The original notice of unstarred question No. 472 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Paper laid on the Table

The Minister of Parliamentary Affairs laid on the Table a copy of the Delimitation Commission, India, Final Order No. 10, dated the 5th April, 1954, under sub-section (2) of Section 9 of the Delimitation Commission Act, 1952.

4. Government Bill—Motion for reference to Joint Committee

The Code of Criminal Procedure (Amendment) Bill, 1954.

(i) Dr. Kailas Nath Katju concluded his speech on the motion for reference of the Bill to a Joint Committee moved by him on the 3rd May, 1954.

[P.T.O.]

(i) Dr. Kailas Nath Katju concluded his speech on the motion for reference of the Bill to a Joint Committee moved by him on the 3rd May, 1954.

(ii) Two amendments that the Bill be circulated for the purpose of eliciting opinion thereon were moved by Shri K. M. Vallatharas and Shri N. Sreekantan Nair.

An amendment that the Bill be referred to a Select Committee was moved by Pandit Thakur Das Bhargava.

Two amendments suggesting certain instructions to the Joint Committee were moved by Shri Raghubar Dayal Misra and Shri Sinhasan Singh.

(iii) The following members took part in the debate:—

- (1) Shri U.M. Trivedi
- (2) Shri Chimanlal Chakubhai Shah
- (3) Shri N. Sreekantan Nair
- (4) Pandit Thakur Das Bhargava (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M on Wednesday, the 5th May, 1954.)

M. N. KAUL.

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 5, 1954

No. 301

1. Starred Questions

Thirty-six starred questions (Nos. 2238 to 2273) were put down on the order paper. Original notices of starred questions Nos. 2242, 2264 and 2270 were received in Hindi.

Thirty starred questions (Nos. 2238 to 2240, 2242, 2244 to 2260, 2262 to 2267, 2269, 2270 and 2272) were orally answered and supplementary questions were asked on twenty-eight of them. Replies to starred question No. 2273 and starred questions Nos. 2241, 2243, 2261, 2268 and 2271, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Eight unstarred questions (Nos. 477 to 482, 484 and 485) were put down on the order paper. Unstarred question No. 483 was transferred to the list of questions for the 12th May, 1954. The original notice of unstarred question No. 482 was received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the Tea Rules, 1954, published in the Ministry of Commerce and Industry Notification No. S.R.O. 1026, dated the 25th March, 1954, under sub-section (3) of Section 49 of the Tea Act, 1953.
- (2) The following statements showing the action taken by the Government on various assurances, promises and

[P.T.O.]

undertakings given by Ministers during the various Sessions shown against each:—

- | | |
|--|---|
| (i) Consolidated Statement. | Sixth Session, 1954 of the House of the People. |
| (ii) Supplementary Statement No. V. | Fifth Session, 1953 of the House of the People. |
| (iii) Supplementary Statement No. X. | Fourth Session, 1953 of the House of the People. |
| (iv) Supplementary Statement No. XV. | Third Session, 1953 of the House of the People. |
| (v) Supplementary Statement No. XV. | Second Session, 1952 of the House of the People. |
| (vi) Supplementary Statement No. XVI. | First Session, 1952 of the House of the People. |
| (vii) Supplementary Statement No. VII. | Fifth Session, 1952 of the Provisional Parliament. |
| (viii) Supplementary Statement No. XI. | Fourth Session, 1951 of the Provisional Parliament. |

(3) A copy each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (i) Report of the Tariff Commission on the continuance of protection to the Sago (Tapioca Globules) Industry;
- (ii) Ministry of Commerce and Industry Resolution No. 12 (7)-T.B./53, dated the 1st May, 1954;
- (iii) Ministry of Commerce and Industry Notification No. 12(7)-T.B./53, dated the 1st May, 1954;
- (iv) Report of the Tariff Commission on the continuance of protection to the Coated Abrasives Industry;
- (v) Ministry of Commerce and Industry Resolution No. 1(1)-T.B./53, dated the 1st May, 1954;
- (vi) Ministry of Commerce and Industry Notification No. 1(1)-T.B./53, dated the 1st May, 1954; and
- (vii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to in (iv) to (vi) above could not be laid within the prescribed period.

4. Presentation of Eighth Report of Committee on Private Members' Bills and Resolutions

Shri M. Ananthasayanam Ayyangar presented the Eighth Report of the Committee on Private Members' Bills and Resolutions.

5. Calling attention to matter of urgent public importance

Shri Bibhuti Mishra and Shri Shree Narayan Das called attention to the derailment of passenger train between Chanpatia and Bettiah on the North Eastern Railway on the 2nd May, 1954.

The Deputy Minister of Railways made a statement in regard thereto.

6. Intimation re: conviction of Member of Parliament

The Speaker informed the House that he had received a further communication from the Magistrate, 1st Class, Purulia, intimating that Shri Bhajahari Mahata, M.P., had been convicted and sentenced to simple imprisonment and fine under section 9(5) of the Bihar Maintenance of Public Order Act, 1949.

7. Government Bill—Motion for reference to Joint Committee.

The Code of Criminal Procedure (Amendment) Bill, 1954.

(i) Further consideration of the motion for reference of the Bill to a Joint Committee, moved on the 3rd May, 1954, and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, reference of the Bill to a Select Committee and suggesting certain instructions to the Joint Committee, moved on the 4th May, 1954, continued.

(ii) An amendment suggesting certain further instructions to the Joint Committee to consider and report on the provisions contained in the Code of Criminal Procedure (Amendment) Bill, 1952, by Shri S. V. Ramaswamy, was moved by Shri R. Venkataraman.

(iii) The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri N. C. Chatterjee
- (3) Shri S. V. L. Narasimham
- (4) Shri Nemi Saran Jain (*Speech unfinished*).

The discussion was not concluded.

8. Private Member's Bill—Motion for reference to Select Committee.

The Code of Criminal Procedure (Amendment) Bill, 1952 (Repeal of sections 266, 267 etc. and amendment of sections 272, 375, etc.) by Shri S. V. Ramaswamy.

Further consideration of the motion for reference of the Bill to a Select Committee, moved by Shri S. V. Ramaswamy on the 12th March, 1954, was resumed along with the further consideration of

[P.T.O.]

the motion for reference of the Code of Criminal Procedure (Amendment) Bill, 1954, to a Joint Committee (See para 7).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 6th May, 1954.)

Corrigenda

In Parliamentary Bulletin—Part I, dated the 4th May, 1954—

- (i) in para 3 under the heading "Paper laid on the Table", in line 3, for "Delimination", read "Delimitation"; and
- (ii) in para 4 under the heading "Government Bill—Motion for reference to Joint Committee", on page 709, delete sub-para (i).

M. N. KAUL.

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 6, 1954

No. 302

1. Starred Questions

Twenty-four starred questions (Nos. 2274 to 2297) were put down on the order paper. Original notices of starred questions Nos. 2280 and 2282 were received in Hindi.

Twenty starred questions (Nos. 2274—2282, 2284—2287, 2289—2294 and 2297) were orally answered and supplementary questions were asked on nineteen of them. Replies to starred questions Nos. 2283, 2288, 2295 and 2296, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Two unstarred questions (Nos. 486 and 487) were put down on the order paper. Replies to the unstarred questions were laid on the Table.

3. Papers laid on the table

Shri Manilal Chaturbhai Shah, Deputy Minister of Finance laid on the table a copy each of the three notes on certain points raised by Dr. Lanka Sundaram and Shri Khandubhai Desai, in accordance with the undertaking given by the Minister of Finance in reply to the debate on the Finance Bill, on the 21st April, 1954.

4. Statement by Deputy Minister of Finance

Shri Arun Chandra Guha, Deputy Minister of Finance, made a statement correcting the reply given to a supplementary question on Starred Question No. 867, on the 10th March, 1954.

[P.T.O.]

5. **Calling attention to matter of urgent public importance**

Sardar Amar Singh Saigal called the attention of the Prime Minister to Foreign press reports about certain views regarding Morocco, Tunisia, Palestine and Israel alleged to have been expressed by the Prime Minister at the Asian Prime Ministers' Conference at Colombo.

The Prime Minister made a statement in regard thereto.

6. **Government Bill—Motion for reference to Joint Committee**

The Code of Criminal Procedure (Amendment) Bill, 1954.

(i) Further consideration of the motion for reference of the Bill to a Joint Committee, moved on the 3rd May, 1954, and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, reference of the Bill to a Select Committee and suggesting certain instructions to the Joint Committee, moved on the 4th and 5th May, 1954, continued.

(ii) The following members took part in the debate:—

- (1) Shri Nemi Saran Jain
- (2) Shri Frank Anthony
- (3) Shri Ghamandi Lal Bansal
- (4) Shri K. S. Raghavachari
- (5) Shri Mulchand Dube
- (6) Shri V. P. Nayar
- (7) Shri Balwant Nagesh Datar
- (8) Shri Nand Lal Sharma (*Speech unfinished*).

The discussion was not concluded.

7. **Private Member's Bill—Motion for reference to Select Committee**

The Code of Criminal Procedure (Amendment) Bill, 1952 (Repeal of sections 266, 267 etc. and amendment of sections 272, 375, etc.) by Shri S. V. Ramaswamy.

Further consideration of the motion for reference of the Bill to a Select Committee, moved by Shri S. V. Ramaswamy on the 12th March, 1954, continued along with the further consideration of the motion for reference of the Code of Criminal Procedure (Amendment) Bill, 1954, to a Joint Committee (*See para. 6*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Friday, the 7th May, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 7, 1954

No. 303

1. Starred Questions

Twenty-nine starred questions (Nos. 2298—2323, 2323-A, 2324 and 2325) were put down on the order paper.

Twenty-seven starred questions (Nos. 2298—2307, 2310—2323, 2323-A, 2324 and 2325) were orally answered and supplementary questions were asked on twenty-six of them. Replies to starred questions Nos. 2308 and 2309 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Ten unstarred questions (Nos. 488 to 497) were put down on the order paper. The Original notices of unstarred questions Nos. 495 and 497 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Bharat Lal Tudu, a sitting member of the House.

The Speaker thereafter announced that the House would adjourn for the day at about 11 A.M. to enable the members to attend the funeral.

4. Message from the Council of States

Secretary reported a message from the Council of States that the Council had passed the Children Bill, 1954, at its sitting held on the 28th April, 1954.

5. Bill passed by the Council—laid on the Table

Secretary laid on the table the Children Bill, 1954, as passed by the Council of States.

[P.T.O.]

6. Calling attention to matter of urgent public importance

Shri Anirudha Sinha called the attention of the Minister of Production to the statement of the Minister of Industries of the Bihar Government in regard to the views of that Government on the memorandum of the German experts on the location of the new steel plant.

The Minister of Production made a statement in regard thereto.

7. Statement by Minister of Rehabilitation

The Minister of Rehabilitation laid on the table a copy of the statement regarding recent negotiations with Pakistan in regard to the problem of evacuee property.

8. Government Bill—Motion for reference to Joint Committee

The Code of Criminal Procedure (Amendment) Bill, 1954

(i) Further consideration of the motion for reference of the Bill to a Joint Committee, moved on the 3rd May, 1954, and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, reference of the Bill to a Select Committee and suggesting certain instructions to the Joint Committee, moved on the 4th, 5th and 6th May, 1954, continued.

(ii) The following members took part in the debate:—

- (1) Shri Nand Lal Sharma
- (2) Shri S. V. Ramaswamy
- (3) Shri Sinhasan Singh
- (4) Shri Raghubar Dayal Misra

The discussion was not concluded.

9. Private Member's Bill—Motion for reference to Select Committee

The Code of Criminal Procedure (Amendment) Bill, 1952. (Repeal of sections 266, 267 etc. and amendment of sections 272, 375, etc.) by Shri S. V. Ramaswamy.

Further consideration of the motion for reference of the Bill to a Select Committee, moved by Shri S. V. Ramaswamy on the 12th March, 1954, continued along with the further consideration of the motion for reference of the Code of Criminal Procedure (Amendment) Bill, 1954, to a Joint Committee (*See para. 8*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Saturday, the 8th May, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I
[Brief record of Proceedings]

May 8, 1954

No. 304

1. Presentation of First Report of Committee on Assurances

Dr. Lanka Sundaram presented the First Report of the Committee on Assurances.

2. Presentation of Petition

Secretary reported the receipt of a petition relating to the Himachal Pradesh and Bilaspur (New State) Bill, 1954, as passed by the Council of States.

3. Paper laid on the Table

The Deputy Minister of External Affairs laid on the table a copy of the *communiqué* regarding the decisions taken by the Government of India on the recommendations of the Chandernagore Inquiry Commission.

4. Government Bill introduced

The Salaries and Allowances of Members of Parliament Bill, 1954.

5. Government Bill—Motion for Reference to Joint Committee adopted.

The Code of Criminal Procedure (Amendment) Bill, 1954

Dr. Kailas Nath Katju replied to the debate on the motion for reference of the Bill to a Joint Committee, moved on the 3rd May, 1954, [and the amendments moved on the 4th, 5th and 6th May, 1954.]

The amendment moved by Shri N. Sreekantan Nair for the circulation of the Bill for the purpose of eliciting opinion thereon and the amendment moved by Pandit Thakur Das Bhargava for reference of the Bill to a Select Committee were negatived.

The amendment moved by Shri K. M. Vallatharas for circulation of the Bill for the purpose of eliciting opinion thereon and the amendments moved by Shri Raghubar Dayal Misra and Shri Mulchand Dube suggesting certain instructions to the Joint Committee were withdrawn by leave of the House.

The amendments moved by Shri Sinhasan Singh and Shri R. Venkataraman suggesting certain instructions to the Joint Committee were adopted.

[P.T.O.]

The motion for reference of the Bill to a Joint Committee was adopted, as amended, as follows:—

“That the Bill further to amend the Code of Criminal Procedure, 1898, be referred to a Joint Committee of the Houses consisting of 49 members, 33 members from this House, namely:—

1. Shri Narahar Vishnu Gadgil
2. Shri Ganesh Sadashiv Altekar
3. Shri Joachim Alva
4. Shri Lokenath Mishra
5. Shri Radha Charan Sharma
6. Shri Shankargauda Veeranagauda Patil
7. Shri Tek Chand
8. Shri Nemi Chandra Kasliwal
9. Shri K. Periaswami Gounder
10. Shri C. R. Basappa
11. Shri Jhulan Sinha
12. Shri Ahmed Mohiuddin
13. Shri Kailash Pati Sinha
14. Shri C. P. Matthen
15. Shri Satyendra Narayan Sinha
16. Shri Resham Lal Jungde
17. Shri Basanta Kumar Das
18. Shri Rohini Kumar Chaudhuri
19. Shri Raghubir Sahai
20. Shri Raghunath Singh
21. Shri Ganpati Ram
22. Shri Syed Ahmed
23. Shri Radha Raman
24. Shri C. Madhao Reddi
25. Shri K. M. Vallatharas
26. Shri Sadhan Chandra Gupta
27. Shri Shankar Shantaram More
28. Sardar Hukam Singh
29. Shri Bhawani Singh
30. Dr. Lanka Sundaram
31. Shri Rayasam Seshagiri Rao
32. Shri N. R. M. Swamy and
33. Dr. Kailas Nath Katju

and 16 members from the Council;

With instructions to suggest and recommend amendments to any other sections of the said Code not covered by the Bill, if in the opinion of the said Committee such amendments are necessary; and

Also to consider and report on the provisions contained in the Code of Criminal Procedure (Amendment) Bill, 1952 by Shri S. V. Ramaswamy, M.P.;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Council that the Council do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee."

6. Private Members' Bill—motion for reference to Select Committee withdrawn

The Code of Criminal Procedure (Amendment) Bill, 1952 (*Repeal of sections 266, 267 etc. and amendment of sections 272, 375 etc.*) by Shri S. V. Ramaswamy.

After the motion for reference of the Code of Criminal Procedure (Amendment) Bill, 1954, to a Joint Committee was adopted as amended (*see para. 5*), the motion for reference of the Bill to a Select Committee moved by Shri S. V. Ramaswamy on the 12th March, 1954, was withdrawn by leave of the House!

7. Government Bills passed

(1) *The Himachal Pradesh and Bilaspur (New State) Bill, 1954 (As passed by the Council of States).*

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju. An amendment for circulation of the Bill for the purpose of eliciting opinion thereon given notice of by Shri Anandchand was ruled out of order.

The following members took part in the debate:—

- (1) Shri Anandchand
- (2) Shri Radhelal Vyas
- (3) Shri P. T. Punnoose
- (4) Shri M. S. Gurupadaswamy

Dr. Kailas Nath Katju replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 to 32, the First Schedule and the Second Schedule were adopted.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

[P.T.O.]

The motion that the Bill, as amended, be passed was moved by Dr. Kailas Nath Katju. Pandit Thakur Das Bhargava spoke on the motion.

The motion was adopted and the Bill, as amended, was passed.

(2) *The Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954 (As passed by the Council of States).*

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

The motion was adopted and the clause by clause consideration of the Bill was taken up.

Clauses 1 to 4 and the Schedule were adopted.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Kailas Nath Katju. Shrimati B. Khongmen spoke on the motion.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—motion for reference to Select Committee

The Rubber (Production and Marketing) Amendment Bill, 1952.

The motion for reference of the Bill to a Select Committee was moved by Shri T. T. Krishnamachari. An amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Shri N. Sreekantan Nair.

The following members took part in the debate:—

- (1) Shri N. Sreekantan Nair
- (2) Shri K. A. Damodara Menon
- (3) Shri M. S. Gurupadaswamy
- (4) Shri Kamakhya Prasad Tripathi

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Monday, the 10th May, 1954.)

Corrigendum

In Parliamentary Bulletin—Part I. dated the 6th May, 1954, in para. 6 under the heading “Government Bill—Motion for reference to Joint Committee”, after sub-para. (i) insert the following as sub-para. (ii) and re-number the existing sub-para. (ii) as sub-para. (iii):—

- “(ii) An amendment suggesting certain further instructions to the Joint Committee was moved by Shri Mulchand Dube.”

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 10, 1954

No. 305

1. Starred Questions

Forty-five starred questions (Nos. 2326 to 2370) were put down on the order paper. Original notices of starred questions Nos. 2341, 2349, 2350, 2365 and 2370 were received in Hindi.

Thirty-one questions (Nos. 2326, 2327, 2329 to 2335, 2338 to 2340, 2344 to 2348, 2350 to 2352, 2356, 2357, 2359, 2361 to 2366, 2369 and 2370) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to starred questions Nos. 2328, 2336, 2337, 2341 to 2343, 2349, 2353 to 2355, 2358, 2360, 2367 and 2368, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Thirteen unstarred questions (Nos. 498 to 510) were put down on the order paper. Original notices of unstarred questions Nos. 498, 499, 502, 504 and 506 to 510 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Calling attention to matter of urgent public importance

Shri V. P. Nayar called attention to the accident in Singareni Collieries, Kothagudium, Hyderabad on the 2nd April, 1954.

The Deputy Minister of Labour made a statement in regard thereto.

4. Motions for Elections to Committees and Programme of Dates for elections thereto

Two motions, one for the election of twenty-five members to the Estimates Committee and another for the election of fifteen members to the Public Accounts Committee for the year 1954-55, were moved by Shri Satya Narayan Sinha.

The motions were adopted.

[P.T.O.]

The Speaker announced the following programme of dates for receiving nominations, withdrawal of candidatures and holding elections, if necessary, to these Committees:—

	Date for nomination	Date for withdrawal	Date for election
(1) The Estimates Committee } (2) The Public Accounts Committee }	14-5-54 (upto 12 noon)	15-5-54 (upto 12 noon)	19-5-54 (between 8-30 A.M. and 11 A.M.,)

5. Motion for Association of Members from the Council of States with the Public Accounts Committee

A motion recommending to the Council of States to nominate seven members from the Council to associate with the Public Accounts Committee for the year 1954-55, was moved by Shri Satya Narayan Sinha and adopted.

6. Government Bill introduced

The Indian Tariff (Amendment) Bill, 1954.

7. Government Bill—Motion for Reference to Select Committee adopted

The Rubber (Production and Marketing) Amendment Bill, 1952.

Shri T. T. Krishnamachari replied to the debate on the motion for reference of the Bill to a Select Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 8th May, 1954.

The amendment for circulation of the Bill moved by Shri N. Sreekantan Nair was negatived.

The motion for reference of the Bill to a Select Committee consisting of the following members with instructions to report by the last day of the first week of the next session was adopted:—

1. Shri A. M. Thomas
2. Shri Amarnath Vidyalankar
3. Shri Ramananda Das
4. Shri Lalit Narayan Mishra
5. Shri A. Ibrahim
6. Shri Ram Dhani Das
7. Shri M. K. Shivananjappa
8. Shri C. R. Iyyunni
9. Shri Bheekha Bhai
10. Shri Piare Lall Kureel Talib
11. Choudhary Raghubir Singh

12. Shri Bulaqi Ram Varma
13. Dr. M. V. Gangadhara Siva
14. Shri Hira Vallabh Tripathi
15. Shri U. R. Bogawat
16. Shri Gulabshankar Amritlal Dholakia
17. Shri S. C. Deb
18. Shri M. Muthukrishnan
19. Shri Balwant Sinha Mehta
20. Shri I. Eacharan
21. Shri Sohan Lal Dhusiya
22. Shri N. C. Govindaswami Kachiroyar
23. Dr. Natabar Pandey
24. Shri R. Velayudhan
25. Shri Y. Gadilingana Gowd
26. Shri Nettu P. Damodaran
27. Shri P. T. Punnoose
28. Shri Mangalagiri Nanadas
29. Shri Sivamurthi Swami
30. Shri M. R. Krishna
31. Shri D. P. Karmarkar and
32. Shri T. T. Krishnamachari.

38. Motion re: Joint Committee on the Hindu Marriage and Divorce Bill

Shri C. C. Biswas moved the following motion in regard to the Hindu Marriage and Divorce Bill, 1952:—

“That this House concurs in the recommendation of the Council of States that the House do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to marriage and divorce among Hindus and resolves that the following members of the House of the People be nominated to serve on the said Joint Committee, namely:—

- (1) Shri N. Keshavaiengar
- (2) Shri Gurmukh Singh Musafir
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri S. V. Ramaswamy
- (5) Shri Narendra P. Nathwani
- (6) Shri Jayantrao Ganpat Natawadkar
- (7) Shri Fulsinhji B. Dabhi
- (8) Shrimati Tarkeshwari Sinha
- (9) Pandit Dwarka Nath Tiwary
- (10) Shrimati Anasuyabai Kale

[P.T.O.]

- (11) Shri H. C. Heda
- (12) Sardar Amar Singh Saigal
- (13) Shri Suriya Prashad
- (14) Shrimati Ila Palchoudhuri
- (15) Shri Nibaran Chandra Laskar
- (16) Shri T. Sanganna
- (17) Pandit Sheo Narayan Fotedar
- (18) Shri Paidi Lakshmayya
- (19) Shri Ram Sahai Tiwari
- (20) Shri Panna Lal
- (21) Shrimati Uma Nehru
- (22) Shrimati Renu Chakravartty
- (23) Shri Bijoy Chandra Das
- (24) Shri Durga Charan Banerjee
- (25) Shri V. Veeraswamy
- (26) Her Highness Rajmata Kamalendu Mati Shah
- (27) Shri B. S. Murthy
- (28) Shri K. S. Raghavachari
- (29) Shri Nand Lal Sharma and
- (30) Shri Digvijaya Narain Singh

An amendment for the circulation of the Bill given notice of by Shri Nand Lal Sharma was disallowed.

The following members took part in the debate:—

- (1) Shrimati Jayashri Raiji
- (2) Shri B. H. Khardekar
- (3) Shri Diwan Chand Sharma (*speech unfinished*).

The discussion was not concluded.

9. Discussion on peaceful uses of atomic energy

Shri Meghnad Saha raised a discussion on peaceful uses of atomic energy.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Keshava Deva Malaviya
- (3) Shri Kotha Raghuramaiah
- (4) Shri Jawaharlal Nehru
- (5) Shri N. Sreekantan Nair
- (6) Shri Joachim Alva

(The House adjourned till 8-15 A.M. on Tuesday, the 11th May, 1954.)

M. N. KAUL,
Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 11, 1954

No. 306

1. Starred Questions

Thirty-six starred questions (Nos. 2371—2394 and 2396—2407) were put down on the order paper. Starred question No. 2395 was transferred to the list of questions for the 12th May, 1954. Original notices of starred questions Nos. 2376, 2383, 2388, 2389, 2401, 2402 and 2407 were received in Hindi.

Twenty-nine starred questions (Nos. 2371—2375, 2378—2383, 2385—2391, 2394, 2396—2400, 2402, 2403, and 2405—2407) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 2376, 2377, 2384, 2392, 2393, 2401 and 2404 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Eleven unstarred questions (Nos. 511—521) were put down on the order paper. Original notices of unstarred questions Nos. 513 and 518 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Papers laid on the Table

Shri Manilal Chaturbhai Shah, Deputy Minister of Finance, laid on the table a copy of each of the following papers under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948:—

- (i) Revised Estimates for 1953-54 and Budget Estimates for 1954-55 of the Delhi State Electricity Board; and
- (ii) Explanatory Note relating to the Budget Estimates for 1954-55.

[P.T.O.]

4. Statements by Parliamentary Secretary to Minister of Education

The Parliamentary Secretary to the Minister of Education made two statements, one modifying the reply given to a supplementary question on Starred Question No. 266 on the 23rd February, 1954, and another correcting the reply given to a supplementary question on Starred Question No. 1002 on the 15th March, 1954.

5. Motion re: Joint Committee on the Hindu Marriage and Divorce Bill

Further consideration of the motion in regard to the nomination of members to the Joint Committee on the Hindu Marriage and Divorce Bill, 1952, moved on the 10th May, 1954, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Narhar Vishnu Gadgil
- (3) Shri U. M. Trivedi
- (4) Shrimati Subhadra Joshi
- (5) Shri V. P. Nayar
- (6) Shrimati Sushama Sen
- (7) Shri Govind Hari Deshpande
- (8) Shri Mathura Prasad Mishra
- (9) Pandit Suresh Chandra Mishra
- (10) Shri Resham Lal Jangde (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 12th May, 1954.)

M. N. KAUL.

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 12, 1954

No. 307

1. Starred Questions

Forty-seven starred questions (Nos. 2408 to 2430, 2433 to 2454, 2454-A and 2455) were put down on the order paper. Starred questions Nos. 2431 and 2432 were transferred to the list of questions for the 13th May, 1954. The original notices of starred questions Nos. 2429, 2436, 2439 and 2453 were received in Hindi.

Thirty-three starred questions (Nos. 2408 to 2415, 2417 to 2430, 2433, 2435 to 2438 and 2440 to 2445) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including starred questions Nos. 2416, 2434 and 2439 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-six unstarred questions (Nos. 522 to 546 and 546-A) were put down on the order paper. The original notices of unstarred questions Nos. 527, 533 and 544 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Short Notice Question

A short notice question regarding the Statement of the South African Prime Minister addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Question of Privilege

Shri N. C. Chatterjee raised a question of privilege regarding the issue of a letter addressed to him by the Secretary of the Council of States asking him to state about the correctness of certain statements alleged to have been made by him with reference to the Council of States at Hyderabad.

The Speaker postponed consideration of the matter.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of each of the following Reports, in pursuance of assurances given by the Minister of Labour from time to time:—
 - (i) Report of the Training and Employment Services Organisation Committee; and
 - (ii) Report of the National Trades Certification Investigation Committee.
- (2) A copy of the statement containing replies to certain memoranda received from members in connection with Demands for Grants (Railways) for 1954-55.

6. Presentation of Ninth Report of Committee on Private Members' Bills and Resolutions.

Shri M. Ananthasayanam Ayyangar presented the Ninth Report of the Committee on Private Members' Bills and Resolutions.

7. Presentation of Seventh Report of Estimates Committee

Shri M. Ananthasayanam Ayyangar presented the Seventh Report of the Estimates Committee on the Ministry of Food and Agriculture.

8. Presentation of Petitions

Secretary reported the receipt of two petitions relating to the Hindu Marriage and Divorce Bill, 1952, as introduced in the Council of States.

9. Government Resolution re. Appointment of Parliamentary Committee to review Rate of Dividend payable by Railway Undertaking to General Revenues.

Shri Lal Bahadur moved the following Resolution:—

“That this House resolves that—

- (i) a Parliamentary Committee consisting of twelve members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to the General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, and make recommendations thereon by the 30th November 1954; and

- (ii) that this House recommends to the Council of States to agree to associate six members from the Council with the Committee and to communicate the names of the members so appointed to this House."

The Resolution was adopted.

10. Motion re. Joint Committee on the Hindu Marriage and Divorce Bill.

Further consideration of the motion in regard to the nomination of members to the Joint Committee on the Hindu Marriage and Divorce Bill, 1952, moved on the 10th May, 1954, continued.

An amendment given notice of by Shri Mulchand Dube suggesting certain instructions to the Joint Committee was ruled out of order.

The following members took part in the debate:—

- (1) Shri Resham Lal Jangde
- (2) Shri Shankar Rao Telkikar
- (3) Shri Kotha Raghuramaiah
- (4) Shri M. Ananthasayanam Ayyangar
- (5) Dr. N. M. Jaisoorya
- (6) Shrimati B. Khongmen
- (7) Shri S. V. L. Narasimham
- (8) Shrimati Ammu Swaminadhan
- (9) Shri C. D. Pande
- (10) Sardar Hukam Singh
- (11) Shri Tek Chand

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 13th May, 1954.)

M. N. KAUL,
Secretary.

*

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 13, 1954

No. 308

1. Starred Questions

Thirty-eight starred questions (Nos. 2456 to 2474, 2474-A, 2475 to 2489, 2489-A, 2489-B and 2490) were put down on the order paper. Original notices of starred questions Nos. 2469 and 2479 were received in Hindi.

Thirty-three starred questions (Nos. 2457 to 2465, 2468 to 2470, 2472 to 2474, 2474-A, 2476 to 2489, 2489-A, 2489-B and 2490) were orally answered and supplementary questions were asked on thirty of them. Replies to starred questions Nos. 2456, 2466, 2467, 2471 and 2475, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Thirty-one unstarred questions (Nos. 547 to 576 and 576-A) were put down on the order paper. Original notices of unstarred questions Nos. 547, 548, 550, 557, 562, 570 and 574 were received in Hindi. Replies to the unstarred questions were laid on the Table.

3. Short Notice Question

One short notice question regarding French Possessions in India addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Messages from the Council of States

Secretary reported the following messages from the Council of States:—

(1) That the Council, at its sitting held on the 11th May, 1954, had passed with amendments the following Bills, passed by the House on the 23rd and 24th April, 1954, respectively, and had returned the Bills to the House with the request that the concurrence of the House to the amendments be communicated to the Council:—

(i) The Minimum Wages (Amendment) Bill, 1954.

(ii) The Delivery of Books (Public Libraries) Bill, 1954.

[P.T.O.]

- (2) That the Council, at its sitting held on the 12th May, 1954, had passed with an amendment the High Court Judges (Conditions of Service) Bill, 1954, passed by the House on the 24th April, 1954, and had returned the Bill to the House with the request that the concurrence of the House to the amendment be communicated to the Council.

5. Bills returned by the Council with amendments—laid on the Table

Secretary laid on the table the following Bills which had been returned by the Council of States with amendments:—

- (i) The Minimum Wages (Amendment) Bill, 1954.
- (ii) The Delivery of Books (Public Libraries) Bill, 1954.
- (iii) The High Court Judges (Conditions of Service) Bill, 1954.

6. Papers laid on the Table

The following papers were laid on the table of the House:—

- (1) A copy of the Press note issued by the Government of India regarding India's rights and jurisdiction as member of the International Military Tribunal for the Far East.
- (2) A copy of the Ministry of Works, Housing and Supply Notification No. 2521-EII/54, dated the 31st March, 1954, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

7. Calling attention to matter of urgent public importance

Sardar Amar Singh Saigal called the attention of the Prime Minister to the question of inclusion of Pakistan as the legal successor of undivided India in the clemency arrangements for Japanese war criminals.

The Prime Minister made a statement in regard thereto.

8. Presentation of Petitions

Shri Dasaratha Deb presented fourteen petitions signed by fourteen petitioners in respect of his Bill further to amend the Government of Part C States Act, 1951.

9. Question of Privilege

The Speaker read out to the House a letter, dated the 12th May, 1954, received by him from the Chairman of the Council of States in connection with Shri N. C. Chatterjee's case.

The Speaker observed that in view of this letter and without prejudice to what the privileges Committees of the two Houses might ultimately suggest about the general question of procedure, Shri N. C. Chatterjee might make a statement of facts which he might give to the Speaker for transmission to the Chairman of the Council of States.

The Speaker further observed that the general question of procedure involved in such cases might be examined by the Committees of Privileges of both the Houses.

10. Discussion on Delimitation of Constituencies

Dr. A. Krishnaswami raised a discussion on the delimitation of constituencies.

The following members took part in the debate:—

- (1) Dr. Lanka Sundaram
- (2) Shri B. Ramachandra Reddi
- (3) Shri R. Velayudhan
- (4) Shri Kotha Raghuramaiah
- (5) Sardar Amar Singh Saigal
- (6) Shri S. V. Ramaswamy
- (7) Shri C. P. Matthen
- (8) Shri P. T. Punnoose
- (9) Shri Choithram Partabrai Gidwani
- (10) Shri K. S. Raghavachari
- (11) Shri Naval Prabhakar
- (12) Shri M. S. Gurupadaswamy
- (13) Shri K. A. Damodara Menon

The discussion was not concluded.

11. Government Bill withdrawn

The Coffee Market Expansion (Amendment) Bill, 1952.

12. Government Bill introduced

The Coffee Market Expansion (Amendment) Bill, 1954.

13. Motion re. Joint Committee on the Hindu Marriage and Divorce Bill

Shri C. C. Biswas replied to the debate on the following motion moved by him on the 10th May, 1954:—

“That this House concurs in the recommendation of the Council of States that the House do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to marriage and divorce among Hindus and resolves that the following members of the House of the People be nominated to serve on the said Joint Committee, namely—

1. Shri N. Keshavaiengar
2. Shri Gurmukh Singh Musafir
3. Shri Ranbir Singh Chaudhuri
4. Shri S. V. Ramaswamy
5. Shri Narendra P. Nathwani

[P.T.O.]

6. Shri Jayantrao Ganpat Natawadkar
7. Shri Fulsinhji B. Dabhi
8. Shrimati Tarkeshwari Sinha
9. Pandit Dwarka Nath Tiwary
10. Shrimati Anasuyabai Kale
11. Shri H. C. Heda
12. Sardar Amar Singh Saigal
13. Shri Suriya Prashad
14. Shrimati Ila Palchoudhuri
15. Shri Nibaran Chandra Laskar
16. Shri T. Sanganna
17. Pandit Sheo Narayan Fotedar
18. Shri Paidi Lakshmayya
19. Shri Ram Sahai Tiwari
20. Shri Panna Lal
21. Shrimati Uma Nehru
22. Shrimati Renu Chakravartty
23. Shri Bijoy Chandra Das
24. Shri Durga Charan Banerjee
25. Shri V. Veeraswamy
26. Her Highness Rajmata Kamlendu Mati Shah
27. Shri B. S. Murthy
28. Shri K. S. Raghavachari
29. Shri Nand Lal Sharma and
30. Shri Digvijaya Narain Singh."

The motion was adopted.

(The House adjourned till 8-15 A.M. on Friday, the 14th May, 1954.)

Corrigenda

In Parliamentary Bulletin—Part I, dated the 12th May, 1954, add the following new paras. after para. 10:—

"11. Message from the Council of States

Secretary reported a message from the Council of States that the Council had passed the Special Marriage Bill, 1954, at its sitting held on the 8th May, 1954.

12. Bill passed by the Council—laid on the Table

Secretary laid on the table the Special Marriage Bill, 1954, as passed by the Council of States."

M. N. KAUL,
Secretary.

LOK SABHA

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

May 14, 1954

No. 309

1. Oath or affirmation

A member took oath in Hindi.

2. Starred Questions

Thirty-six starred questions (Nos. 2491 to 2526) were put down on the order paper. The original notices of starred questions Nos. 2505, 2509 and 2514 were received in Hindi.

Twenty-eight starred questions (Nos. 2491—2495, 2497—2508, 2510, 2511, 2513—2521) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to the remaining questions (including starred questions Nos. 2496, 2509 and 2512, of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Fifteen unstarred questions (Nos. 577—589 and 591-592) were put down on the order paper. Unstarred question No. 590 was transferred to the list of questions for 13th May, 1954. Original notice of unstarred question No. 577 was received in Hindi. Replies to unstarred questions were laid on the Table.

4. Short Notice Question

One short notice question regarding Immovable Evacuee Property, addressed to the Minister of Rehabilitation, was asked. It was orally answered and supplementary questions were also asked and answered thereon.

5. Paper laid on the Table

The Deputy Minister of Railways laid on the table a copy each of certain further statements containing replies to certain memoranda received from members in connection with Demands for Grants (Railways) for 1954-55.

6. Presentation of Petition

Shri M. L. Dwivedi presented a petition relating to the Code of Criminal Procedure (Amendment) Bill, 1954.

7. Statement by Parliamentary Secretary to Minister of Education

The Parliamentary Secretary to the Minister of Education made a statement correcting the reply given to a Supplementary Question on Starred Question No. 606 on the 4th December, 1953.

[P.T.O.]

8. Announcement by the Speaker re: the name of the House

The Speaker announced that the House would hereafter be known as "LOK SABHA" and the Secretariat of the House as "LOK SABHA SECRETARIAT".

9. Government Bill introduced

The Displaced Persons (Compensation and Rehabilitation) Bill, 1954.

10. Government Bill passed

The Salaries and Allowances of Members of Parliament Bill, 1954.

The motion for consideration of the Bill was moved by Shri Satya Narayan Sinha. An amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Shri R. Velayudhan.

The following members took part in the debate:—

- (1) Shri Sarangadhar Das
- (2) Shri R. Velayudhan
- (3) Shri J. B. Kripalani

The amendment for the circulation of the Bill was not pressed.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 and 8 were adopted.

On the amendment to clause 3 moved by Shri Bhagwat Jha Azad, the House divided, Ayes 208, Noes. 42. The amendment was adopted.

Clause 3, as amended, was adopted.

Clauses 4, 5, 6 and 7 were adopted as amended.

New clauses 5A and 6A were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satya Narayan Sinha.

The motion was adopted and the Bill, as amended, was passed.

11. Discussion on Delimitation of Constituencies

Shri C. C. Biswas replied to the discussion on the delimitation of constituencies raised by Dr. A. Krishnaswami on the 13th May, 1954.

(The House adjourned till 8-15 A.M. on Saturday, the 15th May, 1954.)

M. N. KAUL,

Secretary.

LOK SABHA

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 15, 1954

No. 310

1. Motion re: International situation

Shri Jawaharlal Nehru moved the following motion:—

“That the present International situation and the policy of the Government of India in relation thereto be taken into consideration.”

Seven substantive motions in substitution of the original motion were moved by—

- (1) Shri Raghunath Singh
- (2) Sardar Amar Singh Saigal
- (3) Shri Tridib Kumar Chaudhuri
- (4) Shri Kotha Raghuramaiah
- (5) Shri S. V. Ramaswamy
- (6) Shri Nand Lal Joshi
- (7) Shri Sadhan Chandra Gupta.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Seth Govind Das
- (3) Shri Kotha Raghuramaiah
- (4) Shri J. B. Kripalani
- (5) Shrimati Ila Palchoudhuri
- (6) Dr. Satyanarain Sinha
- (7) Dr. Lanka Sundaram
- (8) Shri Lakshman Singh Charak
- (9) Shri P. T. Thanu Pillai
- (10) Shri Tridib Kumar Chaudhuri
- (11) Swami Ramananda Tirtha
- (12) Shri Shree Narayan Das
- (13) Shri Vishnu Ghanashyam Deshpande
- (14) Shri Brajeshwar Prasad
- (15) Shri Joachim Alva (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 18th May, 1954.)

M. N. KAUL
Secretary.

LOK SABHA

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 18, 1954

No. 311

1. Messages from the Council of States

Secretary reported the following messages from the Council of States.—

- (1) That the Council, at its sittings held on the 13th and 15th May, 1954, respectively had passed motions concurring in the recommendations of the Lok Sabha to join in the Joint Committees on the Companies Bill, 1953, and the Code of Criminal Procedure (Amendment) Bill, 1954, and had nominated sixteen members to serve on each of the Committees.
- (2) That the Council, at its sitting held on the 15th May, 1954, had agreed to the amendments made by the Lok Sabha on the 8th May, 1954, in the following Bills:—
 - (i) The Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954.
 - (ii) The Himachal Pradesh and Bilaspur (New State) Bill, 1954.
- (3) That the Council had passed the Industrial Disputes (Amendment) Bill, 1954, at its sitting held on the 15th May, 1954.

2. Bill passed by the Council—Laid on the Table

Secretary laid on the table the Industrial Disputes (Amendment) Bill, 1954, as passed by the Council of States.

3. Paper laid on the Table

On behalf of the Deputy Minister of Home Affairs, the Minister of Defence Organisation laid on the table a copy of the Annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ended the 31st December, 1953, under Article 338 of the Constitution.

4. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the reply given to a Supplementary Question on Short Notice Question No. 7 on the 11th March, 1954.

[P.T.O.]

5. Statement by Parliamentary Secretary to Minister of Finance

The Parliamentary Secretary to the Minister of Finance made a statement correcting the reply given to a Supplementary Question on Starred Question No. 2199 on the 3rd May, 1954.

6. Government Bill introduced

The Auxiliary Territorial Force Bill, 1954.

7. Motion re. International Situation

Further discussion on the following motion and the substantive motions in substitution thereof moved on the 15th May, 1954, continued.

The following members took part in the debate:—

- (1) Shri Joachim Alva
- (2) Shri Purushottamdas Tandon
- (3) Kumari Annie Mascarene
- (4) Dr. Ram Subhag Singh
- (5) Shri Shriman Narayan Agarwal

Shri Jawaharlal Nehru replied to the debate.

Motions moved by Shri Tridib Kumar Chaudhuri and Shri Sadhan Chandra Gupta in substitution of the original motion, were negatived.

The following motion moved by Shri Kotha Raghuramaiah was adopted:—

‘That for the original motion, the following be substituted, namely:—

“This House having considered the international situation and the policy of the Government of India thereon approves of the policy.”’

All other motions moved in substitution of the original motion were withdrawn by leave of the House.

8. Government Bills returned by the Council with Amendments— Amendments agreed to

- (1) *The Minimum Wages (Amendment) Bill, 1954.*

The motions, that the amendment made by the Council of States in the Bill be taken into consideration and that the amendment be agreed to, were moved by Shri V. V. Giri.

The motions were adopted and the amendment made in the Bill was agreed to.

- (2) *The Delivery of Books (Public Libraries) Bill, 1954.*

The motions that the amendment made by the Council of States in the Bill be taken into consideration and that the amendment be agreed to, were moved by Dr. Mono Mohon Das.

The motions were adopted and the amendment made in the Bill was agreed to.

(3) *The High Court Judges (Conditions of Service) Bill, 1954.*

The motion that the amendment made by the Council of States in the Bill be taken into consideration was moved by Dr. Kailas Nath Katju.

Shri Hirendra Nath Mukerjee spoke on the motion.

The motion was adopted.

The motion that the amendment made in the Bill be agreed to, was moved by Dr. Kailas Nath Katju.

The motion was adopted and the amendment made in the Bill was agreed to.

9. Government Bill—Motion for reference to Joint Committee adopted

The Displaced Persons (Compensation and Rehabilitation) Bill, 1954.

On the motion for reference of the Bill to a Joint Committee moved by Shri Ajit Prasad Jain, the following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri Amarnath Vidyalkar
- (3) Shri Mukund Lal Agrawal
- (4) Shri K. S. Raghavachari
- (5) Shri Purushottamdas Tandon
- (6) Shri Diwan Chand Sharma

Shri Ajit Prasad Jain replied to the debate.

The motion for reference of the Bill to a Joint Committee was adopted as follows:—

“That the Bill to provide for the payment of compensation and rehabilitation grants to displaced persons and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 51 members, 34 members from this House, namely:—

- (1) Shrimati Subhadra Joshi
- (2) Shri Gurmukh Singh Musafir
- (3) Lala Achint Ram
- (4) Pandit Thakur Das Bhargava
- (5) Shri Hira Singh Chinaria
- (6) Shri Naval Prabhakar
- (7) Shri Bibhuti Mishra
- (8) Shri Ram Chandra Majhi
- (9) Dr. Pashupati Mandal
- (10) Shri Daulat Mal Bhandari
- (11) Shri Muhammed Khuda Buksh

[P.T.O.]

- (12) Shri Rameshwar Sahu
- (13) Shri Khushi Ram Sharma
- (14) Shri Venkatesh Narayan Tivary
- (15) Shri Yeshwantrao Martandrao Mukne
- (16) Shri Raghubar Dayal Misra
- (17) Dr. Hari Mohan
- (18) Shri Ramraj Jajware
- (19) Shri Krishna Chandra
- (20) Shri Shankar Rao Telkikar
- (21) Shri P. Kakkan
- (22) Shri T. R. Neswi
- (23) Shri K. G. Deshmukh
- (24) Sardar Hukam Singh
- (25) Shri Pisupati Venkata Raghavaiah
- (26) Shri Nikunja Behari Chowdhury
- (27) Shri Bahadur Singh
- (28) Shri Jaswantraj Mehta
- (29) Shrimati Sucheta Kripalani
- (30) Shri Choithram Partabrai Gidwani
- (31) Sardar Lal Singh
- (32) Shri M. Hifzur Rahman
- (33) Shri Jagannathrao Krishnarao Bhonsle, and
- (34) Shri Ajit Prasad Jain

and 17 members from the Council;

that in order to constitute a sitting of the Joint Committee the quorum be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Council that the Council do join the said Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee."

10. Oath or Affirmation

A member took oath in English.

(The House adjourned til 8-15 A.M. on Wednesday, the 19th May, 1954.)

M. N. KAUL.

Secretary.

LOK SABHA

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 19, 1954

No. 312

1. Oath or Affirmation

Two members made oath or affirmation in English.

2. Short Notice Question

One short notice question regarding Employment offices for Indian Seamen, addressed to the Minister of Transport, was asked. It was orally answered and supplementary questions were also asked and answered thereon.

3. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the Audit Report (Civil) 1952 (Part I), under Article 151(1) of the Constitution.
- (2) A copy of each of the following documents under Article 151(1) of the Constitution:—
 - (i) Appropriation Accounts of Railways in India for 1951-52, Part I—Review.
 - (ii) Appropriation Accounts of Railways in India for 1951-52, Part II—Detailed Appropriation Accounts.
 - (iii) The Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways for 1951-52.
 - (iv) Balance Sheets of Railway Collieries and Statements of all-in-cost of Coal, etc. for 1951-52.
 - (v) Audit Report, Railways, 1953.
- (3) A copy of the Evaluation Report on First years working of Community Projects.

[P.T.O.]

- (4) A copy of the statement of the action taken and conclusions reached in respect of recommendations of the Film Enquiry Committee.
- (5) A copy each of certain further statements containing replies to certain memoranda received from members in connection with Demands for Grants (Railways) for 1954-55.

4. Presentation of Petitions

Secretary reported the receipt of four petitions relating to the grievances of displaced persons.

5. Calling attention to Matter of Urgent Public Importance

Sardar Amar Singh Saigal called attention to the problem of surplus stock of rice in Orissa.

The Deputy Minister of Food and Agriculture made a statement in regard thereto.

6. Government Bill—Motion for Reference to Select Committee adopted

The Coffee Market Expansion (Amendment) Bill, 1954.

The motion for reference of the Bill to a Select Committee was moved by Shri T. T. Krishnamachari. An amendment that the Bill be circulated for the purpose of eliciting opinion thereon by Shri N. Somana was disallowed.

The following members took part in the debate:—

- (1) Shri P. T. Punnoose
- (2) Shri Asoka Mehta
- (3) Shri M. S. Gurupadaswamy
- (4) Shri C. P. Matthen
- (5) Shri Ghamandi Lal Bansal
- (6) Shri A. M. Thomas

Shri T. T. Krishnamachari replied to the debate.

The motion for reference of the Bill to a Select Committee consisting of the following members with instructions to report by the last day of the first week of the next session was adopted:—

- (1) Shri R. Venkataraman
- (2) Shri C. R. Narasimhan
- (3) Shri Birendranath Katham
- (4) Shri Laisram Jogeswar Singh

- (5) Shri Vyankatrao Pirajirao Pawar
- (6) Shri Chandra Shankar Bhatt
- (7) Shri Amar Singh Sabji Damar
- (8) Shri Goswamiraja Sahdeo Bharati
- (9) Shri Wasudeo Shridhar Kirolikar
- (10) Shri Raghavendrarao Srinivasrao
- (11) Shri H. Siddananjappa
- (12) Shri N. Rachiah
- (13) Shri K. Sakthivadivel Gounder
- (14) Shri George Thomas Kottukapally
- (15) Shri N. Somana
- (16) Shri Hem Raj
- (17) Shri P. C. Bose
- (18) Shri Nayan Tara Das
- (19) Shri Bhagwat Jha 'Azad'
- (20) Dr. Satyanarain Sinha
- (21) Shri Gajendra Prasad Sinha
- (22) Shri Baij Nath Kureel
- (23) Shri Vishwanath Prasad
- (24) Shrimati Ganga Devi
- (25) Seth Achal Singh
- (26) Shri Har Prasad Singh
- (27) Shri Badshah Gupta
- (28) Shri K. G. Wodeyar
- (29) Shri R. N. Singh
- (30) Shri K. A. Damodara Menon
- (31) Shri K. Ananda Nambiar
- (32) Shri M. D. Ramasami
- (33) Dr. D. Ramchander
- (34) Shri Y. Gadilingana Gowd
- (35) Dr. Indubhai B. Amin
- (36) Shri D. P. Karmarkar, and
- (37) Shri T. T. Krishnamachari

(P.T.O.)

7. Government Bill under consideration

The Special Marriage Bill, 1954 (As passed by the Council of States)

The motion for consideration of the Bill was moved by Shri C. C. Biswas.

The following members took part in the debate:—

- (1) Shri Chimanlal Chakubhai Shah
- (2) Dr. Ch. V. Rama Rao
- (3) H. H. Rajmata Kamlendu Mati Shah
- (4) Shri N. Somana (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 20th May, 1954.)

M. N. KAUL,
Secretary.

LOK SABHA

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 20, 1954

No. 313

1. Paper laid on the Table

The Parliamentary Secretary to the Minister of Production laid on the table a copy of the statement correcting the reply given to a Supplementary Question on Starred Question No. 932 on the 11th March, 1954.

2. Presentation of Third Report of Committee on Absence of Members from Sitzings of the House

Shri Ganesh Sadāshiv Altekar presented the Third Report of the Committee on Absence of Members from the sittings of the House.

3. Government Bill under consideration

The Special Marriage Bill, 1954 (As passed by the Council of States)

Further discussion on the motion for consideration of the Bill moved on the 19th May, 1954, continued.

The following members took part in the debate:—

- (1) Shri N. Somana
- (2) Shri Khushi Ram Sharma
- (3) Shri K. T. Achuthan
- (4) Shri C. R. Chowdary
- (5) Shri Narendra P. Nathwani
- (6) Shri Hanamantrao Ganeshrao Vaishnav
- (7) Shri Ahmed Mohiuddin

[P.T.O.]

- (8) Shri C. R. Iyyunni
- (9) Pandit Dwarka Nath Tiwary
- (10) Shri Pendyal Raghava Rao
- (11) Shri J. B. Kripalani
- (12) Shrimati Tarkeshwari Sinha
- (12) Shrimati Renu Chakravartty
- (14) Shri Tek Chand
- (15) Shri Fulsinhji B. Dabhi
- (16) Shri Rohini Kumar Chaudhuri (*Speech unfinished*)

The discussion was not concluded.

4. Messages from the Council of States

Secretary reported to the House the following three messages received from the Council of States regarding (i) the Displaced Persons (Compensation and Rehabilitation) Bill, 1954 (ii) the Public Accounts Committee for the year 1954-55; and (iii) the Salaries and Allowances of Members of Parliament Bill, 1954, signed by the Secretary of the Council:—

- (i) "I am directed to inform the Lok Sabha that the Council of States, at its sitting held on Wednesday, the 19th May, 1954, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Council do join in the Joint Committee of the Houses on the Bill to provide for the payment of compensation and rehabilitation grants to displaced persons and for matters connected therewith. The names of the members nominated by the Council to serve on the said Joint Committee are set out in the motion.

Motion

"That this Council concurs in the recommendation of the Lok Sabha that the Council do join in the Joint Committee of the Houses on the Bill to provide for the payment of compensation and rehabilitation grants to displaced persons and for matters connected therewith and resolves that the following members of the Council of States be nominated to serve on the said Joint Committee:—

- 1. Shri H. P. Saksena
- 2. Moulana Mohammad Faruqi
- 3. Dr. Raghbir Singh
- 4. Shri Jagannath Kaushal
- 5. Shri R. Thanhlira

6. Dr. Anup Singh
7. Shrimati Mona Hensman
8. Shri I. B. Beed
9. Shri C. L. Verma
10. Shri D. Narayan
11. Syed Mazhar Imam
12. Shri H. C. Dasappa
13. Shri N. R. Malkani
14. Shri Theodore Bodra
15. Shri Pydah Venkata Narayana
16. Shri Joginder Singh Mann
17. Shri Abdur Rezzak Khan."

(ii) "I am directed to inform the Lok Sabha that the Council of States, at its sitting held on Thursday, the 13th May, 1954, adopted the following motion concurring in the recommendation of the House of the People that the Council of States do agree to nominate seven members from the Council to the Public Accounts Committee for the year 1954-55:—

"That this Council concurs in the recommendation of the House of the People that the Council of States do agree to nominate seven members from the Council to associate with the Public Accounts Committee of the House for the year 1954-55 and do proceed to elect, in such manner as the Chairman may direct, seven members from among themselves to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Council held on Tuesday, the 18th May, 1954, the Chairman declared the following Members of the Council to be duly elected to the said Committee:—

1. Shrimati Violet Alva
2. Diwan Chaman Lall
3. Shri K. S. Hegde
4. Shri P. S. Rajagopal Naidu
5. Shri Ram Prasad Tamta
6. Shri Mohamed Valiulla
7. Shri J. V. K. Vallabharao."

[P.T.O.]

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the Lok Sabha that the Council of States, at its sitting held on the 19th May, 1954, agreed without any amendment to the Salaries and Allowances of Members of Parliament Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 14th May, 1954."

(The House adjourned till 8-15 A.M. on Friday, the 21st May, 1954.)

M. N. KAUL,

Secretary.

LOK SABHA

PARLIAMENTARY BULLETIN—PART I

[Brief Record of Proceedings]

May 21, 1954

No. 314

1. Short Notice Questions

Three short notice questions regarding (i) landing of Skymaster aircraft of French Air Force at Dum Dum, (ii) Out-break of fire in South Block and (iii) Shifting of Maha Laxmi Sugar Mills, Hamira to U.P., addressed to the Prime Minister and Ministers of Defence Organisation and Food and Agriculture respectively, were asked. These were orally answered and supplementary questions were also asked and answered thereon.

2. Papers laid on the Table

The following papers were laid on the Table of the House:—

(1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

(i) Supplementary Statement No. I.	Sixth Session, 1954 of the Lok Sabha.
(ii) Supplementary Statement No. VI.	Fifth Session, 1953 of the House of the People.
(iii) Supplementary Statement No. XI.	Fourth Session, 1953 of the House of the People.
(iv) Supplementary Statement No. XVI.	Third Session, 1953 of the House of the People.
(v) Supplementary Statement No. XVI.	Second Session, 1952 of the House of the People.
(vi) Supplementary Statement No. XVII.	First Session, 1952 of the House of the People.
(vii) Supplementary Statement No. VIII.	Fifth Session, 1952 of the Provisional Parliament.

[P.T.O.]

(2) A copy of each of the following notifications, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948:—

(i) Notification No. MII-152(239), dated the 28th December, 1953.

(ii) Notification No. MII-152(271)/53, dated the 9th March, 1954.

(iii) Notification No. MII-159(1)/54, dated the 9th April, 1954.

3. Presentation of Reports of Estimates Committee

Pandit Thakur Das Bhargava presented the following:—

(i) Eighth Report of the Estimates Committee on the Damodar Valley Corporation; and

(ii) Ninth Report of the Estimates Committee on the Administrative, Financial and other Reforms.

4. Presentation of Third Report of Committee on Petitions

Shri Kotha Raghuramaiah presented the Third Report of the Committee on Petitions.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against them:—

(1) Shri Chowkhamoon Gohain.	From the 15th February to the 14th April, 1954.
(2) Shri Shyam Nandan Mishra.	From the 24th March to the 21st May, 1954.
(3) Shrimati Sucheta Kripalani.	From the 24th April to the 21st May, 1954.
(4) Shri Devi Datt Pant.	From the 15th April to the 21st May, 1954.
(5) Shri Bhajahari Mahata.	From the 15th February to the 14th April, 1954.

The absence of Shri Sibnarayan Singh Mahapatra for 59 days from the 15th February to the 14th April, 1954 and of Shri B. Shiva Rao for 68 days from the 15th February to the 23rd April, 1954, was condoned by the House.

6. Statements by Minister of Agriculture

The Minister of Agriculture laid on the table (1) a copy of the statement regarding the purchase of tractors for the Central Tractor Organisation, and (2) a copy of the statement on the Indian Cattle Preservation Bill by Seth Govind Das.

7. Government Bills introduced

- (1) The Administration of Evacuee Property (Amendment) Bill, 1954.
- (2) The Territorial Army (Amendment) Bill, 1954.

8. Government Bill under consideration

The Special Marriage Bill, 1954 (As passed by the Council of States).

Further discussion on the motion for consideration of the Bill, moved on the 19th May, 1954, continued.

The following members took part in the debate:—

- (1) Shri Rohini Kumar Chaudhuri
- (2) Shrimati Jayashri Raiji
- (3) Shri Paidi Lakshmayya
- (4) Pandit Thakur Das Bhargava
- (5) Shri Jawaharlal Nehru
- (6) Shri Narhar Vishnu Gadgil
- (7) Shri Nand Lal Sharma
- (8) Shri Raghubir Sahai
- (9) Shri Ganesh Sadashiv Altekar
- (10) Shrimati Uma Nehru
- (11) Dr. N. M. Jaisoorya
- (12) Shri R. Venkataraman

The discussion was not concluded.

9. Message from the Council of States

Secretary reported to the House the following message from the Council of States signed by the Secretary of the Council regarding the appointment of a Parliamentary Committee to review the rate of dividend payable by the Railway Undertaking to the General Revenues etc:—

“I am directed to inform the Lok Sabha that the Council of States, at its sitting held on Friday, the 14th May, 1954, adopted the following motion concurring in the recommendation of the House of the People regarding the appointment of six members from the Council to the Committee to review the rate of dividend which is at present payable by the Railway Undertaking to the General Finance as well as other ancillary matters in connection with the separation of the Railway Finance from the General Finance:—

“That this Council concurs in the recommendation of the House of the People that the Council of States do agree

[P.T.O.]

to the nomination by the Chairman of six members from the Council to the Committee to review the rate of dividend which is at present payable by the Railway Undertaking to the General Finance as well as other ancillary matters in connection with the separation of the Railway Finance from the General Finance.'

2. I am further to inform the Lok Sabha that at the sitting of the Council of States held on Wednesday, the 19th May, 1954, the Chairman announced that the following six members of the Council had been nominated by him to the said Committee:—

1. Shri Lal Bahadur Shastri
2. Shri R. M. Deshmukh
3. Shri B. C. Ghose
4. Babu Gopinath Singh
5. Shri T. V. Kamalashwamy
6. Shri V. M. Obaidullah Sahib."

10. Papers laid on the Table

The Minister of Irrigation and Power laid on the table a copy each of the following:—

- (i) Rau Committee's Report on the D.V.C. (abridged) and Chapter on Konar rates and Appendix VI;
- (ii) Government's decisions on the recommendations contained in the Rau Committee's Report; and
- (iii) A statement showing action taken by Government on the recommendations contained in the Fifth Report of the Estimates Committee.

(The House adjourned *sine die* at 1-15 P.M.)

M. N. KAUL,
Secretary.